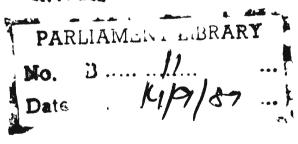
LOK SABHA DEBATES (English Version)

Thirteenth Session (Eighth Lok Sabha)

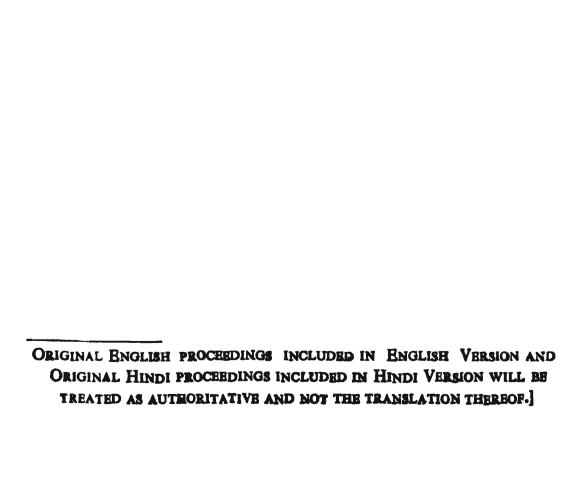




(Vol. XLVII contains Nos. 11 to 20)

NEW DELHI

Price 1 Rs. 6.00



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[Eighth Series, Vol.XLVII, Thirteenth Session, 1989/1910-11 (Saka)]

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LOK SABHA DEBATES

LOK SABHA

under which you can do something?

(Interruptions)

Tuesday, March 28, 1989/ Chaitra 7, 1911 (Saka)

MR. SPEAKER: I have not allowed anybody.

(Interruptions)

The Lok Sabha met at Eleven of the Clock

At this stage, Shri P.R. Kumaramangalam and some other hon. members went back to their seats

[MR. SPEAKER in the Chair]

MR. SPEAKER: Tell me some rule under which I can do it.

(Interruptions)

(Interruptions)

At this stage, Shri P.R. Kumaramangalam and some other Hon. Members came and stood on the Floor near the Table

KUMARI MAMATA BANERJEE (Jadavpur): I lady member was assaulted in the Tamil Nadu Assembly.

(Interruptions)

SHRI N.V. N. SOMU (Madras North): The Chief Minister was deliberately attacked in the Assembly, Sir. (*Interruptions*)

[Translation]

MR. SPEAKER: I can listen to only one man. If I have to listen, I can listen to only one man.

MR. SPEAKER: Whatever all of you are doing....

[Translation]

[English]

(Interruptions)

Is it in order? Tell me is it in order?

MR. SPEAKER: Why are you making noise?

(Interruptions)

(Interruptions)

MR. SPEAKER: Tell me is there any order?

[English]

(Interruptions)

ngusn

MR. SPEAKER: How can I do it when you are misusing this House?

MR. SPEAKER: Go outside and fight.

(Interruptions)

(Interruptions)

MR. SPEAKER: Tell us some rule

MR. SPEAKER: I have not allowed anybody.

(Interruptions)

MR. SPEAKER: Tell me any rule under which I can do it.

(Interruptions)

MR. SPEAKER: If you do not want the House to run, I will adjourn it, no problem. I can go to my chamber.

(Interruptions)

MR. SPEAKER: If you can give me one rule under which I have to allow this, I will do it.

(Interruptions)

MR. SPEAKER. Tell me one rule under which I can allow it.

(Interruptions)

SHRI S JAIPAL REDDY (Mahbubnagar). On a point of order. Did they give a notice for suspension of the Question Hour?

MR. SPEAKER: Nobody has given me any notice. That is why, I am saying, "Show me the rule".

(Interruptions)

KUMARI MAMATA BANERJEE: A lady member was assaulted in the Tamil Nadu Assembly. I sit according to the rules?(Interruptions)

MR SPEAKER: If they do not believe in rules, why should I follow them? Is there any rule that I should follow them?

(Interruptions)

MR. SPEAKER: If you want that the Question Hour should be suspended give me some notice.

SHRI N.V. N. SOMU: I have already given a notice.

MR. SPEAKER: I will put it to the House. I have got no objection. "Is it the pleasure of the House that the Question Hour should be suspended for today?"

SEVERAL HON MEMBERS: No.

MR. SPEAKER: It is negatived. What can I do?

THE MINISTER OF ENERGY(SHRI VASANT SATHE): Are you suggesting that the Question Hour should be suspended? I oppose it.

SHRI KADAMBUR JANARTHANAN (Tirunelveli). We are not raising it for Mr. Sathe We are raising it for the Tamil Nadu people. (Interruptions)

KUMARI MAMATA BANNERJEE: We do not want that the Question Hour should be suspended. We want this House to condemn the attitude of the Tamil Nadu Government. (Interruptions)

MR SPEAKER I have not got any authority or any rule which authorises me to do this.

(Interruptions)

MR. SPEAKER. I feel helpless.

(Interruptions)

SHRI P.R. KUMARAMANGALAM (Salem): My I request the Speaker to take up this matter at least after the Question Hour?(Interruptions)

MR. SPEAKER: I cannot do anything I am helpless.

(Interruptions)

MR. SPEAKER: I have not allowed anybody.

(Interruptions)

CHAITRA 7, 1911 (SAKA)

MR. SPEAKER: Shri K. Pradhani...Absent Shri E. Avyapu Reddy.

ORAL ANSWERS TO QUESTIONS

[English]

Production of Bus and Truck Tyres

*371, SHRI E. AYYAPU REDDY: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there has been a steep rise in the production of bus and truck tyres in 1988 as compared to 1987; and
- (b) whether due to the increase in production the availability of tyres has become easy and cheap?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRI M. ARUNACHALAM): (a) and (b). There has been a significant increase in production of bus and truck tyres from 39.8 lakhs in 1987 to 48.7 lakhs in 1988. The availability of tyres is adequate to meet domestic demand and export commitments. however, the prices of tyres have shown an increase primarily due to the increases in the cost of raw materials and inputs.

SHRI E. AYYAPU REDDY: Mr. Speaker Sir, the increase in the prices of tyres of trucks and buses has a cascading effect on the consumer. Everyday the cost of transport is going up. In some cases, the price of the goods is less than the cost of transport. And in no case the cost of transport is less than twenty five per cent of the price of the goods. This has got an effect on the consumer. The transport operators are complaining that the prices of tyres have gone up very steeply and without any reason. This matter has been agitating the

consumers and it was assured that the Cost Index Price will be fixed. But so far no prices have been fixed. Will the Government think of fixing price under the Essential Commodities Act so that the prices are regulated and the prices of these tyres are within the reasonable limits?

SHRI M. ARUNACHALAM: Sir, the Government is not in favour of introduction of any statutory control over prices and distribution of tyres. But we have allowed the import of tyres under OGL. We have permitted some associations to import tyres. We hope that the prices will stabilise and come down.

SHRIE. AYYAPU REDDY: Sir, I do not think he has properly answered. Has any exercise been done in trying to ascertain the reasonable prices. which these tyre manufactures can charge? Has any exercise been done at the Secretariat level?

SHRI M. ARUNACHALAM: Yes Sir; BICP has gone into it. They have submitted that the input cost has gone up. Therefore, the price has gone up.

SHRI E. AYYAPU REDDY: Sir, it is not correct to say that the input prices have gone up. As a matter of fact, the producers of rubber have been complaining that they are not getting reasonable prices. As a matter of fact, the MODVAT has been made applicable and the excise duty on the input has been cut down. The manufacturers have got the benefit of the MODVAT. Therefore, there is no substance in the claim that the input prices have gone up. The increase in the prices of inputs has no relationship whatsoever with the final price of the tyres of trucks and buses. Has this been examined?

My next supplementary is, how much of these goods are being exported and why is it that you are allowing export while the prices of tyres are not within the reasonable limit in the domestic market.

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): Sir, our production has

gone up this year upto 48.7 lakhs, from 39 lakhs to 48.7 lakhs. Since we are having extra production, we are encouraging exports. Last year, the export was wroth Rs. 70 crores. But according to the hon, Member, the rates are very high. That is why, we allowed the import of these items to road transport corporations and some other organisations under OGL in order to control the domestic prices. We are not going to impose any restrictions. We are lifting all production controls on tyre industry. They can manufacture any number of tyres. Actually only two houses i.e. Modis and Goenkas, are controlling 50 to 60 per cent of the domestic production of tyres. That is why, we gave letters of intent to nearly 13 to 14 new companies. When the production in these companies starts, the prices of tyres will come down. In the meanwhile, we have allowed imports under OGL.

DR. DATTA SAMANT: Tyre is not a luxury item but it is a consumer items which is needed by buses and taxis used by the average people of this country. I am dealing with some of these big houses as a union. These big companies-Modis, Goenkas, MRF-are controlling about 75 per cent of the production of tyres in the country. I know that they are manipulating prices by keeping one of the factories closed on one pretext or the other. This is discussed in this House many times. What the hon, Minister has said is not correct because the input cost has not or ne up that much as the cost of tyres. It is the duty of the Government to give details to this House. We do not want theoretical enswers that this has gone up or that has gone up. Government had appointed one Pradhan Committee to fix prices and give suggestions to the Government. One of the important suggestions given to the Government is that like DTC and Delhi Administration they must have their own tyre factories in their units because their demand is fantastic. 7 or 8 suggestions have been given by this Committee to the Government. Have those suggestions been accepted by the Government? If so, are they going to act accordingly or not?

SHRI M. ARUNACHALAM: The prices of nylon tyre cord, carbon black and rubber have gone up both internationally as well as domestically. If you want the prices of these items, I will place a statement on the Table of the House.

DR. DATTA SAMANT: What about Committee's report?

Meeting of State Electricity Boards in Delhi

*372. SHRI RAM PYARE PANIKA: Will the Minister of ENERGY be pleased to state:

- (a) whether the State Electricity Boards held a meeting in Delhi recently;
- (b) if so, whether the problem of power shortage in the country was considered at the meeting and any suggestions for improving the power position and devising steps to economise the consumption of energy were made; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) to (c). a statement is given below.

STATEMENT

- (a) The National Council of Power Utilities, a Society of State Electricity Boards, had organised a Seminar on the 22nd December, 1988, at New Delhi, on the Power Development in the Eight Plan-Strategies, Issues and Options.
- (b) and (c). Some of the important suggestions relating to improvement of power position and management of demand, made in the Seminar were:—
 - Reversal of the preset trend of according higher priority to thermal power development at the cost of hydel power.

eration.

(b)

- Need for strong inter-regional transmission lines and effective load management measures for optimal utilisation of available gen-
- (3) Need for effective load management measures for optimum utilisation of available generation.
- (4) Provision of adequate load despatching and communication facilities.
- (5) Provision of adequate funds for cost effective schemes like renovation and modernisation of thermal units, uprating of hydel units and transmission and distribution loss reduction...

[Translation]

SHRI RAM PYARE PANIKA: Mr. Speaker, Sir, National Council of Power Utilities, a society of State Electricity Boards, had organised a seminar on the 22nd December, 1988. Our Cabinet Minister, Shri Sathe and the Minister of State participated in that. The seminar was organised to decide the policy to be adopted, mobilisation of resources and how the targets fixed for the Eighth Five Year Plan can be achieved. I would like to know the suggestions made at the seminar and the reactions of the Government thereto.

SHRI KALPNATH RAI: It was decided in the seminar organised by the National Council of Power Utilities on 22nd December, 1988 in New Delhi that the 40-60 ratio of Hydro-Thermal mix should be achieved, hydro-electric production should be given preference, regional transmission centre should be strengthened and efforts should be made to reduce the transmission and distribution losses. It was also suggested that rural electrification should be given priority. Besides this, it was also decided that Establishment of Computerised Load Centre should be run in efficient and effective manner. A suggestion to this effect that the Central Government should provide adequate funds to Electricity Boards for modernisation and renovation of the plants was also made.

SHRI RAM PYARE PANIKA: Mr. Speaker, Sir, I want to know the reactions of the Government on the recommendations received. I will ask my second supplementary after I get reply to this question.

SHRI KALPNATH RAI: The hon. Member has asked ...(Interruptions)

[English]

SHRI S. JAIPAL REDDY: What all the Minister has said forms part of the written answer, Sir....(Interruptions) Mr. Kalpnath Rai. Please learn to give answers.

SHRI KALPNATH RAI: Please listen to me..(Interruptions) He has asked the question as to what were the suggestions. Did he ask this question or not? When he has asked a question, it is my duty to reply to that question(Interruptions)....

MR. SPEAKER: Mr. Kalpnath Rai, you are supposed to answer to him only.

SHRI KALPNATH RAI: Sir, the Government is actively considering the suggestion and we will try to implement it.

[Translation]

SHRI RAM PYARE PANIKA: Mr. Speaker, Sir, as far as I understand a target of 38,000 MW electricity production has been fixed for the Eighth Five Year Plan but the resources available with us are not sufficient. Despite the best efforts made by the Central Government, there is no sign of improvement in the conditions of the Electricity Boards. We will require about Rs. 1 lakh crores to achieve the target of 38,000 MW electricity production in the country. Keeping all these things in view, May I know from the hon. Minister as to how is he going to mobilise the required resources to achieve this ambitious target during the

SHRI KALPNATH RAI: It is correct that we have fixed a target of production of 38,000 MW electricity during the eighth five year plan. We had a target of 4.5 thousand MW of the hydro-power generations during seventh five year plans which we have been able to achieve. The present target of hydroelectric power generation is 9500 MW. We shall try to make plans to meet the expenditure from our internal resources to achieve this target. We have made bi-lateral agreements with certain countries and we are going to have some more bi-lateral agreements for which negotiations are on. Thereafter, contracts will be given on turn-key basis and thus we will thrive to achieve our target. We had a target of 22,000 MW electric power generations during seventh five year plans which we have been able to achieve and we will make all efforts to achieve a target of 38,000 MW electric generation fixed for the eighth five year plan.

SHRI KRISHNA PRATAP SINGH: Mr. Speaker, Sir, the hon. Minister gave a cursory reply to the supplementary question asked by Shri Panika regarding the reaction of the Government on the recommendations made at Seminar organised by the National Council. Now, apart from the recommendations made at the Seminar I would like to know the reaction of the Government on the implementation of Rural Electrification Programme. We found the progress of the programme very slow and its over all condition very pitiable. The poles have been erected in the villages but there are no electric wires, no connections. The Government had a plan to provide at least one buib, free of charge, in Harijan settlements of the villages. A provision to this effect was made in last year's budget but I understand that the Government has taken no steps in this direction so far. May I know whether the Government proposes to take action to provide electricity in the Harijan settlement of the villages during this year.

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Mr. Speaker, so far as

the rural electrification work is concerned, if falls in the purview of the State Government but we have provided sufficient funds to the State Governments through R.E.C. You can not find a single State Government who has not been given adequate funds. What actually happened is that some of the states did not utilise fully the money provided to them through R.E.C. This is the factual position. Therefore, there had been no delay on the part of the Central Government. One more thing regarding 'Kutir Jyoti'. I would like to inform the Hon. Member in this regard that the money is given by the Central Government on the basis of one bulb one cottage in Harijan and tribal settlements.

[English]

SHRI M. RAGHUMA REDDY: Sir, the transmission loss in India is much more compared to other developing countries. I would like to know from the hon. Minister what is the percentage of transmission loss in India as compared to the developing countries. May I know further from the hon. Minister whether it is a fact that from the coal available in Singrauli, Andhra Pradesh, only 6% has been given to Andhra Pradesh? Further, recently, in one of the meetings with the hon. Prime Minister, it was stated that the State Electricity Board of Andhra Pradesh would given Rs. 50 crores to N.T.P.C. I would like to know whether it is also a fact and want a categorical reply from the hon. Minister.

SHRI VASANT SATHE: Sir, I need a special notice for this. I will supply all the information that you want.

SHRI M. RAGHUMA REDDY: What about my first part of question, that is, transmission loss?

SHRI VASANT SATHE: The transmission losses in the country are about 21% when compared to other countries where they are approximately 8% to 10%.

SHRI A. CHARLES: Sir, I am very happy to know that some of the recommen-

dations of this Seminar are very useful and after their implementation, it will help the States which are facing acute power shortage. Sir, Kerala is one State which is facing acute power shortage. But we are sorry to note that 60% of the hydel power generation capacity of Kerala State has not been utilised where a number of hydel projects are pending for sanction, especially the Silent Valley and a few other projects which are not sanctioned for ecological reasons. There has been a news item recently that some of the exclusive species of the Silent Valley have been burnt because of the wild fire caused in the forest. So the ecological factor and other requirements are also not there. If the scheme for the Silent Valley is approved. it will go a log way in saving Kerala from acute power shortage. The thermal plant power production is costly and in a State where the density of population is very high, in Kerala, it will create environmental problem also. The only possibility is to help the State by sanctioning hydel power project. May I know from the hon. Minister that on the basis of the recommendations, the project proposals submitted by the Kerala Government will be considered favourably.

SHRI VASANT SATHE: As far as Kerala is concerned, it is true that hydel energy is very important and that has been their main source of energy. But I think the House will also appreciate that we will have to take care of the environmental impact particularly of the forests like the Silent Valley because, otherwise, you can have a tremendous environmental damage. So, all these angles will have to be considered while accepting the projects in Kerala, for that matter in any part of the country. Our effort is to see that there is a proper balance, that we have hydel projects, smaller run of the river projects without adversely affecting the environment and also making power available. That is why we have granted two thermal plants for Kerala and they will be coming up. We will take all precautions to see that adequate power supply is made available by all sources of power including nuclear power.

New Car Manufacturing Projects

*373. SHRI SHANTILAL
PURSHOTTAMBHAI
PATEL:
SHRIMATI BASAVARAJESWARI-

Will the Minister of INDUSTRY be pleased to state:

- (a) the number of applications submitted to Union Government for manufacturing new cars;
- (b) the decision taken by Government thereon:
- (c) the details of new car manufacturing projects sanctioned during 1988-89; and
- (d) if no project has been sanctioned, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (d). A statement is given below.

STATEMENT

- (a) Since 1985, Government have received 21 applications for industrial licence/ foreign collaboration for manufacture of new care.
- (b) No final decision has been taken on these proposals.
- (c) Maruti Udyog Ltd. has been permitted to take up a project for the manufacture of a 3-box car with 1000 cc engine. The project envisages an investment of Rs. 97.90 crores and production of 30,000 cars per annum.
 - (d) Does not arise in view of (c) above.

[Translation]

SHRI SHANTILAL PURSHOT-TAMBHAI PATEL: Hon. Minister has stated that he has received 21 applications. I want to know the time by which a decision will be taken about them? He has also stated that manufacture of 30,000 cars has been envisaged may I know as to by what time this production is likely to start?

[English]

15

SHRI M. ARUNACHALAM: Sir, Maruti Udyog Ltd., will be coming into production of new cars by the end of October 1990. We will a start booking for these cars by October 1989. In regard to the applications submitted to the Government, first we have to decide about the policy and then only we will be taking into considerations of ther things.

SHRIMATI BASAVARAJESWARI: Sir, may I know from the hon. Minister the total number of cars which have been produced as on today by the three Companies? Will the hon. Minister let me know whether the present demand is being met by these Companies, and whether it has come to the notice of the Government that as on today the cars are being sold at a higher rate? The object of giving licence to the Maruti Udyog is to manufacture the car at a cheaper rate so that the common man can purchase it in the market. I would like to know whether this object has been achieved. It not why should not the Government liberalise the automobile policy and see that more licences are given to foreigners who have applied, so that they are assured that they are going to manufacture cars at a cheaper rate?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): Sir, in 1988-89 the total number of cars produced will be around 1,62,000. Out of these, the share of Maruti Udyog is expected to be one lakh. The other number of 62,000 is the share of Hindustan Motors and Premier. The target for the next year is 1,80,000.

The hon. Member mentioned about the price rise of Maruti Udyog car. This pertains to the excise duty levied by the Finance Ministry in the Budget. What can I do?

SHRIMATI BASAVARAJESWARI: What about the licences, Sir? What is the policy of the Government? What happend to the automobile policy? I asked the Minister to reply categorically. There is going to be a policy. What abut the applications which are pending?

16

SHRIJ. VENGAL RAO: Sir, as on today we are not going to allow any new collaboration, we are not going to allow any foreign exchange and there is no question of allowing any new cars being manufactured in this country for the present.

SHRI CHANDRA PRATAP NARAIN SINGH: Sir...(Interruptions)

PROF. MADHU DANDAVATE: What is your point of order?

SHRI CHANDRA PRATAP NARAIN SINGH: It is a question—a corollary to what you tried to mislead the House, on which I would like to clarify.

Sir, in the early Seventies there was a demand for small cars. The then policy was to manufacture a small car, and thanks to Maruti Udyog and thanks to Sanjay Gandhi, a lot of people now have cars. But unfortunately, what is now happening is that Maruti Udyog which is a Government of India public sector project is being stalled from manufacturing more cars. So, that Company should be given the licence to manufacture more cars and also of 1000 cc type instead of private companies being allowed to expand their capacity. Is the Government thinking of that? (Interruptions)

MR. SPEAKER: Order, Please.

(Interruptions)

SHRI CHANDRA PRATAP NARAIN SINGH: Are you against public sector enterprises?

(Interruptions)*

^{*}Not recorded.

MR. SPEAKER: Why are you denigrating a person who has nothing against you? This is too bad. Nothing goes no record.

(Interruptions)*

MR. SPEAKER: There is no debate here. I do not know why the hon. Members are unnecessarily wasting the time of the House.

(Interruptions)*

SHRI PRATAP BHANU SHARMA: Respected Sir, there is no doubt that Maruti Udyog is a prestigious public sector of the country now, and everybody is using this car very successfully. They are also exporting and they are earning foreign exchange. Including Mr. Jaipal Reddy, everybody is using it and he is not accepting it.

Mr. Speaker, In a fast developing country like India, automobile industry plays a very vital role in the growth of the economy as well as in generating employment potential.

I would like to know from the hon. Minister why is granting new licence to expand the manufacturing capacity of passenger cars being delayed. Is the delay due to delay in deciding the automobile policy of the country or there are other reasons for that?

SHRI J. VENGAL RAO: As already stated, due to the constraint of foreign exchange, we are not going to allow any new collaboration, any new manufacturer. We allowed the Maruti Udyog to manufacture 1,000 c.c. cars.

Increase in Bulk Drug Prices

- *374. SHRI Y.S. MAHAJAN: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government have recently decided to increase the prices of certain bulk drugs;
- (b) if so, the details thereof and the reasons therefor; and
- (c) how Government would ensure that the essential drugs are made available to the general public at reasonable prices?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c). Statement is given below.

STATEMENT

- (a) The prices of Scheduled bulk drugs are revised under the provisions of DPCO, 1987 from time to time.
- (b) The details of bulk drugs and its derivatives for which prices have been revised so far under the provisions of Drugs (Prices Control) Order, 1987 are given in the Annexure below. The prices of bulk drugs had been revised due to variation in cost of raw-materials, utilities and cost of production etc.
- (c) The DPCO, 1987 envisages that the scheduled bulk drugs are available to the general public at the prices fixed by the Government.

19	0	ral Answei	rs		MAF	RCH 2	8, 198	9		Oral	Answ	ers
		Price before revision	9	847.00	672.00	116.80	129.00	129.00	129.00	1271.00	219.72	
	trol) Order, 1987	Date of revision in price	5	3.9.1987	16.9.1987	27 10.1987	16.2.1988	16.2.1988	16.2.1988	16.10.1987	16.10.1987	
ANNEXURE	Details of Prices of Bulk Drugs Fixed Under the Drugs (Prices Control) Order, 1987	Max. Sale price notified under DPCO, 1987	4	1016.00	746.00	129.00	130.00	145.00	138.00	1639.80	461.00	
	es of Bulk Drugs F	Unit	E	kg.	kg.	kg.	kg.	, G	kg.	kg.	kg.	kg.
	Details of Pric	Name of the Drug	8	Ephidrine Hcl	Acetazolamide	Sodium PAS	M/s. IPDL	M/s. Biochemical Synthetic Products	Formulations	Benzathine Penicillin G	Sulphadazine	Quinine Sulphate
		SI. No.	1	₩.	S.	က်				4	ιÿ	9

ANNEXURE

20

21	Oral Answers	(CHAITI	RA 7,	1911 (SAKA)	(Oral A	nswer	s 22
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S.	7.12.1987	7.12.1987	7.12.1987	7.12.1987	7.12.1987	1.12.1987	21.12.1987	11.2.1988	11.2.1988	11.2.1988	11.2.1988
4	2182.00	4067.00	2892.00	1621.00	1529.00	258.40	271.00	224.36	22420.76	26451.33	17572.76
E		kg. gal kg.		kg.	kg.	kg.		kg.	kg.	kg.	k g.
2	Govt. Quinine Factory West Bengal GovtQuinine Factory Tamilnadu	Quinidin Sulphate Govt. Quinine Factory, West Bengal	Govt. Quinine Factory, Tamilnadu	Pseudo Ephidrine Hcl	Pseudo Ephidrine Sulphate	Sulphadimidine		Theophylline	Prednisolone	Prednisolone Acetate	Hydrocortisone Acetate
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Calcium B PAS	6 3	1	4 0000	5 16 2 1088	80 00 00 00 00 00 00 00 00 00 00 00 00 0	23 <i>O</i>
Calcium B. PAS. Hydrocortisone	2 7 6	א א מי	129.00 19143.59	16.3.1988 11.2.1988	15513.00	Oral Answe
Chloramphenicol Powder (made Ex-benzyldehyde)	l Powder Idehyde)	Ą Q	1035.00	7.3.1988	849.00	ers
Thiacetazone		ģ	216.00	5.4.1988	148.90	
Demethylchlorotetracycline	otetracycline	k g.	1951.00	6.4.1988	1361.26	MA
Metronidazole		ķ	453.30	11.4.1988	450.00	RCH 2
			482.00	9.9.1988	453.30	28, 196
Aspirin		Ř Ģ	80.70	2.6.1988	62.00	39
			71.00	20.1.1989	80.00	
Ethambutol M/s. Lupin	s. Lupin	Å Ö	699.00	17.8.1988	681.00	Ć
M/s. Cadila Labs.	ġ	k G	984.00	17.8.1988	681.00	Oral Ai
M/s. Themis Ltd.	т і	, Kg	861.00	17.8.1988	681.00	nswers
M/s. Aarti Ltd.		kg.	752.00	17.8.1988	681.00	s 2
For formulations	SC	Ķ Ğ	759.00	17.8.1988	681.00	4

2	6	4	3	9	25
Ampicillin Trihydrate	kg.	2054.00	6.9.1988	1859.00	Ora
Ampicillin Anhydrous	kg.	2790.00	6.9.1988	2368.00	l Answ
Amoxycillin Trihydrate	kg.	2865.00	6.9.1988	2495.00	vers
Dihydvala Zine	kg.	472.00	20.9.198	433.22	
Baralgon Ketone	kg.	1926.00	25.10.1988	1810.20	CH
Pheniramine Maleate	K G	684.00 726.00	7.10.1988 17.3.1989	582.74 684.00	AITRA 7,
Dichlore Metaxylenol (DCMX)	kg.	211.00	31.10.1988	1	1911
lodochlorohydroxy Quinoline M/s. Atul Products	kg.	269.00	7.10.1988	201.50	(SAKA)
Ws. East India Pharmaceuticals	kg.	296.00	7.10.1988	201.50	
M/s. Albert David Ltd.	kg.	307.00	7.10.1988	201.50	On
For formulations	kg.	281.00	7.10.1988	201.50	al Ans
Rifampicin	kg.	2500.00	28.9.1988	3000.00	wers
Streptomycin Sulphate M/s. Synbiotics Ltd.	KG.	1049.00	31.10.1988	804.79	26

27		Ora	l Ansv	vers			MAR	CH 28	1, 1989)		Or	al Ans	wers	28
	g	1147.00	1027.23	24.57	156.63	845.60	1426.13	67370.00	250.00	611.04	544.00	679.00	176.65	51.30	55.10
	5	31.10.1988	31.10.1988	17.10.1988	31.10.1988	15.11.1988	22.11.1988	14.12.1988	14.12.1988	14.12.1988	14.12.1988	10.3.1988	14.12.1988	14.12.1988	14.12.1988
	4	1147.00	1049.00	1602	137.23	400.00	1911.00	90557.00	259.00	681.00	58.00 679.00	752.00	281.00	66.51	80.88
	3	kg.	kg.	kg.	kg.	kg.	kg.	kg.	kg.	kg.	K G G	,	kg.	Gm.	G.
	2	Others	For formulations	Salbutamol Sulphate	Cetrimide	Ibuprofen	Frusemide	Dexamethason Trimethyl Acetate	Dapsone	Chlorhexidine Digluconate	Methyl Salicylate Chloroquine Phosphate	•	Xyiocaine (Lidocaine)	Dexamethasone Pure	Dexamethasone 21-Phosphate
	1			33.	4 .	35.	98	37.	38.	39.	. 1 40.		%	43.	4,

2	29	Oral A	lnswers		СН	AITR	7, 19)11 (S	AKA)		Oi	ral Ans	swers	30
	9	224.00	i	1992.50	1648.00	I	847.30	920.44	11867.62	113.34	105.85	126.23	293.00	314.00
	5	20.12.1988	28.12.1988	28.12.1988	28.12.1988	28.12.1988	28.12.1988	28.12.1988	2.1.1989	21.1.1988	2.1.1989	2.1.1989	2.1.1989	2.1.1989
	4	313.00	2983.00	2489.00	2076.00	3532.00	822.00	914.00	19308.00	144.19	136.58	144.58	336.00	335.00
	М	kg.	kg. activity or base kg.	kg.	, Kg	, G	, G	, kg	ride kg.	Gm.	Gm.	sphate Gm.	kg.	kg.
	8	Analgin	Erythromycin TIOC	Erythromycin Estolate	Erythromycin Stearate	Erythromycin Ethyl Succinate	Oxytetracycline Hcl	Oxytetracycline Amphoteric	Dehydroemetine Dihydronchloride	Betametha sone Alcoho∤	Betamethasone Valerate	Betamethasone Disodium Phosphate Gm.	Xantinel Xicotinate	Sulphacetamide
	1	45.	46.	47.	48.	49.	50.	51.	52.	53.	54.	55.	56.	57.

31	Ora	al Ansı	wers			MAR	CH 28	3, 1989)		O	al An:	swers
9	231.00	1	209.00	154.29	l	297.00	1	I	104.00	525.00	465.07	I	
5	2.1.1989	20.1.1989	3.2.1989	7.3.1989	7.3.1989	9.3.1989	9.3.1989	10.3.1989	17.3.1989	17.3.1989	17.3.1989	17.3.1989	
4	240.00	22.00	252.00	451.00	294.00	579.00	354.00	967.00	115.42	564.00	489.00	5000.00	
3	kg.	kg.	kg.	kg.	kg.	kg.	kg.	kg.	kg.	kg.	kg.	kg.	
2	Sulphacatamide Sodium	Aluminium Hydroxide (Dried Gel)	Isoniazed	Probenecid	Sulphaphenazole	Ephedrine Resinate	Hydroxy Ethyl Theophylline	Chloroquine Sulphate	Paracetamol	Amodiaquine Hcl	Hydrochlorthiazide	Cephalexin Monohydrate	
1	58.	59.	.09	61.	62.	63.	2 .	65.	.99	67.	68.	.69	

SHRI Y.S. MAHAJAN: The prices of about 20% of the bulk drugs and 30% of the formulations have been revised under the Drug Prices Control Order. The Government has also notified the revised norms for computing various charges such as conversion cost, packaging cost and process loss of materials. These charges will certainly give incentives to those who want to follow good manufacturing practices. But the drugs cannot be made available at reasonable prices unless productivity is increased.

I want to know from the hon. Minister what steps are being taken to increase productivity in the drug industry?

SHRIJ. VENGAL RAO: When we think of increase of production and price of drugs, we must take care of the consumers also. That is why, we allowed increase of 14% post tax return on net worth of 22% return on capital employed.

The present position is that in respect of 57 bulk drugs, prices have not been fixed either under DPCO, 1979 or under DPCO, 1987. In respect of 31 drugs, the prices fixed under DPCO, 1979 continue to operate and the same have not yet been updated under DPCO, 1987. I gave a detailed list of 69 drugs where the prices of some drugs have uncreased and some have decreased.

Then, we have reduced the prices of those 5 important drugs which are useful to the poor people. Those drugs are very essential for treating typesy, T.B. That is why, we have reduced these prices.

SHRI Y.S. MAHAJAN: The hon. Minister has not explained clearly what steps have been taken to increase productivity. However, I would proceed to my next supplementary.

Even now after many years, doctors and consumers are going for drugs manufactured by foreign international companies. It is believed, they are of better quality and therefore, in spite of higher prices, people are going for those drugs. What steps have been taken by the Government to see that the quality of drugs produced by our companies is improved? What arrangements are made for testing the quality?

SHRI J. VENGAL RAO: About the quality of drugs, as compared to others, our quality is one of the best. We are exporting our drugs to U.S.A. and other countries. We are not importing drugs. We are self-sufficient.

DR. CHANDRA SHEKHAR TRIPATHI: Most of the drugs, as I understand, are produced and manufactured by the multinationals. It seems that they are going to get undue favour. May I know from the hon. Minister how many Indian companies are manufacturing bulk drugs and in what capacity. The IDPL was set up in the country with a huge investment of Rs. 216 crores.

The intention was to manufacture bulk drugs so that the country should remain or should attain self-sufficiency in this field but contrary to this, they are only importing drugs at cheaper cost and selling in the Indian market at a very high cost. If this is the trend of our own companies, may I know what steps the hon. Minister is going to take to give incentive to our Indian theraputic industries to manufacture bulk drugs in lot?

SHRI J. VENGAL RAO: Our public sector undertakings are now in a good position. From the last two years, they have utilised their capacity up to 75%. We are exporting to other private companies also.

Demand and Production of Petroleum Products

*375. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the estimated gap between the demand and production of petroleum products in the country by the turn of the century;
- (b) whether the demand for petroleum products is in excess of production and the

rise in production is failing to keep pace with the increase in consumption; and

(c) the steps being taken to curb the increasing consumption of petroleum products?

THE MINISTRY OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) The gap between the demand and the production of petroleum products in the country by 1999-2000 is likely to be 36.5 million tonnes.

- (b) Yes, Sir.
- (c) A statement is given below.

STATEMENT

Besides the fiscal measures, the other measures identified /taken to curb the consumption of petroleum products include:

- (1) Upgradation of technology to manufacture fuel efficient vehicles and revision of fuel efficient norms:
- (2) Standardisation of bus chassis and design of bus bodies;
- (3) Replacement of inefficient oil fired boilers with efficient ones;
- (4) Fuel oil utilisation studies in industrial units and in the State Transport Organisations for adopting more efficient practices;
- (5) Implementation of integrated energy audit in major consuming industries;
- (6) Development of fuel/energy efficient lubricants;
- (7) Development of fuel efficient equipment and devices viz. kerosene/LPG stoves etc.
- (8) Rectification of diesel operated

pump sets:

(9) Incentive by financial institutions to encourage conservation of petroleum products.

SHRI SANAT KUMAR MANDAL: I want to know from the hon. Minister what are the substitutes in the market under public sector for petrol and petroleum products. How far those are in use and whether they can have any appreciable impact on the demand of petroleum products and, if not, whether the Government has undertaken any research in this regard?

SHRI BRAHMA DUTT: I request the hon. Member in what particular sphere he wants to the information.

SHRI SANAT KUMAR MANDAL: Substitutes.

SHRI BRAHMA DUTT: The best way of substituting the liquid petroleum products is replacing the liquid petroleum products by the components of natural gas. We are trying that. Natural gas can replace furnace oil and natural gas can replace feed stock for fertiliser plants and natural gas can replace feeding stock for petrochemical plants. This is a major exercise and it will help us because in our country the new finds are equally balanced. We are finding more and more natural gas. Therefore, the optimum utilisation of the natural gas will be the best remedy for us.

SHRI SANAT KUMAR MANDAL: I would like to know whether exploration of oil has been extensively undertaken. In this connection, I would also like to know what are the prospects of finding oil in the Sundarban region and in the Bay of Bengal, and whether they have taken any steps to control the movement of Government and public vehicles to save fuel consumption.

SHRI BRAHMA DUTT: We are told that Bengal is floating on oil and we have asked the Soviet friends to explore oil intensively in the Sunderbans area. But at this time there is no indication in the off-shore also and we have put up one rig. We are trying. We hope to find oil over there but up to this time, there is no indication of oil or gas. But they are very confidant. I had a talk with Soviet and our experts also. We are intensifying our efforts to find oil.

SHRIMATI GEETA MUKHERJEE: I would like to know if the hon. Minister can tell me that in the district of Midnapore in Sabangps, an area has been particularly earmarked and certain infrastructure is being built. It is rumoured that oil is being found there. Can you enlighten me about the situation exactly? I want this information as this area falls within my Constituency and the people in my Constituency want to know this information.

SHRI BRAHMA DUTT: At present, I am not in a position to inform the hon. Member about the particular site. But, as I said, we are told that Bengal is floating on oil and, therefore, we are identifying new locations and we are intensifying drilling operations and seismic survey also. It is a highly prospective area. But up this time, we have not been able to establish the presence of oil or gas from commercial point of view.

SHRIMATI GEETA MUKHERJEE: Will the hon. Minister let me know concretely?

MR. SPEAKER: When he will find, he will intimate you.

SHRI BRAHMA DUTT: I will give the information.

[Translation]

MR. SPEAKER: he will take you for inauguration.

(Interruptions)

[English]

PROF. MADHU DANDAVATE: She wants to know whether it is mustard oil! (Interruptions)

SHRI VEERENDRA PATIL: Sir, the demand and consumption of petroleum products is going up almost every year. But I am sorry to say that so far as the refining capacity of the country is concerned, it is very much limited because, according to my information, no single refinery has been added since the Sixth Five Year Plan. The only Mathufa refinery which was under construction was completed and afterwards during my time when I was there briefly we thought of one refinery at Karnal with a capacity of six million tonnes and another refinery at Mangalore-coast based refinery-with a capacity of 6 million tonnes, which will add another 6 million tonnes. But I am very sorry to say that since 1980 we are now in the year 1989-only procedural delays are happening and nothing concrete is happening. We are getting the routine answer saying that detailed project reports are being prepared. When are these two refineries going to be set yp? What is the time that is taken in order to see that these refineries are commissioned? Nothing has been done so far. Only the land has been acquired. Afterwards, it appears that the whole Ministry has forgotten about these two projects. Therefore I want to know as to what concrete steps the Ministry is taking in order to fulfil the refining capacity of the refineries.

SHRI BRAHMA DUTT: First, I will reply to the first part of the hon Members question. I am trying to complete the job left incomplete by the then Petroleum Minister. We are trying to set up three refineries—one is in the State of the hon. Minister i.e. Karnataka. I am happy to inform that the detailed project report has been received yesterday. We are going to take final decision within a month or two. But in the meantime also, we are preparing the infrastructure. We have acquired the land. We are grading it. We are rehabilitating the people who are to be ousted. Water supply arrangements and arrangements are being power supply made by the Karnataka Government. About the Karnal refinery, we have acquired the land. We have entered into an agreement in principle with the Soviets to establish a refinery and we are trying to absorb the maximum

credit and aid from the Soviet Union. Our team will be visiting to seek certain technical clarification very soon within this week. We are happy that the work will start within a few months.

About the Assam refinery, the third refinery also, we have taken a decision. It was made under the Assam Accord. That will be in private sector. But later on we have revised it because nobody was coming forward. A solution has now been found out. So, three million tonnes in Karnataka, two million tonnes in Assam and six million tonnes in Karnal—in toto 11 million tonnes-will be added within the next five years.

Hydro-Electric Plant in Andhra Pradesh

*377. SHRI P. PENCHALLIAH: Will the Minister of ENERGY be pleased to state:

- (a) whether Government propose to install any new hydro-electric plant in Andhra Pradesh; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY: (a) and (b). A statement is given below.

STATEMENT

(a) and (b). Names of Hydro Electric Projects presently under construction in Andhra Pradesh, their installed capacity and likely dates of commissioning are as under:—

SI. No.	Project	Installed Capacity (MW)	Likely date of commissioning
1.	A P. Power House at Balimela	2x30	1991-92
2	Upper Sleru St. II	2x60	1991-92
3	Srisailam LBPH	9x110	1994-95(33MW)
		(660 MW)	Beyond 8th plan
4.	Penna Ahobilam	2x10	1990-91
5.	Nagarjunasagar RBC	2x30	1990-91
6.	Nagarjunasagar RBC Extn.	1x30	1989-90

In addition, the following two projects have been accorded techno-economic clearance by Central Electricity Authority and are awaiting approval by the Planning Commission —

- 1 Jalaput Dam Power House* (3x6 MW)
- 2 Guntur Branch Canal (2x2MW)
- 3 *Cost and benefit of this project

are to be shared by Andhra Pradesh and Orissa.

SHRIP. PENCHALLIAH. Mr. Speaker, Sir, Andhra Pradesh has been facing acute power shortage in the recent years. There is an inordinate delay in the completion of important projects like Srisailam due to inadequate allocation of funds keeping this in view, I want to know from the hon. Minister whether he is taking any special steps to increase the allocation of funds so that these

projects are completed soon and the power shortage is wiped out in the State.

Oral Answers

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Sir, the projects like Srisailam are the State projects. And if the States do not find adequate funds, we really cannot help them. There are nearly six projects which are under commission, like, A. P. Power House at Balimela with the installed capacity of 2x30 megawatt; Upper Sileru, Stage-II; Srisailam; Penna Ahobilam; Nagarjunasagar and Nagarjunsagar Extension. All these projects which are the State projects have been cleared as far as we are concerned. They must find the money and they must do the project. They are sleeping on these projects because they do not have the resources. They are delaying it. What can we do for that?

SHRI P. PENCHALLIAH: Sir, Nellore District in Andhra Pradesh is an important developing industrial centre. But due to power shortage, many small and medium scale industries are being closed down and shifted to other parts of the State. Hence, in view of this, whether the Government would try to see to it that the Penna Ahobilam Project is completed as early as possible in order to rescue Nellore District from acute power shortage.

SHRIVASANT SATHE: My sympathies are with the people of that district. I wish them luck.

SHRI V. SOBHANADREESWARA RAO: I would like to know from the hon. Minister the present stage of Potavaram Multipurpose Project and Pulichintala Project. Aprat from irrigation components, there are hydro-power components also. They are very important projects. I would like to know whether the Government is going to clear these two projects—Potavaram Project and Pulichintala Project-for the benefit of production of hydro—electric power in Andhra Pradesh.

SHRI VASANT SATHE: We have not got any proposal with our Department for

Potavaram and Pulichintala projects. When we receive that, we will definitely examine that.

SHRI V. SOBHANADREESWARA RAO: They are pending before the Central Water Commission.

SHRI S. JAIPAL REDDY: Earlier in the day, in an answer to another question, the Minister of Power stated that in the Eighth Five Year Plan, higher emphasis would be laid on hydro power. And the Minister agreed that the States were finding it difficult to finance these projects and Andhra Pradesh was not the only one State. Therefore, will the Minister consider taking over a few hydro-electric projects under Central Sector and finance them?

SHRI VASANT SATHE: Definitely. That is the desire. We know that these projects now cost a lot. Therefore, it will not be within the scope and possibility of any State to have such major projects and we intend to take these up as Central Projects. Even if we have to find money through bilateral sources, we will try to do that and see that maximum hydel projects are inducted.

PROF. MADHU DANDAVATE: Is the answer definite-time bound?

MR. SPEAKER: Prof. Ramakrishna More—absent;

Shri Banwari Lal Purohit.

SHRI BANWARI LAL PUROHIT: Q. No. 378.

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI):
A statement is laid on the Table of the House.

SHRI VASANT SATHE: No, no. (Interruptions)

SHRI S. JAIPAL REDDY: Sir, Mr. Kalpnath and confusion go well? together.

(Interruptions)

Oral Answers

Thermal Power Generation Projects by NRI in Maharashtra

*378. SHRI BANWARI LAL PURO-HITT: PROF. RAMAKRISHNA MORE:

Will the Minister of ENERGY be pleased to state:

- (a) whether Maharashtra Government proposes to entrust three thermal power generation projects to the Non-Resident Indians: and
- (b) if so, whether Union Government have since approved the proposal of Maharashtra Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-TRY OF ENERGY (SHRI KALPNATH RAI): (a) No proposal has been received from the Government of Maharashtra to entrust any of their thermal power projects to the Non-Resident Indians.

(b) Does not arise.

[Translation]

SHRI BANWARI LAL PUROHIT: Mr. Sincaker, Sir, the position in Maharashtra is no unknown to Shri Satheji. If nothing is done in Maharashtra, situation on electricity tront will deteriorate beyond control during Eighth Five Year Plan. There will be a great shortage of electricity. Gas is also not available there. Some proposals for gas are also pending and no commitment is being made about gas. All the proposals made by the Maharashtra are pending with the centre for financial clearance. Maharashtra Chief Minister recently visited U.S.A. he met nonresidents Indians there and ne received 3-4 proposals from them, I would like to know the role of the Central Government in this regard?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): No final decision has been taken regarding allowing N.R.I's in the private sector and the extent to which the power sector should be allowed and on what conditions. As soon as we take a decision. we shall consider all the proposals received from N.R.I.s.

SHRI BANWARI LAL PUROHIT: So far as the question of availability of the finance during Eight Five Year Plans is concerned, may I know whether the proposals submitted by Maharashtra, which have not been cleared due to financial constraints, shall be cleared in view of the expected acute shortage of power during Eighth Five Year Plan which Government is also well aware of I would like to know the action being taken by the Government in this regard.

SHRI VASANT SATHE: Mr. Speaker, Sir, there is only one way, we will utilise all the resources available with us. We will take steps to mobilize additional resources for the remaining gap, since it is expected that it will increase with the increasing demand for electricity.

DR. DIGVIJAY SINH: It is a fact that one of the reasons why the private sector NRIs are not making investments is that they fear loss in the distribution.? A reply was given today that the pilferage losses are around 21%. I belive it is upto 39% in some States it is from 39% to 21% and minimum is 21%. Therefore, is there any way whereby we can involve the NRI investment not only in the production of electricity but in the distribution of electricity also because we feel that when the private sector comes in probably there will be less losses than there are in the State **Electricity Boards?**

SHRI VASANT SATHE: There are two different angles and issues. As far as NRIs are concerned, they will be inducted and allowed only for generation. Generation will have to be done through a common grid. We cannot conceive of an idea where some private sector is allowed to distribute power separately. Because then separate trans-

mission system will have to be there. That will not be possible; but I agree with the Hon. Member that we will have to curtail the transmission and distribution losses, much of which is due to pilferage.

Production of Oil and Gas Godavari Cauvery Basins

*383. SHRI P. KOLANDAIVELU: Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

(a) whether the Oil and Natural Gas Commission (ONGC) has explored oil and

gas in the Godavari and Cauvery basins and started production; and

(b) if so, how much of oil and gas are being produced every day in both those basins?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) Yes, Sir.

(b) Present average daily rate of oil production and gas sales is as under:—

SI. No.	Basin	Average oil Production (tonnes/day)	Average gas sales (cubic mts./ day)
1	2	3	4
1.	Krishna Godavari	6	45,000
2.	Cauvery	137	12,700

SHRI P. KOLANDAIVELU: In Cauvery and Godavari basins actually after the exploration by the ONGC they are able to find out more oil and gas. It has also been reported in the Press if we explore further the entire Cauvery basin we can have more gas and oil so much needed for this nation. I want to know from the hon. Minister whether the ONGC in consultation with the Government of India are making the exploration or they are independently acting?

SHRI BRAHMA DUTTA: They always take up into confidence. In the Cauvery basin we are taking the help of the Soviet Union also. We are intensifying both off-

shore and on-shore exploration. In Krishna-Godavari basin the hon. Member may be aware that we have entered into an agreement with certain foreign oil companies for exploration of oil on sharing basis and we ourselves have done it in Vietnam. These two areas are very prospective areas and we hope within three or four years the production is likely to go up an we are starting utilisation of natural gas also simultaneously.

ME. SPEAKER: The question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Impact of Rise in Coal Prices

*370. SHRI K. PRADHANI: Will the Minister of ENERGY be pleased to state:

- (a) the estimated financial impact of the rise in the administered price of coal on the State Electricity Boards during the period 1985 to 1989, yearwise;
- (b) whether there is any proposal to compensate the State Electricity Boards to the extent of their additional expenditure in this regard; and
 - (c) if not, the reasons therefor?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) The year-wise additional financial burden on the State Electricity Boards including power houses of the National Thermal Power Corporation, due to revision in the coal prices during the year 1985-89 is estimated to be to the order of:—

Year	(Rupees in crores)
1985-86	35
1986-87	145
1987-88	230
1988-89	450 (Provisional)

(b) and (c). There is no proposal at present to specifically compensate the State Electricity Boards for the additional expenditure on account of increase in coal prices. The Electricity Boards are autonomous organisations and are expected to provide for the increased cost of coal through the operation of fuel adjustment charges and through the formulation of appropriate tariff

structure.

Postal and Telephone Services in Rural Areas

*376. SHRI R.M. BHOYE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the present position of the postal and telephone services throughout the country and particularly in the rural areas;
- (b) whether Government propose to constitute a committee to suggest measures for improvement in the postal and telephone services; and
- (c) if so, when this committee is likely to be constituted?

THE MINISTER OF COMMUNICA-TIONS (SHRI BIR BAHADUR SINGH): (a) to (c). The information will be laid on the Table of the House.

Introduction of Foolproof STD Lock System in Digital Electronic Exchanges

*379. SHRI V. SREENIVASA
PRASAD:
SHRI VAKKOM PURUSHOTHAMAN:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether it is proposed to introduce a foolproof STD lock system in all digital electronic exchanges to stop the misuse of STD and ISD facilities on the subscribers' phones;
- (b) if so, the details thereof and the additional expenditure to be incurred by the subscribers for availing the system;
 - (c) whether this system can be intro-

duced in other types of exchanges also; and-

(d) if so, when and if not, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI BIR BAHADUR SINGH): (a) Experiments are being conducted on a system called ""Subscriber Controlled STD" on E-10B type digital Electronic exchanges.

- (b) Under the system, STD/ISD calls facility can be activated/deactivated by subscriber himself by dialling a code chosen and known to him only. This introduction will depend upon the success of the experiment and the charges will be prescribed when it is decided to introduce it.
- (c) and (d). No, Sir. At present this is technically feasible only in E-10B exchanges.

High-Tech Ventures by Khadi and Village Industries Commission

*380. SHRI V. KRISHNA RAO: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Khadi and Village Industries Commission proposes to add high-tech ventures including electronics to the list of industries being promoted by it;
 - (b) if so, the details thereof; and
- (c) how far these ventures would help in promoting rural employment?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). KVIC has identified 34 new village industries to be taken up for development during 1988-89. These include:—

Solar and wind energy implements.

- 2. Radios
- 3. Cassette players
- 4. Cassette recorders
- 5. Voltage stabilizers
- 6. Electronic watches.
- (c) Inclusion of such items under the purview of KVIC will open up new spheres of employment for rural population and create additional jobs in rural areas.

Demonstration before Bangalore Doordarshan

- *381. SHRI M.V. CHAN-DRASEKHARA MURTHY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether several artistes' and guilds demonstrated at the Bangalore Doordarshan Kendra during February 1989 to press for their demands;
 - (b) if so, the details of their demands;
- (c) whether Government have considered their demands; and
 - (d) if so, the outcome thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (CHRI H.K.). BHAGAT): (a) About 300 persons demonstrated on 19th February, 1989, in front of Doordarshan Kendra, Bangalore.

(b) The demands related to increase in Kannada programmes, telecast of Kannada feature films on Sunday, replacement of Hindi News Bulletin by a news bulletin in Kannada, from Doordarshan Kendra, Bangalore, and appointment of only Kannadigas in Doordarshan in the State.

(c) and (d). There is no proposal under consideration in regard to telecast of Kannada feature films on Sunday and the replacement of the Hindi news bulletin by a news bulletin in Kannada. However, almost ninety percent of the programmes telecast from Doordarshan Kendra, Bangalore, are in Kannada language and a 15 minutes news bulletin in Kannada is telecast daily.

The appointment to various grades in Doordarshan are made as per the provisions of recruitment rules which do not provide for recruitment on regional lines.

Transfer of Salai Hydel Power Station (Stage-I) to NHPC

*382. SHRI T.V. CHAN-DRASHEKHARAPPA: Will the Minister of ENERGY be pleased to state:

- (a) whether Government have decided to transfer the 345 MW Salal Hydel Power Station (Stage-I) in Jammu and Kashmir to the National Hydro-electric Power Corporation:
 - (b) if so, the reasons therefor;
- (c) what is the latest position in this regard; and
- (d) the time by which it is likely to be transferred?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) to (d). The National Hydro-electric Power Corporation, a public sector undertaking,

was set up in 1975 for efficient and economical execution of Hydro-electric projects in the Central Sector. While the other hydroelectric projects, which were being executed in the Central Sector, were transferred to NHPC on an ownership basis, the Salal HE Project (Stage-I) could not be so transferred to NHPC in view of certain legal constraints. Consequently, the project was initially transferred to NHPC in May, 1978 on an agency basis. The legal impediments having since been resolved with the State Government, it has now been decided to transfer the project to the NHPC on ownership basis with effect from 1.11.1987. This will enable NHPC to enter into necessary agreements with the beneficiaries for sale of power from the proiect, to fix the tariff for sale of energy and collect revenues. The transfer would become effective on execution of legal documents in this regard.

Installation of Electronic Telephone Exchanges in Madhya Pradesh Towns

- *384. SHRI PRATAP BHANU SHARMA: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) whether Government have decided to install electronic telephone exchanges in Ganj Basoda, Raisen, Mandideep and Vidisha towns of Madhya Pradesh; and
- (b) if so, the details thereof and when these new electronic exchanges are likely to start functioning?

THE MINISTER OF COMMUNICATIONS (SHRI BIR BAHADUR SINGH): (a) Yes. Sir

(b) Details of electronic exchanges as desired are furnished below:

1.	Ganj Basoda	400 line electronic exchange	90-91
2.	Raisen	200 line electronic exchange	89-90

4. Vidisha

1800 line electronic exchange

8th Plan.

[Translation]

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3.

Air Station at Faizabad, Uttar Pradesh

Written Answers

Mandideep

*385. SHRI NIRMAL KHATTRI: Will the Minister of INFORMATION AND BROADCASTIN be pleased to state:

- (a) whether the land for setting up the AIR station sanctioned for Faizabad (Uttar Pradesh) has been acquired;
- (b) if so, whether the construction work has started and if not, the reasons for delay;
- (c) the area to be covered by this station; and
- (d) the time by which the work will be completed and the station will start functioning?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) Yes, Sir.

- (b) The construction work has already commenced.
- (c) The proposed radio station at Faizabad would provide radio coverage to an area of 12470 Sq. Kms approximately, within a radius of 63 kms around it.
- (d) The proposed radio station at Faizabad is envisaged to be ready for commissioning by the middle of the year 1990.

[English]

Salary to Teachers of BCCL and ECL

*386. SHRI BASUDEB ACHARIA: Will the Minister of ENERGY be pleased to state:

- (a) whether a large number of teachers in the Bharat Coking Coal Limited and the Eastern Coalfields Limited are getting their salary regularly after nationalisation of the coal industry, and
 - (b) if not, the reasons therefor?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b). The Bharat Coking Coal Limited and the Eastern Coalfields Limited, being coal producing undertakings, do not run schools themselves. These are run by the concerned State Government or privately owned management committees. The coal companies do not, therefore, keep any statistics of such schools nor they are responsible for monitoring or ensuring regular payment of salaries to teachers employed by such schools. The coal companies, however, as a measure to encourage spread of educational facilities in their areas, do provide grants-in-aid and other assistance to the privately managed schools to the extent their budgets permit them to do so.

[Translation]

Incentives to Village Industries

*387. SHRI BALWANT SINGH RA-MOOWALIA: SHRI DINESH GOSWAMI:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Khadi and Village Industries Commission has been giving more incentives to village industries as compared to production of Khadi for the last few years;
 - (b) if so, the details of these incentives

and the outcome thereof:

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(c) whether new cottage industries were encouraged during these years on the basis of latest technology adopted in rural industries; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). As compared to village industries, Khadi continues to receive more incentives. The incentives to khadi include interest-free loans, exemption from sales-tax and custom duty, standing rebate throughout the year and special rebate for 90/120 days on sale of all varieties of khadi. Production of khadi, both in terms of quantity and value, has been increasing over the years.

Village industries also are being encouraged with incentives and financial allocations. However, fiscal concessions such as exemption from excise duty are given to them only on a selective basis.

(c) and (d). With the latest amendment of the KVIC Act, the scope of village industries has been widened. In pursuance of the amended Act, KVIC has identified 34 new Village Industries (besides the 26 existing village industries) to be taken up for development from 1988-89 onwards. The new industries include items such as solar & wind energy implements, radios, cassette players, cassette recorder, voltage stabilisers and electronic watches.

[English]

Closure of Steel Tube Factories

*388. SHRI V. TULSIRAM: SHRI BALASAHEB VIKHE PATIL:

Will the Minister of INDUSTRY be pleased to state:

- (a) the number of steel tube factories in the organised sector and number out of them which have been closed since October, 1988;
- (b) the details of the units closed including their location and the reasons therefor;and
- (c) the steps being contemplated by Government to remedy the situation?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) There are 97 units in the organised sector engaged in the manufacture of steel pipes and tubes including stainless steel pipes. Government have not received any report of closure from any of these units since October, 1988.

(b) and (c). Do not arise.

Use of Particulate fall out from Electro-Static Precipitators of Thermal Power Stations

*389. DR. DIGVIJAY SINH: Will the Minister of ENERGY be pleased to state:

- (a) the total quantity of particulate fall out deposited around electro-stati precipitators in thermal power stations throughout the country;
- (b) whether most of the accumulated dust finds its way into rivers and lakes thereby causing environmental hazards;
- (c) how much this material is used for making bricks;
- (d) whether private enterprises are fully using this material for making bricks; if not, the reasons therefor; and
- (e) the steps proposed to be taken to fully utilised this material?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-TRY OF ENERGY (SHRI KALP NATH RAI): (a) to (e). The total quantity of ash generated from the thermal power stations in the country is estimated to be in the range of 35-40 million tonnes per annum about 80% of which is collected by the electro-statis precipitators as fly ash and the balance 20% as bottom ash. Areas for dumping ash are normally provided for the coal-based thermal stations where ash settles down and decanted water flows out.

Private parties are not, at present, utilizing this material for making bricks in a significant way. The lack of dry collection facilities, the limitations of distance over which the ash can be commercially transported and the heterogeneity of the ash available, have contributed to restricting its economic utilization. Efforts are being made by the National Thermal Power Corporation (NTPC) to encourage entrepreneurs to use ash in brickmaking and an award has been placed on M/ s. Hindustan Pre-fab Ltd., New Delhi, to manufacture two million bricks by utilizing ash from the Badarpur Thermal Power Station on a trial basis.

With a view to encouraging the use of fly ash in the construction industry, the National Buildings Organisation (N.B.O.) have arranged field demonstrations and have sponsored a project to the Neyveli Lignite Corporation. The bricks produced with fly ash and lime have been utilized in the construction of experimental houses in the Neyveli township. The N.B.O. were also associated with the setting up of a cellular concrete plant at Ennore in Tamil Nadu. Cellular concrete blocks and roofing panels have been extensively used in the housing projects undertaken by the Tamil Nadu Housing Board.

Performance of State Electricity Boards

Written Answers

- SHRI BRAJAMOHAN MO-*390. HANTY: Will the Minister of ENERGY be pleased to state:
- (a) whether the performance of State Electricity Boards has improved during the current year and if so, the details thereof:
- (b) whether any further steps are proposed for necessary improvement in the performance of the State Electricity Boards; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-TRY OF ENERGY (SHRIKALP NATH RAI): (a) The power generation by the State Electricity Boards during the period April, 1988 to February, 1989 has been reported to be 124,818 MU as against 119,244 MU during the corresponding period last year. The financial performance has, however, not improved with respect to last year.

- (b) and (c). In order to improve the performance of the SEBs, a number of measures have been taken which, inter alia. include:
 - Implementation of Centrally (a) sponsored renovation and modernisation scheme covering 33 thermal stations, with Central loan assistance totalling Rs. 500 crores.
 - (b) Introduction of Incentives Schemes for improved performance of the thermal power stations:
 - Introduction of Incentive (c) schemes for reduction of Transmission & Distribution losses.

- (d) Amendment of Indian Electricity
 Act-1910 to make theft of electricity a cognizable offence.
- (e) Training of engineers and operation and maintenance personnel.
- (f) Section 59 of the Electricity (Supply) Act has since been amended. According to this every SEB has to carry on its operation and adjust its tariff in such a way as to earn a net surplus of not less than 3%.
- (g) State Governments have been requested to compensate the Boards for the loss in Rural Electrification.
- (h) Introduction of equity participation and capitalisation of interest during construction (IDC) as provided in the Electricity (Supply) Annual Accounts Rules, 1985.

Bhopal Gas Victims

3497. SHRI MOHANBHAI PATEL: SHRI PRAKASH CHANDRA: SHRI DHARAM PAL SINGH MALIK:

Will the Minister of INDUSTRY be pleased to state:

- (a) the number of persons so far died in Bhopal gas tragedy;
- (b) whether a large number of persons are still lying in hospitals;
- (c) whether any compensation has been paid to the affected families so far; and
 - (d) if not, the steps being taken by

Government to provide compensation to the sufferers?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). The Government of Madhya Pradesh has reported that as on 31.1.1989 the total number of confirmed deaths was 3403. The Government of Madhya Pradhes also informed that for the month of January, 1989 the average number of in-door patients treated in the special medical institutions, created for the gas victims, were about 600 persons during the month.

(c) and (d). The protracted and complex litigation in connection with the Bhopal Gas Leak Disaster has concluded with the orders of the Supreme Court directing Union Carbide Corporation and Union Carbide India Limited to pay a total sum of US \$ 470 million in full settlement of all claims. This amount has since been deposited with the Supreme Court. The case has been posted for reporting compliance on the 4th April, 1989.

Shifting of LOC Petrol Depot from Raiganj in West Bengal

3498. DR. GOLAM YAZDANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Petrol depot of the Indian
 Oil Corporation at Raiganj in West Dinazpur district of West Bengal has been shifted to Malda;
- (b) if so, when it was shifted and the reasons therefor:
- (c) how many persons have been retrenched as a result thereof;
- (d) whether the office of the Petrol depot has also been closed down; and
 - (e) if not, for what purpose it is being

used?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT): (a) No.Sir.

- (b) and (c). Do not arise in view of reply to part (a) above.
 - (d). No, Sir.
- (e) The depot is being used for meeting the local demand of kerosene and lubricating oils.

Contract for Dulhasti Hydel Project

3499. SHRI ATISH CHANDRA SINHA: Will the Minister of ENERGY be pleased to refer to the reply given on 6 December, 1988 to Unstarred Question No. 3441 regarding the contract for Dulhasti Hydel Project and state:

- (a) whether the party with whom negotiations had been finalised for turn-key execution of the project had deserted without advancing any reasons;
- (b) whether negotiations have been started with the French Consortium afresh;
- (c) whether the Steering Committee had also discussed the issue with their foreign collaborators;
- (d) if so, the details thereof including the names and details of bidders along with their job values; and
 - (e) the progress made in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):

(a) to (e). During discussions for finalisation of the contract with the French Consortium

led by M/s. CGEE Alsthom, to whom a Telex of Intent was issued for execution of Dulhasti HE Project in December, 1986, the Consortium raised several new issues and reopened many settled issues. As such, the contract could not be finalised with the Consortium. Consequently, negotiations were simultaneously re-opened with the other consortium, namely, the Indo-Austro-German Consortium who had earlier submitted their offer along with the French Consortium. Both the Consortia gave their revised price offers in October-November, 1988. The Steering and Negotiating Committee, which was set up to hold negotiations with the two consortia and to evaluate their offers. submitted their report, after evaluation, in November, 1988. A final decision in the matter has not been taken by the Government.

Power Generation In Farakka Super Thermal Power Station

3500. SHRI DINESH GOSWAMI: Will the Minister of ENERGY be pleased to state:

- (a) whether the various units of Farakka Super Thermal Power Station are not generating power to their installed capacities;
- (b) if so, the quantum of power generated by each unit during the last three years, year-wise and their installed capacities;
- (c) whether some units of this project are not yet generating power on a commercial scale;
 - (d) if so, the facts in this regard; and
- (e) the time by which these units are expected to generate power to their full capacities?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) and (b). As per the grid require-

ments in the Eastern Region, the units at the Farakka Super Thermal Power Station are required to generate upto 60% of their installed capacity during the off-peak hours (i.e. about 20 hours in a day). The unit-wise generation during the last three years has been as under:--

(Generation in Million units)

Unit/Installed capacity		Date of commercial operation.	1986-87	1987-88	1988-89 (Till Feb. 1989) 5
11	200 MW	1.10.1987	_	596.2	391
Ш	200 MW	1.09.1988	_	0.1	533

- (c) No, Sir.
- (d) Does not arise.
- (e) The units can generate power to their full capacities if the demand pattern and the grid condition in the Eastern Region so permit.

Introduction of Optical Fibre System

3501. SHRI ZAINAL ABEDIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government have undertaken a scheme to introduce the Optical Fibre System to develop the Telecommunication System;
- (b) if so, the names of the cities likely to be connected by this system;
- (c) the amount of foreign exchange to be spent to implement the scheme:
- (d) whether there is any proposal to introduce such system in Calcutta or any

other city of the Eastern Zone; and

(e) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

- (b) New Delhi, Jaipur, Ajmer, Bhilwara, Chittorgarh, Udaipur, Ahmedabad, Baroda, Surat, Bombay, Poona, Thane, Nasik, Malegaon, Dhulia, Indore, Bhopal, Gaziabad, Aligarh, Hathras, Agra, Ferozabad, Etawah, Kanpur, Lucknow, Faizabad, Sultanpur, Varanasi, Gazipur, Patna, Bihar, Shariff, Girdhi, Dumka, Suri, Behrampur, Krishnanagar, Calcutta, Roorkee, Hardwar, Rishikesh, Madurai, Puddukotai, Trichy. Palghat, Trichur, Irinjalakuda, Alwaye, Ernakulam, Kottayam, Chengenacherry, Thiruvalla. Quilon and Trivandrum.
- (c) The amount of foreign exchange spent was: World Bank loan of Rs. 375 Millions and OECF Loan of Rs. 204 Millions.
 - (d) Yes, Sir.

(e) Does not arise.

Setting up of Micro-Wave Stations in West Bengal

3502. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there was a proposal to set up micro-wave stations in the backward areas of West Bengal like Sunderbans, to improve telecommunications;
 - (b) if so, the broad features thereof;
- (c) the progress made so far and likely to be made during 1989-90; and
- (d) the funds earmarked therefor during 1989-90?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

(b) One 34 MB/s Digital M/W system (430 channel) capacity between Calcutta & Canning has been proposed in this plan for Sunderbans area by the West Bengal Telecom circle.

- (c) The proposal is under examination.
- (d) Suitable funds will be allocated after final examination of the proposal.

Offices in Rental Building in Trichur District

3503. SHRI P.A. ANTHONY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of post and telegraph offices in Trichur District of Kerala functioning in rental buildings;
- (b) whether there is any proposal to construct department's own buildings in this district; and
- (c) if so, the details thereof and the estimated cost?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Eighty nine Post and Telegraph offices in Trichur District of Kerala are functioning in rental buildings.

(b) and (c). Yes, Sir. The details of the proposals to construct departmental buildings in Trichur District are furnished in the statement given below.

STATEMENT

	Name of the office	Estimated Cost (Rupees in lakhs)
1.	Office of the Senior Superintendent of post offices, Irinjalkuda	5.50
2.	Head Post Office, Kunnamkulam	25.00
3.	Head Post office, Trichur	30.00
4.	Head Post Office, Chalakudy	20.00
5.	Central Telegraph Office, Trichur	37.00

The construction of the above-mentioned five buildings will be taken up subject to availability of funds.

The construction of buildings for the two offices given below is in progress.

	Name of the office	Estimated Cost (Rupees in lakhs)
1.	Postal Stores Depot, Trichur	26.68
2.	Sub Post Office, Punnayurkulam	6.25

Modernisation of Berhampore Telephone Exchange in West Bengal.

3504. SHRI ZAINAL ABEDIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposal for modernisation of the Telephone Exchange at Berhampore in West Bengal;
- (b) if so, the details thereof along with the time limit by which such modernisation improvement work is expected to be completed;
- (c) whether this Telephone Exchange is proposed to be provided with STD facilities; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

- (b) The existing manual exchange is likely to be replaced by 2000 L auto exchange during 1990-91.
 - (c) Yes, Sir.
 - (d) Does not arise.

Opening of Branch Post Office in Bahadurpur G.P., West Bengal

3505. SHRI ZAINAL ABEDIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is no branch post office in and around Bahadurpur Gram Panachayat under Farakka Block in Murshidabad District, West Bengal;
- (b) whether Government propose to open a new BPO in Bahadurpur G.P.;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

- (b) and (c). Yes, Sir. A branch post office has been sanctioned for Bagdabra village in Bahadurpur gram panchayat, recently.
 - (d) Does not arise.

Thermal Power Station at Sagardighl, West Bengal

3506. SHRI ZAINAL ABEDIN: Will the Minister of ENERGY be pleased to state:

(a) whether West Bengal Government has submitted a revised/modified scheme for the construction of a Thermal Power Station at Sagardighi (Manigram) in Murshidabad District, West Bengal;

Written Answers

- (b) if so, the details of the Scheme alongwith the estimated cost thereof; and
- (c) the action taken by Union Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-TRY OF ENERGY (SHRI KALP NATH RAI): (a) to (c). The project report in respect of a thermal power station at Sagardighi in the Murshidabad district (envisaging the installation of five units of 210 MW each and two units of 500 MW each at an estimated cost of Rs. 2078 crores) was received in the Central Electricity Authority who could techno-economically appraise the proposal after essential inputs, such as the availability of coal and cooling water, etc., are tied up and necessary clearances including from the environmental and civil aviation angles have become available. The State authorities have been informed accordingly.

State/Union Territories

Opening of Post Office in Rural Areas

3507. SHRIH.B. PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of branch and sub-post offices proposed to be opened in the rural areas of different States in 1989-90:
- (b) the district-wise number of rural post offices proposed to be opened in Karnataka during 1989-90; and
- (c) whether the villages of Bagalkot district have also been identified for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The information is furnished in the statement below.

- (b) This has not yet been finalised.
- (c) Yes, Sir. A Post Office is proposed to be opened in Gorabal Mandal Panchayat in Bagalkot Division of Bijapur District.

Number of new post office proposed to be opened

STATEMENT

Annual Plan 1989-90

Statewise Targets for opening of New Post Offices

		Rural branch post offices	• •	
	1	2	3	
1.	Andhra Pradesh	80	6	
2.	Assam	140	5	
3.	Bihar	175	6	

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	1	2	3
4.	Gujarat	70	9
5.	Haryana	20	4
6.	Himachal Pradesh	70	4
7.	Jammu & Kashmir	50	2
8.	Karnataka	80	6
9.	Kerala	70	5
10.	Madhya Pradesh	175	6
11.	Maharashtra	150	. 7
12.	Manipur	20	2
13.	Meghalaya	20	2
14.	Nagaland	15	2
15.	Orissa	120	7
16.	Punjab	30	3
17.	Rajasthan	120	6
18.	Sikkim	15	2
19.	Tamil Nadu	80	6
20.	Tripura	20	3
21.	Uttar Pradesh	275	5
22.	Vest Bengal	140	6
23.	Andaman Nicobar Islands	6	2
24.	Arunachal Pradesh	15	2
25.	Chandigarh	_	2
26.	Dadra Nagar Haveli	5	1

		0.4.5		
	1	2	3	
27.	Delhi	5	4	
28.	Goa	20	3	
29.	Mizoram	10	1	
30.	Pondicherry	4	1	
	Total	2000	120	

Note: The targets indicated above are liable to be revised taking into account shortfalls, if any, in the current years' targets and other factors.

Setting up of Electronic Telephone Exchange in Hoshiarpur (Punjab)

3508. SHRI KAMAL CHAUDHARY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government propose to set up an electronic telephone exchange in Hoshiarpur (Punjab); and
 - (b) if so, when it will be set up there?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) No, Sir. At present there is no proposal to setup electronic exchange at Hoshiarpur.

(b) Does not arise.

Manufacture of High Technology bulk Drugs

3509. SHRI JAGANNATH PATTNAIK: Will the Minister of INDUSTRY be pleased to state:

(a) the names of the bulk drugs which have been treated as involving high technology and for which foreign companies have applied for industrial licences during the last three years;

- (b) the nature of technology involved in the production of these bulk drugs;
- (c) whether such technology can be developed in the country;
- (d) if so, the efforts made in this regard; and
 - (e) if not the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). There are a number of drugs involving high technology. However, only 66 items are open to FERA companies as contained in the "Measures for Rationalisation, Quality Control and Growth of Drugs and Pharmaceutical Industry in India". FERA companies had applied for manufacture of the following drugs during the last three years:—

- 1. Vitamin B6
- 2. Theophylline
- 3. Aminophylline
- 4. Hydroxyethyl Theophylline
- 5. Oxyclozanide
- 6. Tinidazole

7. Ethambutol

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- 8. Thioridazine
- 9. Pindolol
- 10. Atenolol
- (c) to (e). Most of these drugs are produced with indigenous technology.

New Low Power Transmission Centres in Maharashtra

3510. SHRI MURLIDHAR MANE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the details of new Low Power transmission centres to be set up in Maharashtra in 1989?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): Besides the low power TV transmitter at Osmanabad already commissioned, a low power transmitter at Ichhalkaranji in Maharashtra is expected to be commissioned during 1989, under the approved VII Plan.

Modernisation of Indian Telephone Industries Ltd.

3511. SHRI MULLAPPALLY RAMA-CHANDRAN: SHRI SHANTI DHARIWAL:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) the turnover of each unit of the Indian Telephone Industries Ltd. during 1988;
- (b) whether there are any schemes for modernisation and expansion of the Indian Telephone Industries (ITI); and

(c) if so, the details thereof and when these will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The unit-wise turnover of the Indian Telephone Industries Ltd. during 1987-88 is as under:—

	((Rupees in crores)
Bangalore	_	209.08
Naini	_	70.86
Rae Bareli	_	82.25
Paighat		27.32
Mankapur	shall-risus	110.06
Srinagar	_	8.91
		508.48

(b) Yes, Sir.

(c) The requisite information is given in the statement below.

STATEMENT

- (1) Switching Lines
 - (i) ITI is planning to set up process oriented Assembly Lines at Bangalore and Rae Bareli from 1989-90 onwards to manufacture Electronic Switching Exchange equipment.
 - (ii) The existing production capacity of Digital Trunk Automatic Exchange equipment at Palghat is planned to be increased to manufacture equipment of updated version of technology during 8th Five Year Plan.

(2) Telephone instruments

77

- (i) ITI is setting up Electronic Push Button telephones manufacture at Bangalore and Naini. The production is expected to start from 1989-90.
- (ii) Srinagar unit is being expanded to take up manufacture of Electronic Digital telephones. The production is expected to commence from 1989-90.

(3) Transmission Equipment

The following expansion schemes have been planned:-

- (i) Frequency Division Multiplex System at Naini. The production is expected to commence during 1989-90.
- (ii) Optical Fibre Project at Naini-The production is expected to commence during 1989-90.
- Stored Programme Control Telex at Bangalore—The production has started during 1988-89.
- (iv) Digital Microwave System at Bangalore—The production is expected to commence during 1989-90.
- (v) Digital Coaxial System at Bangalore-The production is expected to commence during 1989-90.

[Translation]

Diesel/Petrol Retail Outlet in Bastar District M.P.

3512. SHRI MANKURAM SODI: WIII the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

- (a) whether there was a proposal to allot a diesel and petrol retail outlet at Bijapur in Bastar district of Madhya Pradesh;
- (b) whether the survey report in this regard has been received; and
- (c) if so, the time likely to be taken for allotment of the retail outlet there?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMADUTT): (a) and (b). Yes, Sir;

(c) Letter of Intent for the retail outlet at Bijapur in Bastar District was issued on November 28, 1987; The dealer-select is in the process of procuring a suitable site for the Retail Outlet.

Extra departmental Employees under put-off Duty

3513. DR. A.K. PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of extra departmental employees under put off duty of more than four months as on 31 December 1988;
- (b) the number of Extra Departmental employees under put-off duty of less than four months as on 31 December, 1988;
- (c) the number of extra departmental employees re-instated after review by the Heads of circles:

- (d) whether full wages will be paid to those extra departmental employees found not guilty and are fully exonerated after review/appeal;
- (e) whether all the extra departmental employees under put-off duty of more than four months, where the reasons could not be attributed to them will also be reinstated;
 - (f) if not, the reasons therefor; and
- (g) whether Government will consider minor punishment to extra departmental employees for minor offences as recommended by Savoor Committee?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) to (c). The information is being collected and will be laid on the Table of the House.

- (d) No, Sir. Extra-Departmental employees being part-time employees, having other avocations of life are not entitled to any allowances for the period they do not actually perform duty as during the put off duty period they are supported by their main source of income.
- (e) and (f). No, Sir. The ED can be put off duty where an enquiry into any complaint or allegation of misconduct is pending. There is no provision for reinstatement of EDAs put off duty of more than four months under the rules. However, periodic review of the 'put off duty' cases is done with a view to reduce the period of 'put off duty' and expe-

dite the disposal of such cases.

(g) the recommendation of the Savoor Committee regarding incorporation of minor penalties in Rule 7 of the Posts & Telegraphs Extra Departmental Agents (Conduct & Service) Rule, 1964 was considered by the Postal Services Board. It was decided that no further penalties should be added and the present set of penalties as contained in Rule 7 ibid should continue.

Adulteration in Petrol and Diesel

3514. SHRI CHINTAMANI JENA: Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

- (a) whether Government have received any complaints in regard to adulteration in diesel and petrol in certain parts of the country;
- (b) if so, the number of complaints received during 1988, State-wise; and
- (c) the details of action, if any, taken against the persons responsible for adulteration?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) and (b). The oil marketing companies had received some complaints alleging adulteration of diesel and petrol by the retail outlet dealers in 1988; the State-wise number of these complaints is as under:

SNo.	State	Number of complaints
1	2	3
1.	Andhra Pradesh	4
2.	Bihar	1
3.	Delhi	1

(c) All these complaints have been investigated but the allegation of adulteration has not yet been proved against any dealer. Action under the Marketing Disci-

pline Guidelines has been taken where adulteration had been suspected, as indicated below:

Number of cases in which the supplies suspended for 15 days etc. and resumed afterwards as allegation of adulteration could not be sustained. (warning/caution also issued)

Number of suspected cases of adulteration in which supplies continue to be suspended pending further investigation

Number of cases where adulteration could not be proved but warning/caution issued

15

10

3

Shortage of LPG in Gujarat, West Bengal and Madhya Pradesh

3515. SHRI VIJAY N. PATIL: DR. PHULRENU GUHA: (a) the reasons for the shortage of LPG in many parts of the country, especially in Gujarat, West Bengal and Madhya Pradesh; and

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(b) how Government propose to tackle the shortage of LPG in these States?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMA DUTT): (a) and (b). A backlog in supply of LPG refills had developed temporarily in several parts of the country, including in Gujarat, West Bengal and Madhya Pradesh, recently on account of shortfall in the bulk availability of LPG. apart from movement, industrial relations and other operational constraints. With the measures already initiated, the situation has since considerably improved. Efforts are being made to maximise indigenous LPG production and also augment supplies through imports to the extent feasible. The situation is being closely monitored by the oil industry with a view to ensuring regular supplies to the consumers.

Written Answers

[Translation]

Exploration for Oil by Foreign Countries

3516. SHRIKAMLA PRASAD RAWAT: Will the Minister of PETROLEUM & NATU-RAL GAS be pleased to state:

- (a) whether some countries have offered to assist India in the field of oil exploration:
- (b) if so, the names of such countries; and
- (c) the names of countries with which India have decided to collaborate?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI BRAHMA DUTT): (a) to (c). In the field of oil exploration India has received assistance from and has collaborated with different countries including USSR, USA, France, West Germany, U.K., Norway, Canada. This has been in the form of grants, loans, technical, deputation of experts etc.

No recent additional offers have been received.

[English]

Tenders for Bakreshwar Power Project. West Bengal

3517. DR. V. VENKATESH: Will the Minister of ENERGY be plased to state:

- (a) whether the BHEL and other companies under the control of Union Government participated in the tenders floated by Government of West Bengal for establishing the Bakreshwar Power Project;
 - (b) if so, the outcome thereof; and
- (c) if not, the reasons for their nonparticipation?

THE MINISTER OF STATE IN THE DEPARTMENT, OF POWER IN THE MIN-ISTRY OF ENERGY (SHRI KALPNATH RAI): (a) to (c). M/s Bharat Heavy Electricals Ltd. (BHEL) have intimated that while tenders have not been floated in respect of the Bakreshwar thermal Power project, they have been asked by the State authorities to submit their bid for turbine, generator and associated equipment for 3x210 MW units. M/s BHEL propose to submit their offer in April, 1989.

Aid For Idduki Project in Kerala

3518, SHRI N. DENNIS: Will the Minister of ENERGY be pleased to state:

- (a) whether Union Government propose to give financial aid for the Idukki power project in Kerala;
- (b) whether foreign aid for this project is also to be increased; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE **DEPARTMENT OF POWER IN THE MINIS-**TRY OF ENERGY (SHRI KALP NATH RAI): (a) to (c) The Idukki Hydroelectric Project Stage-II, with an installed capacity of 3x130 MW, in Kerala, has been implemented with Canadian assistance. The Canadian International Development Agency (CIDA) agreed to provide a loan of 52 million Canadian dollars and a grant of 7.3 million Canadian dollars for this purpose. The grant was later enhanced to 8.3 million Canadian dollars. The project was, however, completed in August, 1986, utilising a loan of about 32 million Canadian dollars and grant of 8.3 million Canadian dollars. In order to utilise the balance assistance it is proposed to instal Var Compensation equipment for transmission and distribution network, turbine testing and dam monitoring facilities etc, as an extension of Idukki Project Works. The grant component has been increased to 11.8 million Canadian dollars by the CIDA.

STD Facility in District Headquarters

3519. SHRI ANANTA PRASAD SETHI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of districts in the country having multi circuit transmission medium, State-wise;
- (b) the number of district headquarters having STD facility to State Capitals and

other parts of the country as on 30th January, 1989; and

(c) the reasons for the gap, if any, in the provision of transmission medium and STD facility and when it will be made up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Total No. of District Headquarters in the country having multi circuit transmission medium is 348. State-wise break up is given in the statement below.

- (b) the number of District headquarters having STL facility are 295.
- (c) Reasons for non-provision of STD till date are as under:—
 - (i) Non-automatisation of local exchanges by appropriate type;
 - (ii) Non- availability of suitable transmission equipments; and
 - (iii) Non-availability of Trunk Automatic Exchanges. It is planned to cover all District Headquarters by March, 1990 subject to availability of equipment.

STATEMENT

Position of DHOs As on 30-1-89

SI.No.	Name of State	Total No. of DHQs	Total No. of DHQs connected to state Capital	
1	2	3	4	
1.	Assam	19	13	
2.	Andhra Pradesh	23	23	

87	Written Answers	MARCH 28, 1989	Written Answers 88
1	2	3	4
3.	Arunachal	11	9
4.	Bihar	36	26
5.	Goa	1	1
6.	Gujrat	19	19
7.	Haryana	12	9
8.	H.P.	12	9
9.	J & K	14	12
0.	Karnataka	20	20
11.	Kerala	14	14
12.	M.P.	45	28
13.	Maharashtra	31	27
14.	Manipur	8	5
15.	Mizoram	3	3
16.	Meghalaya	5	3
17.	Nagaland	7	7
18.	Orissa	13	7
19.	Punjab	12	10
20.	Rajasthan	27	13
21.	Sikkim	4	1
22.	Tamil Nadu	20	20
23.	Tripura	3	3
24.	U.P.	57	42
25.	West Bengal	17	14
26.	Union Territory	12 448	10 348

signing and engineering for the infrastruc-

ture facilities is in progress.

Dadri Thermal Power Project

3520. SHRI MANVENDRA SINGH: Will the Minister of ENERGY be pleased to state:

- (a) the details of various quotations received by the National Thermal Power Corporation for fabrication of tanks for Dadri Thermal Power Project; and
- (b) the reasons for awarding this contract to the highest bidder?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):

(a) and (b). No separate contract was awarded for the fabrication of tanks for the National Capital Thermal Power Project which is being implemented by the NTPC at Dadri. The same was part of the scope of work under other contracts relating to low pressure poping, fuel oil handling plant, demineralisation plant, etc. in all of which the work was awarded to the lowest evaluated bidder.

Coal Gassification Projects in Gujarat

3521. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of ENERGY be pleased to state:

- (a) the results of pilot scale coal gassification project in north Gujarat;
- (b) when it is proposed to undertake the gassification of underground coal on commercial scale in Gujarat; and
- (c) the cost of production of 1000 cubic metre gas when exploited from petroleum gasfields and gassification of underground coal?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C. K. JAFFER SHARIEF): (a) Various studies required for pilot project have been carried out and de-

(b) and (c). Questions relating to commercial scale operations and the relative cost of gas to be produced can be decided only after the technical feasibility of gasification of underground coal in Gujarat is estab-

[Translation]

lished.

Wrong Electricity Bills in Delhi

3522. SHRI SARFARAZ AHMED: Will the Minister of ENERGY be pleased to state:

- (a) the number of complaints received about mistakes in electricity bills after the introduction of computer system in DESU and NDMC for preparing these bills;
- (b) how much time was taken in rectifying each such mistakes;
- (c) the remedial measures taken by Government to check this practice;
- (d) the names of the companies with which agreements have been signed for preparing electricity bills by computers and the detail of the agreements reached; and
- (e) the amount paid to the concerned companies for this job till date?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):
(a) to (e). The information is being collected and will be laid on the Table of the House.

[English]

Supply of Raw Materials to Bidi Manufacturing Units

3523. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the production in Bidi Manufacturing units in Southern region has suffered a great set back due to the shortage of raw materials; and
- (b) if so, the steps taken to make raw materials available to these Units?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). A reference was received from the Government of Tamil Nadu about a possible shortage of Tendu leaves for the bidi manufacturing units. The matter was taken up with the Government of Madhya Pradesh who had sent a High Power Team to Tamil Nadu which had discussions with the representatives of the industry and Government regarding suitable measures to ensure the supply of raw materials to the bidi manufacturing units in Tamil Nadu.

World Bank Assistance to Oil Companies

3524. SHRI HARIHAR SOREN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total amount of World Bank assistance availed of by different oil companies for different purposes during the last three years;
- (b) whether some oil companies are likely to get more assistance from World Bank during 1989-90; and
- (c) if so, the purpose for which World Bank assistance is required?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT): (a) Total

amount of World Bank loan, provided through the Government, to different oil companies during the last three years from 1985-86 to 1987-88 was about Rs. 418 crores.

- (b) Yes, Sir.
- (c) The assistance is required for exploration and development activities in the field of oil and natural gas and also in the field of refining and marketing of petroleum products.

Average Area Covered by a Post Office

3525. SHRI SYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the average area per post office in sq. kms in various States/Union Territories as on 1 January, 1985 and 1 January, 1989, state-wise:
- (b) the average population covered per post office state-wise, according to 1981 census and the corresponding figure for the country as a whole on 1 January, 1985 and 1 January, 1989; and
- (c) the total number of new post offices, branch post offices, sub post offices opened during the current Five Year Plan, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). The information is given in the statement-I below.

(c) The information is given in the statement II below.

Written Answers

STATEMENT-I

SI. No.	State/Union Territory	Average Al	rea per e-(Sq. Kms.)		Average population per Post Office	
		as on 1.1.1985	as on 1.1.1989	as on 1.1.1985	as on 1.1.1989	
1	2	3	4	5	6	
1.	Andhra Pradesh	16.78	17.06	3267	3322	
2.	Assam	23.79	23.45	5988	5943	
3.	Arunachal Pradesh	350.38	348.91	2643	2632	
4.	Bihar	15.99	15.85	6421	6366	
5.	Goa	15.60	16.90	4232	4580	
6.	Gujarat	22.84	22.98	3961	3985	
7.	Haryana	18.03	18.00	5272	5263	
8.	Himachal Pradesh	22.81	22.86	1754	1750	
9.	Jammu & Kashmir	153.69	151.90	4106	4092	
10.	Karnataka	20.09	20.18	3890	3907	
11.	Kerala	8.21	8.15	5385	5328	
12.	Madhya Pradesh	42.24	41.86	5004	4958	
13.	Maharashtra	26.10	26.60	5322	5417	
14.	Manipur	41.94	41.24	2665	2621	
15.	Meghalaya	53.93	53.93	3184	3195	
16.	Mizoram	74.26	71.21	1738	1668	
17.	Nagaland	65.01	64.50	3038	3015	
18.	Orissa	20.65	20.64	3497	3495	
19.	Punjab	13.37	13.48	4457	4496	
20.	Rajasthan	35.57	35.50	3562	3555	

95	Written Answers	MARCH 2	28, 1989	Written	Answers	96
1	2	3	4	5	6	
21.	Sikkam	55.87	55.76	2486	2486	
22.	Tamil Nadu	10.91	10.92	4189	4114	
23.	Tirpura	16.98	16.87	3327	3306	
24.	Uttar Pradesh	16.25	16.22	6119	6108	
25.	West Bengal	10.98	10.81	6708	6638	
	Union Territories					
26.	Andaman & Nicobar Islands	106.32	103.66	2414	2353	
27.	Chandigarh	2.59	2.53	10264	10036	
28.	Delhi	2.51	2.81	10525	11803	
29.	Dadar Nagar Haveli	12.82	12.82	3886	3886	
30.	Lakshadweep	2.86	2.86	4024	4024	
31.	Pondicherry	4.82	4.82	6005	6005	
32.	Mahe	2.25	2.25	4606	4606	

STATEMENT. II

Seventh Plan

1985-86/1986-87/1987/88/1988-89 (Upto 27-3-1989)

Number of New Post Offices Opened

SI. No.	State/Union Territory	Sub Post Offices	Branch Post Offices
1	2	3	4
1.	Andhra Pradesh	6	125
2.	Assam	3	256
3.	Arunachal Pradesh	_	7
4.	Bihar	1	337

97	Written Answers (CHAITRA 7, 1911 (<i>SAKA</i>)	Written Answers 98
1	2	3	4
5.	Goa	_	12
6.	Gujarat	7	90
7.	Haryana	5	33
8.	Himachal Pradesh	2	41
9.	Jammu & Kashmir	3	71
10.	Karnataka	7	107
11.	Kerala	_	114
12.	Madhya Pradesh	8	336
13.	Maharashtra	6	126
14.	Manipur	_	28
15.	Meghalaya		30
16.	Mizoram	_	41
17.	Nagaland	_	6
18.	Orissa	3	60
19.	Punjab	3	3
20.	Rajasthan	_	127
21.	Sikkim	_	18
22.	Tamil Nadu	9	74
23.	Tripura		25
24.	Uttar Pradesh	7	626
25.	West Bengal	5	202
	Union Territories		
26.	Andaman & Nicobar Is	slands 1	16

1	2	3	4
27.	Chandigarh	-minus	
28.	Delhi	11	-
29.	Dadar and Nagar Haveli	-	-
30.	Daman & Diu		
31.	Lakshadweep		
32.	Pondicherry		_
		87	2911

Note: The above figures included Post Offices sanctioned in February/March, 1989 some of which have not yet been opened but may be opened shortly.

Establishment of Tool Room Project at Bhubaneswar

3526. SHRIMATI JAYANTI PATNAIK: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the proposal for establishment of a full fledged tool room project at Bhubaneswar is pending before his Ministry since March 1985;
 - (b) if so, the reasons thereof; and
- (c) the steps taken by Government to give early approval to above proposal?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) A proposal for establishment of a tool room at Bhubaneswar is under consideration of Government of India.

(b) Assistance for the project is being negotiated with a foreign government agency who have completed the appraisal of the project proposal.

(c) The proposal is at an advanced stage of consideration.

Compensation paid to Consumers by CIL and BCCL

3527. SHRIR. P. DAS: Will the Minister of ENERGY be pleased to state the penalty or compensation paid by the Coal India Ltd. (CIL) and the Bharat Coking Coal Ltd. (BCCL) since 1985-86 due to the supply of inferior grade coal to the consumers, yearwise?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C. K. JAFFER SHARIEF): The information is being collected and will be laid on the Table of the House

STD Facility in West Godavari and Khammam in Andhra Pradesh.

3528. SHRI SODE RAMAIAH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a proposal for pro-

viding STD facility in West Godavari and Khammam Districts in 1989-90 or 1990-91; and

(b) if so, the names of places where STD will be made available?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). The following additional stations are proposed to be provided with STD facility by 1991. West Godavari District-Akiveedu, Narasapur, Attili. Khammam District-Bhadrachalam.

Telephone Connections in Raghunathganj in West Bengal

3529. SHRI ZAINAL ABEDIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of pending applications for telephone connections under Raghunathganj Telephone Exchange in West Bengal.
- (b) the reasons of pendency for years together;
- (c) how many new connections are likely to be provided by the end of the Seventh Plan; and
- (d) the steps Government propose to take for the modernisation of the Telephone Exchanges?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) to (c). There were 12 applicants on the waiting list for telephone connections as on 31.1.89 in Raghuathganj telephone exchange. Out of 12, three were registered in September 87 and the rest during 1988. Due to technical difficulties arising on account of long distances involved, five connections could not

be provided. The Construction work is under progress. The existing waiting list is proposed to be cleared by the end of Seventh plan.

(d) It is proposed to replace the existing manual exchange by 512 port digital electronic exchange during the 8th Plan.

Consultation with MPs for Setting up TV/AIR Centres

3530. PROF. NARAIN CHAND PAR-ASHAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether local Members of Parliament (Lok Sabha) are consulted by Government formally regarding the location/installation of the T.V. transmitters and Radio stations;
 - (b) if not, the reasons therefor; and
- (c) whether arrangements would be made for taking into account the views of the local M.P.s?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHR H.K.L. BHAGAT): (a) to (c). The location/installation of the TV transmitters and Radio Stations is decided purely on technical considerations, the main objective being maximum coverage in the country. Views and suggestions received from local members of Parliament are given due consideration while formulating plan proposals.

[Translation]

Housing Facilities to P & T Employees

3551. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether housing facilities are being

provided to the Posts and Telecommunications Departments employees in Delhi;

- (b) if so, the procedure adopted in their allotment:
- (c) the appointment year of the employees up to which allotment has been made and the appointment year of those employees to whom the allotment is going to be made;
- (d) whether it is a fact that out of turn allotment is also made on priority basis; and

(e) if so, the officers competent to give out of turn allotment and the list of those employees who have been made allotment during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes Sir.

(b) The quarters are allotted by seniority. Applications on the prescribed form are called for from the employees for preparing the waiting list every year.

(c) Type of Qunter	Appointment year of the employees up to which the allotment has been made.	Appointment year of the employees to whom the allotment is being made.
	Telecom Pool	
Ty. I	1972	1973
Ty. II	1961	1962
Ty. III (b) (transferable)	1962	1963
Ty. III. (c) (Non-transferable)	1955	1956
Ty. IV.	1961	1962
Ty. V & above. se	ee note below:	

Note: Type-V & above houses are allotted on the basis of seniority in the pay scale of Rs. 3600/ or above. Officers who got this scale in 1981 have been covered.

GMM	GMM/CTO Pools	
1	2	
Ту. 'А'	24.10.80	October' 81
Ту. 'В'	26.08.75	August' 76,
Ty. 'C" (non-transferable)	27.06.56	June '57,

1	2	
Ty. 'C'		
(Transferable)	12.05.70	May, 71
Ty. 'D' up to	14.09.70	Sept. '71
C.T.O.		
Ту. 'А'	January '68	January '69.
Ту. 'В'	December '57	December '58
Ty. 'C'	April '54	April '55.
(non-transferable)		
Ty. 'C'	_	_
(transferable)		_
Ty. 'D'	_	
POSTAL POOL (Non gazetted)		
Ty. I.	1963	1964
Ty. II.	1962	1963
Ту ІІІ.	1958	1959
POSTAL POOL (Gazetted)	•	
Ty. IV.	1985	No waiting list
Ty. V.	_	-do-
RMS (NT) POOL-NON-TRA	NSFERABLE	
Ty. I.	1965	1966
Ту. ІІ	1968	1969
Ty. III	1955	1956

1	2	
RMS (T) Pool-Transferab	le oragina	
Ty. I.	Owen Nil	Nil
Ty. II	1957	1958
Ty.III.	1961	1962
PMG (Circle Office) Pool		
Ty. I.	1963	1964
Ty. II.	1972	1973
Ty. III.	Nil	Nil
DA (P) Pool		
Ту. І.	Nil	Nil
Ty. II.	1960	1961
Ty. III.	Nil	Nil

Further allotment of quarters depends on the availability of vacant quarters.

- (d) Yes, Sir.
- (e) (1) Out of turn allotment is made by Houses allotment committee on specified medical grounds;

(2) by Minister of Communications/Minister of State of Communications on over riding priority basis.

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Note: List of employees who have been allotted quarters Pool-wise during the last given the three years are given in the statement below.

Type I.

SI.No.	Name	Designation
1	2	3
1.	Sh. Sanjay Kumar	R/ Mazdoor
2.	Sh. Anand Mani	Peon

L.D.C.

18.

Smt. K.R. Singh

1	2	3
19.	Smt. M. M. Kaur	Supvr. (S/S)
20.	Sh. Brij Kishore	T.O
21.	Smt. Sheela Devi	T.O.
22.	Sh. Lallan Singh	G/J
23.	Sh. A.P. Singh	U.D.C
24.	Sh Chender Prakash	U.D.C
25 .	Sh. M. S. Rawat	Tech.
26.	Sh. K.D. Vats	T/Supvr.
27.	Sh. Manohar Lal	L.D.C.
28.	Smt. S. K. Ashok	T.O
29.	Sh. C.P. Singh	T.O.
30.	Sh. Iyer Mahalakshmı	L.D.C.
31.	Smt. Mamta Chauhan	L.D.C.
32.	Smt. Rita Dani	U.D.C.
33.	Sh. A P. Nathani	T.O.
34.	Sh. Suresh Kumar	T.O.
35.	Smt. Usha Rani	T.O.
36.	Miss Jasbır Kaur	T.O.
37.	Sh. C.C. Singh	T.O.
38.	Sh. Hemant Kumar	T.O.
39.	Sh. Jandu Ram	L.M.
40.	Sh. K.D. Upadhya	
41.	Sh. R.P. Pandey	Tech.

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2	3
Sh. Ravender Kumar	Driver
Smt. H.K. Mishra	T.O.
Sh. J. N. Singh	T.O.
Sh. H. D. Sharma	U.D.C.
Sh. Saroop Singh	L.D.C.
Smt. Shakuntla Pradhan	L.D.C.
Sh. V. K. Kadirvelu	U.D.C
pe-III	
Sh. G. P. Singh	J.E.
Smt. Vimal Wadhwa	Obs. Supvr.
Sh. Kamalijit Singh	T/ Super.
Sh. A.K. Chibber	J.E.
Sh. K. K. Verma	J.E.
Sh. K. K. Mittal	T/ Supvr.
Sh. Anil Kumar	J.E.
Smt. Urmila Sharma	T.O.
rpe-IV	
Sh. A. K. Srivastava	D.E.
List of Quarters Sanctioned by Corpor	rate Office period From 1.3.86 to
Name	Designation
Sh. U. R. Rai	Tech. Super.
	Sh. Ravender Kumar Smt. H.K. Mishra Sh. J. N. Singh Sh. H. D. Sharma Sh. Saroop Singh Smt. Shakuntla Pradhan Sh. V. K. Kadirvelu Sh. G. P. Singh Smt. Vimal Wadhwa Sh. Kamalijit Singh Sh. A.K. Chibber Sh. K. K. Verma Sh. K. K. Werma Sh. K. K. Mittal Sh. Anil Kumar Smt. Urmila Sharma

List of Quarters Sanctioned by H.A.C.period From 1.3.86 to 28.2 89

Type-I

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SI. No.	Name	Designation
1.	Sh. L.S. Rai	R/M
2.	Sh. Gopal Singh	-do-
3.	Sh. Bachan Singh	-do-
Type -II		
1.	Ms. Karuna Bala	L.D.C.
2 .	Sh. Tikam Singh	U.D.C.
3.	Smt. Shashi Bedi	U.D.C
4.	Sh. Jose KP	L.D.C
5.	Sh. Murli Dhar	L.D.C.
6.	Sh. Uma Shankar	L.D.C
7.	Sh. Ved Pal Singh	L.D.C.

List of Quarters Sanctioned on Priority Period From 1.1.1986 to 28.2.1989 (GMM POOL)

SI. No.	Name	Designation
1	2	3
1.	Shri Sarvender Kumar	Peon to M(TO)
2.	Shri Madan Singh Negi	Peon
3.	Shri Mohan Singh-II	S.S.
4.	Shri Mahabir Singh	L.D.C.
5.	Shri Bikram Singh	A.E. (QA)
6.	Shri Surinder Kumar Raina	T.A.
7.	Shri Bhagireth Prasad	Peon
8.	Shri Zile Singh	Peon M(C)

1	2	3
9.	Shri Prahlad Bhagat	Staff Car Driver
10.	Shri Mahabir Singh	L.D.C.
11.	Shri R.K. Mathuria	JE(C)
12.	Smt. Promila Sachdeva	Office Asstt.
13.	Smt. Poonam Juneja	ADG (NB/T)
14.	Shri P. Raju	Peon
15.	Shri Umed Singh	ТМО
16.	Shri Surinder Singh	Lift Operator
17.	Smt. Parveen Sharma	Lady Employee
18.	Shri S. Rajenderan	ADG (MVT)
19.	Shri Kanhaiya Lal Sah	Peon
20.	Shri Trilochan Prasad	S.S.
21.	Shri N. K. Sharma Bhavan, New Delhi.	Staff No. 208, Kidwai
22.	Shri Ram Singh	Peon
23.	Vikram Singh	Peon
24.	Shri Pramod Kumar	Peon
25.	Shri Mohinder prasad Sharma	Incharge CS/TL
26.	Shri Rajender	Sweeper
27 .	Shri Puram Bhagat	Peon
28.	Shri G. P. Samant	L.D.C
29.	Shri Vinay Kumar	L.D.C.
30.	Ms. Helen Tamang	T/Women
31.	Shri Ram Daras	T/Man

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1	2		3
32.	Shri Tilak P	laj	Steno Gr. 'C'
	List of the (G.M.M. Pool Quarters allotted.	
SI. No.	Name & De	esignation	Type of Quarter
1.	Shri V. B. S	ingh, Tech.	l
2.	Shri. S. B. I	Bensal, JE	II
3.	Shri D. K. J	ain, JE	II
4.	Shri Sahi R	am, Driver	ı
5.	Shri Dhan F	Raj Jaipal, AE	II
6.	Shri B. K. A	grawal, DET	III
7.	Shri Devind	ler Singh, DET	III
8.	Shri Amar I	Nath, Driver	H
9.	Sh. Kishore Kumar, Driver		t
	List of the (C.T.O. Pool quarters allotted	
SI. No.	Name & De	esignation	Type of quarters
1.	Sh. Om Pa	Sh. Om Parkash, T/Man (i)	
2.	Sh. Rajend	Sh. Rajendra Prasad, T/Man (I)	
3.	Sh. Tara Si	Sh. Tara Singh T/Man (I)	
4.	Sh. B.M.S.	Sh. B.M.S. Chhonkar, T/Asstt.	
5.	Sh. M. M. V	Sh. M. M. Verghese, C/STL	
6.	Smt. Pushp	Smt. Pushpa Gupta, C/STL	
7.	Sh. Man Mo	ohan Pant, Z/Asstt.	II

List of employees who have been allotted quarters in Postal Wing.

(a)	By House	allotment	Committee:
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- 1. Shri Atma Ram, PA NDHO
- 2. Shri Achhey Ram, PA, Karol Bagh P.O.
- 3. Shri R.B.S. Yadav, SA, Airmail Stg. Division
- 4. Shri Ram Chand
- 5. Shri O.P. Gupta
- 6. Shri Bhagawan Singh Rawat
- 7. Shri Bahadur Singh Meena, SA, Airmail Stg. Division
- 8. Shri Radhey Shyam
- 9. Shri Banwari Lal Sharma II Postman Lodi Road, P.O.
- 10. Shri Suraj Pal Sharma, Postman Janakpuri P.O.
- 11. Shri Dev Singh, Mailman, Airmail Stg. Division
- 12. Shri Harminder Singh, Postman, Srinivaspuri P.O.
- 13. Shri G.C. Bhatt, Warrant Officer C./O APS

(b) On Priority basis

- 1. Mrs. Pushpa Anand
- 2. Mrs. Raja Laxmi UDC, O/O PMG, Delhi Circle
- 3. Shri Shamsher Singh I
- 4. Shri N. K. Gupta, PA, Delhi GPO
- 5. Shri G. V. Shivani, PA, Darya Ganj P.O.
- 6. Shri Rajkumar, Driver, MMS
- 7. Shri Raj Mani Dubey, PA, Central Division.
- 8. Shri D. Jeevaraj, LDC, personal Staff of M (C)

	9.	Shri K.P. Singh, UDC, Postal Electrical Circle.
	10.	Smt. Shanti Devi, Farash, New Delhi HPO
	11.	Shri Darban Singh, Postman, Pushpa Bhavan P.O.
	12.	Shri Dal Chand, JAO, O/O DA(P)
	13.	Shri Ashrafi Sah, Staff Car Driver, Deptt. of Posts.
Stat	14. e (C)	Shri Dinesh Chander Sharma, Hindi Steno, personal Staff of Minister of
	15.	Shri. Ram Kumar Bairiya, LDC, Personal Staff of M (C)
	16.	Shri Harsh Singh, peon, Personal Staff of M (C)
	17.	Smt. Kamini Devi, Postal Asstt., Delhi GPO.
	18.	Shrim SNP Yadav, LDC, personal Staff of M (C)
	19.	Ramesh Parsad, Mail Man, Airmail Stg. Office.
	20.	Shri. V. Sudarsana Rao, UDC, Personal Staff of M(C)
	21.	Shri A. B. Pant, peon, Personal Staff of M (C)
	22.	Shrimati Arvind Kaur, Postal Asstt. New Delhi HO.

[English]

Cases of Immovable property Before M.R.T.P. Commission

3532. SHRI KESHORAO PARDHI: Will the Minister of INDUSTRY be pleased to refer to the reply given on 2 August, 1988 to Unstarred Question No. 1025 regarding cases of immovable property before M.R. T.P. Commission and state:

(a) the latest position regarding the investigations being conducted by the Director General of Investigation and Registration into the cases ordered by the Monopolies and Restrictive Trade practices Commis-

sion:

- (b) the reasons for delay in completing the investigations; and
- (c) the date by which investigations would be completed and submitted to the M.R.T.P. Commission?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). In the case of Jain a Properties Pvt. Ltd., New Delhi, the MRTP Commission, on the basis of preliminary Investigation Report filed by the DGI&R, has issued directions for

sending a notice of inquiry. In all other 11 cases, investigations by DGI&R are still in progress. Efforts are being made by him to complete the investigations expeditiously. The time involved in completion of the investigation varies from case to case depending upon the nature of the issues, conduct of the parties etc.

TV LPT at Jamjodhpur, Gujarat

3533. SHRI BHARAT KUMAR OD-EDRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether TV programmes from Relay Centres at Porbandar and Rajkot are not visible in Jamjodhpur and surrounding areas and the public of these areas is deprived of the TV programmes;
- (b) whether it is proposed to set up a Lower Power Transmitter at Jamjodhpur in the beginning of Eighth Plan; and
 - (c) if so, the details thereof and when?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K. L. BHAGAT): (a) As Jamjodhpur lies on the fringe of the service area of the high power TV transmitter functioning at Rajkot and outside the coverage area of the low power TV transmitter at Porbander, it is not expected to receive satisfactory service from these transmitters.

(b) and (c). It is not yet the stage to firm up the Eighth Plan proposals for Doordarshan

Transfer of Subject of Drugs

3534. SHRIP.R.S. VENKATESAN: Will the Minister of INDUSTRY be pleased to state:

- (a) whether several voluntary agencies have been pleading to transfer the subject of drugs, its policy formulation and implementation to the Ministry of Health and Family Welfare as is the case in the developed countries; and
 - (b) if so, the action taken thereon?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). To the extent information available, no specific representation to this effect has been received in the Ministry in the recent past.

[Translation]

Assistance to Bhopai Gas Victims

3535. SHRI K.N. PRADHAN: Will the Minister of INDUSTRY be pleased to state:

- (a) the steps taken by Government so far to provide assistance to the victims of Bhopal Gas tragedy;
- (b) the contribution of the Union Government to the State Government for providing rehabilitation and medical aid etc. to them;
- (c) whether Madhya Pradesh Government has presented any work plan to Union Government; and
- (d) if so, when it was presented the outlines thereof and the decisions taken by Union Government thereon?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (d). The Government of Madhya Pradesh have taken a number of steps to provide comprehensive relief and rehabilitation to the victims of the Bhopal gas tragedy. These include relief measures like ex-gratia payment to the next kin of the dead as well as the affected families, including widows and distributes,

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and nutritional support to children and lactating mothers. New medical institutions have been established and existing medical facilities have been strengthened to provide effective medical treatment to the victims. Steps have also been taken to rehabilitate the victims by providing them with training and employment facilities and providing loans/subsidies for self-employment. Steps have also been taken to improve the immediate environment of the affected localities.

Written Answers

The Central Government has so far given Rs. 91.62 crores to the State Government as medium term loan.

The Government of Madhya Pradesh submitted a long term Action Plan for the rehabilitation of the victims in June, 1988. The Action Plan has been examined and is receiving the consideration of the Government. However the existing programmes on relief and rehabiliation are continuing.

Requirement, Production and Price reduction of Insulin

3536, SHRI V. S. KRISHNA IYER: Will the Minister of INDUSTRY be pleased to state:

- (a) the total requirement of Insulin in the country;
- (b) the number of companies manufacturing Insulin in the country and their annual production:
- (c) whether the poor diabetic patients are facing great hardship due to high cost of Insulin: and
- (d) if so, the steps Government propose to take to reduce the cost of Insulin?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) The working Group on Drugs and Pharmaceuticals for the 7th Five year plan had estimated a demand of 4080 MU for Insulin by 1988-89.

- (b) M/s Boots (India) Ltd., is manufacturing Insulin in the country and its production during 1987-88 was 3148 MU.
- (c) and (d). Insulin being a price controlled drug falling under category-II, the prices are regulated as per the provisions of DPCO, 1987.

Setting up of TV Transposer at Visakhapatnam

3537. SHRI BHATTAM **SRIRAMA** MURTY: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given on 29 November, 1988 to Unstarred Question No. 2369 regarding failure of HPT tower at Simhachalam covering Visakhapatnam and state:

- (a) whether the transposer to rectify the defect of HPT Tower at Simhachalam has since been installed:
- (b) if not, the reasons for delay in installing the equipment;
- (c) the stage at which the matter stands at present and the steps taken to expedite the installation of the transposer; and
 - (d) when it is likely to start functioning?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K. L. BHAGAT): (a) No. Sir.

(b) to (d). The delay in installation of the Transposer at Visakhapatnam was caused by the inability of the indigenous manufacturer to supply the equipment in time. The equipment has, however, been supplied now and is expected to be installed and commissioned into service shortly.

Yelahanka Diesel Generating Project, Karnataka

3538. SHRI NARASING SURYA-VANSI: Will the Minister of ENERGY be pleased to state:

- (a) whether Karnataka Government has requested Union Government for supply of credit line for financing the Yelahanka diesel generation project; and
 - (b) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE DEPTT. OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) and (b). The Karnataka Electricity Board have forwarded a proposal to the Power Finance Corporation seeking assistance for meeting the foreign exchange costs of the equipment proposed to be purchased for the yelahanka diesel generating project. No final decision has been taken in the matter.

Haldia Petrochemical project

3539. KUMARI MAMATA BANERJEE: Will the Minister of INDUSTRY be pleased to state:

- (a) the present position of petrochemical project at Haldia in West Bengal; and
 - (b) when the project is expected to be

completed?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). As far as Ministry of Industry is concerned, necessary approvals for the project including extension in the validity of the letter of intent and in the foreign collaboration approvals have been given from time to time.

Power Finance Corporation Loan to States

3540. SHRI G. BHOOPATHY: Will the Minister of ENERGY be pleased to state:

- (a) whether the Power Finance Corporation (PFC) is extending loans to the State Electricity Boards to complete their existing power projects;
- (b) if so, the terms and conditions of such loans; and
- (c) the support being offered by the PFC to States to complete their power projects?

THE MINISTER OF STATE IN THE DEPTT. OF POWER IN THE MINISTRY OF ENERGY(SHRI KALPNATH RAI): (a) Yes, Sir.

(b) and (c). The position as on March 15, 1989 for ongoing generation projects is as below.

Period of loan	Moratorium	Interest + service charges	Amount sanctioned (Rs. in crores)
(Years)	(Years)	(% per annum)	
7	2	12.5	486.65

Grievances of Public Sector Employees

3541. SHRI HANNAN MOLLAH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Government are aware of the discontentment among the public sector employees in the country;
- (b) if so, what are their grievances at present; and

(c) the steps Government have taken or propose to take to redress their grievances?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (c). The main reason for the discontentment among the public sector employees in the delay in finalisation of long term wage settlements. Government have already laid down a wage policy and the Managements of public sector enterprises and the workers have to finalise wage settlements within the parameters of the wage policy bilaterally. However Govt. have also emphasised the need for the PSUs to finalise the wage settlements quickly.

[Translation]

Scooters India Limited, Lucknow

3542. SHRI RAM PUJAN PATEL: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Scooters India Limited, Lucknow, a public sector undertaking has been sold to a private sector company;
- (b) it so, the value of assets sold or transferred:
- (c) the area of land occupied by the company, the area of land which was acquired from farmers and the amount of compensation which was paid to the farmers;
- (d) the value of machinery installed in Scooters India Ltd., Lucknow and the price on which the machinery has been sold;
- (e) whether the money to be paid by the purchaser has been arranged through banks; and
 - (f) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) No. Sir.

- (b). Does not arise.
- (c) Scooters India ttd. (SIL) holds 147.99 acre of land on less basis from U.P. State Industrial Development Corporation. The land was not directly acquired by the company from the farmers.
- (d) Gross and net value of plant and machinery, excluding furniture, fittings etc., is Rs. 19.28 crore and Rs. 4.50 crore respectively. The machinery has not yet been sold.
 - (e) and (f). Do not arise.

Proposal to Record Lives of Freedom Fighters

3543. DR. PHULRENU GUHA; Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether there is a proposal to record lives of freedom fighters;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). Yes, Sir. Both All India Radio and Doordarshan regularly record interviews with freedom fighters and broadcast/telecast them from time to time. All India Radio Stations/Doordarshan Kendras are making all efforts to locate freedom fighters in their area and record them. Programmes on the lives and contributions of eminent freedom fighters are also broadcast/telecast on the occasion of important anniversaries keeping in view their significant contributions to the country's Freedom Struggle. During the last 1/1/2

years ending October, 1988, 1297 freedom fighters have been recorded at different All India Radio Stations.

(c) Does not arise.

Supply of Gas From Bombay High

3544. SHRI HUSSAIN DALWAI: Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

- (a) the quantum of gas available from Bombay High for distribution;
- (b) the quantum of gas allocated to Maharashtra from the available gas;
- (c) other State to whom gas supply through the pipeline has been committed and the quantum or allocation made; and
- (d) the basis on which these allocations are made?

TH E MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMA DUTT): (a) the quantum of gas presently available from Bombay High for distribution is about 16-17 MMCMD.

- (b) About 12.50 MMCMD of gas has been committed to various projects in the Maharashtra State. In addition gas on a fall back basis has also been committed to the extent of 4.5 MMCMD.
- (c) Gas has been committed for various projects in Gujarat, Rajasthan, M.P., U.P. and Delhi. Gas for these projects is proposed to be supplied mainly from fields other than Bomaby High, however, surplus gas from Bombay is being supplied till such time as this is available. The total commitments

for various projects in these four States and Delhi is 26.1 MMCMD.

(d) Allocation of gas made to various States depending upon the availability of gas techni-economic considerations underlying the need to optimise the use of gas.

Vijayawada Thermal power Station Phase-II

3545. SHRI M. RAGHUMA REDDY: Will the Minister of ENERGY be pleased to state:

- (a) the amount allotted for the completion of the Vijayawada Thermal power Station Phase-II;
- (b) the quantity of power to be generated from Vijayawada Thermal Power Station after the completion of Phase-II; and
- (c) the details of power distribution from there?

THE MINISTER OF STATE IN THE DEPTT. OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) to (c). A capacity addition of 420 MW is envisaged on completion of the Vijayawada Thermal Power Station Phase-II. An expenditure of Rs. 215.20 crores had been incurred up to March, 1988; and expenditure of Rs. 119 crores is anticipated during 1988-89. An outlay of Rs. 90 crores has been recommended for the year 1989-90.

The following additional 220 KV lines are under construction to evacuate the full output of power from the Vijayawada Thermal Power Station Phase-II and feed it into the Andhra Pradesh State Electricity Board grid:—

(i)	Vijayawada		Kondapalli 220 KV single circuit on double circuit towers.
(ii)	Vijayawada TPS	_	Vijayawada 400 KV Sub-Station 220 KV Double circuit(with twin 'Moose' conductor.
(iii)	Looping in and Looping out of one of the circuits of the circuits of the Vijayawada–Nagar juna sagar 220 KV Doubl⊵Circuit line at Guntur		

Interception of Messages

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3546. SHRI C. JANGA REDDY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether interception of messages under the Indian Telegraph Act, 1985 is permissible subject to certain restrictions; if so, what are those restrictions:
 - (b) whether Government are considering to amend certain procedural and other matters relating to interception; and
- (c) if so, the details thereof including the follow up steps taken/

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRDHAR GOMANGO): (a) Yes, Sir,. According to Section 5 (2) of the India-n Telegraph Act, 1985 on the occurrence of any public emergency, or in the interest of public safety the Central Government or a State Government or any officer specifically authorised in this behalf by the Central Government or State Government, may, if satisfied that it is necessary or expedient so to do in the interests of the sovereignty and integrity of India, the security of the States or public order or for preventing incitement to the writing, by order, direct interception of any message, including tell ephonic conversation.

(b) and (c)The provisions of the Indian Telegraph Act, 1985 are under review.

However, proposals have not yet been finalised.

[Translation]

Linking of All District Headquarters by S.T.D. in Uttar Pradesh

3547. SHRI HARISH RAWAT: DR. A.K. PATEL:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether all the district headquarters and cities in U.P. having a population of more than one lakh have been linked with Delhi and the State capital through S.T.D.;
- (b) if not, the number of district headquarters and such cities which are yet to be provided with STD facility;
- (c) whether a programme has been chalked out to link district headquarters and such cities by S.T.D.; and
 - (d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

- (b). 14 District Headquarters (excluding new District Headquarters) & 2 other cities are yet to be provided STD facility.
 - (c) Yes, Sir. A programme has been

drawn up to provide S.T.D. to all District headquarters.

(d) All the 14 District Headquarters are planned to be provided with this facility by March, 1990. subject to availability of equipment.

[English]

Public Telephones in Rural Areas

- 3548. SHRI BHADRESWAR TANTI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether government contemplate to augment rural telecommunication system with more public telephones; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes Sir.

(b) 3,000 Long Distance Public Telephones are planned to be opened during 1989-90.

[Translation]

SC and ST employees Unions in Departments Posts and Telecommunications

3549. SHRI R. P. SUMAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there are more than one recognised unions in the departments of Posts and Telecommunications, if so, the names thereof; and
- (b) the names of the Scheduled Castes and Scheduled Tribes employees unions working at the national level in these depart-

ments?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRDHAR GOMANGO): (a) Yes, Sir. A list of recognised Unions in the Department of Posts/Felecom is given in the statement below.

(b) No SC/ST Employees Unions have been recognised under the provisions of rules regarding recognition of service associations and Unions.

STATEMENT

List of Recognised Unions in the Deptt. of Posts

 National Federation of Postal Employees, UD-7, P &T Quarters, Dev Nagar,

New Delhi.

- All India Postal Employees Union Class-III Dada Ghosh Bhawan, 2151/1, New Patal Nagar, New Delhi.
- All India Postal Employees Union Poatmen & Class-IV 10, Vithal Bhai Patel House, Rafi Marg, New Delhi.
- 4. All India RMS & MMS Employees Union Class-III, D-2, Baird Road, New Delhi-110001.
- 5. All India RMS & MMS Employees Union Mailguards & Class— IV, C-1/2 Baird Road, New Delhi-110001.
- 6. All India Postal administrative Office Employees Union, (Group C & D) (CHQ), C-1/2 Baird Road, New Delhi-110001.

- 7. Federation of National Postal Organisations, T-24, Atul Grove Road, New Delhi-110001.
- National Union of Extra Departmental Agents, T-24, Atul Grove Road. New Delhi-110001.
- National Union of Postal Employees Class-III, T-24, Atul Grove Road, New Delhi. 110001.
- National Union of Postal Employees Postmen & Class -IV, CHQ, Dalvi Sadan, Khurshid Square, Civil Lines, Delhi-110054.
- National Union of RMS &MMS Employees Class-III, T-24, Atul Grove Road, New Delhi-110001.
- National Union of RMS Employees Mailguards & Class —IV, CHQ.
- All India Postal Administrative Offices Association.
- Bharatiya Postal employees Federation, CHQ, 12, Lumsden Square, Scindia Road, New Delhi-110001.
- Bhartiya Postal Employees Union Class-III, CHQ, 12, Lumsden Square, Scindia Road, New Delhi-110001.
- 16. Bharatiya Postal Administrative Offices Employees Union Group C&D (CHQ) 21, Kallukaran Street, Mylapore, Madras-600004.
- 17. Bhartiya Postal Employees

- Union Postmen & Class-IV CHQ, 12, Lamsden Square, Scindia Road, New Delhi-110001.
- 18. Bhartiya Extra Departmental Employees Union CHQ, 12, Lumsden Square, Scindia Road, New Delhi-110001.
- 19. Bhartiya RMS & MMS Employees Union Mailguards & Class-IV CHQ, 12, Luasden Square, Scindia Road, New Delhi-110001.
- 20. Bhartiya RMS &MMS Employees Union Class-III, 30, Dharampeth Society, Jaiprakash Nagar (Khamla) Nagpur-440025 (Maharashtra).
- All India Postal & RMS Accountants Association, CHQ, 59/60,
 Bagmari Road, BRS-3, Block-4
 Flat-17, Calcutta-700054.
- All India Association of Inspectors and ASPOs, A-3/1, P &T Quarters, K.V. Sandra, Bangalore-560032.
- 23. All India Savings Bank Control Employees Union, CHQ, GH-12-2-19, Atul Grove Road, New Delhi 110001.
- 24. All India Association of postal Supervisors (General Line) CHQ, 28-A, Mettu Makkan Street, Salem-636001
- 25. All India postal Accounts Employees Association, CHQ, 4B/
 6, Ganga Ram Hospital Marg,
 New Delhi-110060.
- 26. All India RMS Asstt. Supdts. and

- Inspectors Association, CHQ. MP T-515, Sarojini Nagar, New Delhi-110023.
- 27. Postal officers Association. (India) (CHQ), 920 Baba Kharak Singh Marg, New Delhi-110001
- 28. All India Association of Postmasters (Gazetted & HSG) CHQ (Temp.) at 439-Sector 9, anchukula -134109.
- 29. India Postal Service Association (CHQ), Room No. 342, Dak Tar Bhawan, parliament Street, New Delhi-110001.

List of Recognised Unions in the Department of Telecom

- National Federation of Telecom 1. Employees, C-1/2 Baird Road, New Delhi.
- 2. All India Telegraphs Engineering Employees, Union Class III, Dada Ghosh Bhavan, Opp. Shadipur Bus Depot, 1, Patel Road, New Delhi.
- 3. All India Telegraph Engineering employees Union Line staff and Class IV (CHQ) Dada Ghosh Bhavan, 1, Patel Road, New Delhi
- 4. All India Telegraph engineering Employees Union Line staff and Class III CHQ, C-1/2, Baird Road, New Delhi.
- 5. All India Telegraph Traffic Employees Union Class-IV, CHQ C-1/2 Baird Road, New Delhi.
- 6. All India Telecom. Administrative Offices Employees Union

- Class-III. C-1/2. Baird Road. New Delhi-110001.
- 7. Federation of National Telecom. Organisations, T-16, Atual Grove Road, New Delhi.
- All India Telecom, Union Ac-8. count officers Association New Delhi-110023.
- 9. All India Telegraph Traffic Ministrial Employees Union, T-14, Atul Grove Road, New Delhi.
- National Union of Telegraph 10. Traffic Employees Class -D No. 47, Thalayari Street, Madras-60004.
- National Union of Telegraph 11. engineering Employees, Line staff and Class-IV, at 32-A Jamaluddin Hussan Street. Palakarai, Tircuchirapalli-1.
- 12. All India P &T Administrative office, Association, Block No. 3, Flat No. 6, P & T Staff Quarter, 58/7-A, B.T. Road, Calcutta.
- National Union of Telegraph 13. Engineering Employees Class-III, CHQ. D-9, Telegraph Place, Bangla Saheb Road, New Delhi-110001.
- 14. Junior engineers Telecommunications Association (India) 7/55, Ramesh Nagar, New Delhi-110015.
- National Union of Telegraph 15. Traffic Employees Class-III, 88, Nehari Ka Naka, Kuteka Chobutara, Jaipur.
- All India Telegraph Assistant 16.

- Superintendents Associations, 2nd Floor, DTO Quarters, Chowk Lucknow-226001.
- All India P&T Civil Wing Non-Gazetted Employees Union, T-16, Atul Grove Road, New Delhi-110001.
- All India Telephone Traffic Employees Association. Sarabhaiah Temple Street, Durgapuram, Vijayawada-520003.
- Bharatiya Telecom. employees
 Federation, T-15, Atul Grove
 Road, New Delhi-110001.
- Bharatiya Telecom. Administrative Offices Employees Union Class III and IV, T-15, Atul Grove Road, New Delhi.
- 21. Bhartiya Telegraph Traffic Employees Union Glass. T-15, Atul Grove Road, New Delhi.
- 22. Bharatiya Telephone Employees Union Class III, T-15, Atul Grove Road, New Delhi. 110001.
- 23. Bharatiya Telephone Employees Union Line staff and Class IV, T-15, Atul Grove Road, New Delhi-110001.
- 24. P&T Mazdoor Union, No. 177-B, Acharya Jagdish Bose Road, Shramik Bhavan, Calcutta-700017.
- 25. All India P&T Industrial Workers Union, 7-Ghokhale Road, Calcutta-700020.
- 26. Telephone Workers Union (Distt. & Workshop) 82, Kukand

- Niwas, Sekharan Ki Road Mahim, Bombay-400016.
- Indian Telecommunication
 Service Association, O/O G.M.
 Projects, 2-3, Kilokari, Opp.
 Maharani Bagh, New Delhi-110001.
- 28. Telecommunications Engineering Services Association (India), CHQ, post Box No. 285, New Delhi-110001.
- Telegraph Traffic Officers Association, C/O Senior Supdt. Telegraph Traffic, Kurnool (Andhra Pradesh).
- All India P&T Accounts & Finance Service Association, A-7,
 Rajaha Colony, Kodambakkam,
 Madras-600004.
- 31. P&T Accounts & Finance (Gr. A)
 Direct Recruits Association,
 C.A.O. A.L.T.T.C., Ghaziabad.
- 32. TRC Scientific officers (Class I)
 Association. TRC Khurshid Lal
 Bhavan, New Delhi-110050.
- 33. Telecom. Factories Engineers Association, O/O General Manager Telecom. Factory, Calcutta.
- 34. All India Junior Engineers (Civil) Association, P&T Civil Wing, 36, C.R. Avenue (3rd floor), Calcutta-700012.
- 35. P&T Civil Wing Direct Recruit Engineers Association, 415-A, Dak Tar Bhavan, New Delhi-110001.
- 36. All India P&T Engineers Asso-

ciation Class II Civil Wing O/O S. S.W. Telecom. Civil Planning Circle, 99, IInd Floor, Graemes Road, Murugesa Nauker Office Madras -600006

- P&T Direct Recruits electrical Engineers, Association P.O. Building, 2nd floor Netaji Nagar, New Delhi-110023.
- 38. Electrical engineers Association, P&T Civil Wing (India)
 Postal Electrical Circle, Yaswant
 Place, Chanakya Puri, New
 Delhi.
- All India P&T Architects Association, 176, Mandakini enclave, Alaknanda, Kalkaji, New Delhi-110019.

Oil and Gas Struck at Bantumilli in Krishna Basin

3550. SHRI S. M. GURADDI: SHRI MAHENDRA SINGH: SHRI S. B. SIDNAL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether large quantities of oil and gas have been struck in the second well at Bantumilli in Krishna basin:
- (b) if so, the total flow of oil through the second well; and
- (c) the number of wells so far drilled in the Krishna-Godavari basin and the latest assessment of potential of oil and gas in the basin and the steps for its exploitation?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) and (b). Oil and gas have been found in the

second well at Bantumilli North East of Machilipatnam. The well during initial testing produced 100-150 barrels/day of oil and 23 thousand cubic metres/day of gas through 16/64" choke. The extent of reserves will, however, be known after further drilling of step out wells.

(c) ONGC have so far drilled 87 wells in Krishna-Godavari basin (Onshore and Offshore). This basin is still under exploratory stage and the exact potential of the basin will be known only after it is fully explored.

Oil production has already commenced from Kaikalur prospect through Early Production System (EPS) and an offshore prospects namely Ravva is planned to be put on EPS during early part of 8th Plan.

Gas is being utilised for various indus trial consumers Commitment of gas for a power plant of APSEB has also been made; a commitment in principle has also been made for a fertilizer plant at Kakinada.

Rural Telecommunication Corporation

3551. SHRI S. G. GHOLAP: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government contemplate setting up a Rural Telecommunication Corporation on lines of Rural Electricity Corporation; and
- (b) if so, the details in this regard and when the Corporation is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) No, Sir. There is no such proposal at present with the Department.

(b) Does not arise.

Development of Jellingham unit of Burn Standard Company Limited

3552. SHRI SATYAGOPAL MISRA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there are any proposals for the development of the Jellingham unit of the Burn Standard Company Limited; and
 - (b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). Yes, Sir. The Jellingham unit of Burn Standard Co. Ltd. for the manufacture of off-shore platforms was oringtinally approved by the Government in 1985 at a total cost of Rs. 8.44 crores. However, till March 1988, BSCL have incurred ian expenditure of Rs. 24.66 crores approximately. The Jellingham Unit could still not be fully equipped for the Manufacture of complete platforms. The revised cost estimates of the project were prepared in consultation with the Engineers (India) Ltd. which estimated that a total investment of Rs. 38.99 crores approximately will be necessary for the fabrication of three complete platforms. The various pros and cons of the proposal are being examined by the Government.

Waiting List for Telephone Connections in Rajasthan

3553. SHRI VIRDHI CHANDER JAIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of applications on waiting list for telephone connections in Jaipur, Barmer and Balotra in Rajasthan;
- (b) at what rate per month the waiting list is being cleared at these places;
 - (c) the average number of fresh regis-

trations per month at these places; and

(d) the steps contemplated to ensure that the ordinary applicants get telephone connections at these places within two years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Number of applications on waiting list for telephone connections in Jaipur, Jodhpur, Barmer & Balotra as on 28th February, 1989 were 30586, 8503, 271 and 871 respectively.

- (b) All the exchanges at the above mentioned places are loaded to their optimum capacity. As such no connections are being released at present.
- (c) The average number of fresh registrations per month are at Jaipur; 677, Jodhpur: 12 & Balotra: 11.
- (d) As per objectives of the Seventh Five year Plan it is proposed to meet the average registered demand in the major telephone districts such as Jaipur up to 30.9.86 and other large capacity exchange areas such as Jodhpur up to 1.4.87 and medium size exchange areas up to 1.4.88, by the end of the Seventh Plan period. Installation of new exchanges and expansion of existing exchanges are being planned to meet these objectives.

World Bank Loan for purchase of Tele-Communication Equipment.

3554. SHRI KAMAL NATH: Will the Minister of COMMUNICATIONS/ be pleased to state:

(a) the amount of loan approved by the World Bank for purchase of telecommunication equipment by Department of Telecommunications under the ninth World Bank project;

- (b) the amount of loan utilised so far-
- (c) the reasons for slow utilisation of the load?

THE MINISTER OF STATE IN: THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The amount approved is US\$ 345 Millions.

- (b) An amount of about US\$ 150 M has been committed so far.
- (c) Efforts are being made to utilise the anticipated savings.

Keeping in view the effective date of the loan, the commitments made so far are satisfactory.

Development Information on A.I.R. /TV

3555. SHRI UTTAMRAO PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the details of steps taken or proposed to be taken by Government to disseminate information regarding country's development on the National Network of A.I.R. and Doordarshan?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): Both all India Radio and Doordarshan broadcast/telecast a number of programmes like documentaries, features, magazine programmes, news bulletins, state news letters, distt. news letters, talks & discussions and specific audience programmes for different segments of public like women, farmers, youth etc. in which information regarding the country's development is disseminated. These programmes are broadcast/telecast over the National Network.

Setting up of tyre factory in Andhra Pradesh

3556. SHRI C. SAMBU: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Andhra Pradesh Government had sent a proposal for establishment of a tyre factory at Mangalagiri in Guntur district; and
- (b) if so, the action taken or proposed to be taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRI M. ARUNACHALAM): (a) and (b). The Central Government have issued a letter of intent in favour of M/s Andhra Pradesh Automobile Tyres and Tubes Ltd., which is a joint venture of Andhra Pradesh Industrial Development Corporation and Andhra Pradesh State Road Transport Corporation, for production of ten lakh automobile tyres and tubes each per annum at Mangalagiri on 5.2.1985. The validity period fo the letter of intent has been extended up to February, 1990 at the request of the applicants.

Industrial sickness

3557. SHRI MAHENDRA SINGH: SHRI AJOY BISWAS:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether industrial sickness continues to be a grave menace to industrial development in the country;
- (b) if so, the number of sick small scale and other industries at the end of June 1987, June 1988 and December 1988;
 - (c) the amount of institutional credit

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locked up in these units at different stage indicated above; and

(d) the steps being taken to tackle this menace effectively?

THE MINISTER OF STATE IN THE

(Rs. crores)

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2680.44

No. of non-SSI Amount outstanding sick units

DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRI M. ARUNACHALAM): (a) to (d). The data on sick industrial units in the country is collected by Reserve Bank of India and the latest data in available only up to June, 1987, which reveals the following:

1007, William 1070.	aio ino ionoming.
No. of SSI sick units	Amount outstand- ing
	(Rs. crores)
3	4
158226	1542.25

The Government of India is already seized of the problem of industrial sickness and have taken a number of steps for revival of sick industrial units in the country. Some of the important steps are as follows:—

- i) The Government have enacted a comprehensive legislation namely "The Sick Industrial Companies (Special Provisions) Act, 1985". A quasi-judicial body designated as 'The Board for Industrial and Financial Reconstruction (BIFR)' has been set up under the Act to deal with the problems of sick industrial companies in an effective manner, which has become operational with effect from the 15th May, 1987
- ii) The Reserve Bank of India have issued guidelines to the banks for strengthening the monitoring systems and for arresting industrial sickness at the incipient stage so that corrective measures are taken in time.
- iii) The banks have also been directed by the Reserve Bank of India to formulate rehabilitation packages for the revival of po-

tentially viable units. The banks and financial institutions evolve rehabilitation packages for the revival of sick units.

- iv) Reserve Bank of India have alto issued guidelines separately to the banks indicating parameters within which banks could grant reliefs and concessions for rehabilitation of potentially viable sick units without reference to RBI both in the large and small scale sectors.
- v) Government of India introduced a Margin Money Scheme with a view to supplementing the efforts of the State Governments in reducing the incidence of sickness in the small scale sector. Under the liberalised scheme the maximum amount of assistance per unit available to sick small scale units for rehabilitation has been increased from Rs. 20,000 to Rs. 50,000.

Rural Electrification Programme in Jabalpur

3558. SHRI AJAY MUSHRAN: Will the Minister of ENERGY be pleased to state:

- (a) the number of villages electrified in Jabalpur division during the last three years under the rural electrification programme, year-wise:
- (b) the number of villages proposed to be electrified in Jabalpur division during 1989-90; and
- (c) the funds allocated for this purpose year-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):

(a) The number of villages electrified in Jabalpur Division during the last three years are asunder:—

Year	Number of villages electrified
1985-86	460
1986-87	423
1987-88	592

- (b) The Planning Commission has fixed a target for electrification of 2700 villages in Madhya Pradesh during 1989-90. The circle-wise/division-wise/district-wise targets are finalised at the State level.
- (c) Funds for rural electrification are allocated State-wise by the Planning Commission. Division-wise allocation of funds are done by the State Electricity Board.

Royalty for Telecast of Hindi and Regional Language Films

3559. SHRI SRIHARI RAO: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

(a) whether there is a difference in the

royalty paid for Hindi films and regional language films telecast on the National Network; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). All regional films telecast on the national network on Sunday afternoon are graded 'A' for the purpose of payment of royalty and each film in colour is paid Rs. 5.00 lakhs, the same rate as paid for an 'A' grade Hindi feature film in colour telecast on the national network on the Sunday evening. However, Hindi feature films are graded in three categories i.e. 'A'. 'B+' and 'B' and the royalty is paid at the rate of Rs. 5.00 lakhs, Rs. 4.00 lakhs and Rs. 3.00 lakhs respectively. Similarly, for the old cassics, premiere and late night telecasts, the amount of royalty paid for Hindi and regional feature films is the same.

Rural Electrification

3560. SHRI AMARSINH RATHAWA: Will the Minister of ENERGY be pleased to state:

- (a) the target fixed for the electrification of rural areas in the country during the Seventh Plan:
- (b) the achievements made so far, State-wise;
- (c) the areas which remain to be covered under the rural electrification scheme in each State; and
- (d) the steps being taken to achieve the target of cent percent rural electrification of the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-TRY OF ENERGY (SHRI KALP NATH RAI): (a) The Planning Commission has fixed a target of electrification of 1,18,101 villages in the country during the Seventh Five Year Plan.

Written Answers

(b) and (c). A statement indicating

State-wise number of villages electrified as on 31.1.1989 and villages remaining to be electrified is given below.

(d) It is expected that cent percent electrification of villages will be achieved in the Eighth Five Year Plan subject to the availability of financial resources and other inputs.

STATEMENT State-wise total number of villages electrified and remaining to be electrified as on 31.1.1989.

SI. No.	States/U.Ts.	Achievement as on 31.1.1989	Villages remaining to be electrified as on 31.1.1989
1	2	3	4
1.	Andhra Pradesh	26661	718
2.	Arunachal Pradesh	1117	2140
3.	Assam	18516	3479
4.	Bihar	42527 (*)	25019
5.	Goa	377 (+)	@
6.	Gujarat	17891 (++)	1
7.	Haryana	6745	@
8.	Himachal Pradesh	16778 (*)	@
9.	Jammu & Kashmir	6039 (*)	438
10.	Karnataka	26429 (a)	599
11.	Kerala	1219	@
12.	Madhya Pradesh	54039 (*)	17313
13.	Maharashtra	38643	711
14.	Manipur	1008 (*)	1027

1	2	3	4
15.	Meghalaya	1822 (*)	3080
16.	Mizoram	274	447
17.	Nagaland	1097	15
18.	Orissa	28648 (*)	17905
19.	Punjab	12342	@
20.	Rajasthan	23943	11025
21.	Sıkkim	326	114
22.	Tamil Nadu	15811	20
23.	Tripura	2389 (*)	2338
24.	Uttar Pradesh	76840	35726
25.	West Bengal	24153	13871
	Total (States)	445634	135986
	Total (U.Ts)	1078	45
•	Total (All-India)	446712	136031

- (a) As on 31.12.1988 (*) As per 1971 census.
- (@) Cent percent villages electrified

Written Answers

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- (+) 8 villages submarged and one village non-feasible.
- (++) 222 villages are non-feasible.

T.V. Serial on Adult Education

3561. SHRI SRIBALLAV PANIGRAHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any proposal to telecast T.V. serials on adult education;
- (b) if so, when such T.V. serials are expected to be telecast; and

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(c) the details of the role being played by Doordarshan in removing illiteracy and spreading adult education?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) to (c). Doordarshan is already co-operating with the Department of Adult Education in disseminating adult education through various programme formats including serials. One such serial titled 'KHilti Kaliyan' is already being telecast on the National network in Doordarshan's afternoon transmission w.e.f. 2.3.89. Besides, various Doordarshan Kendras in the country are also promoting adult education through appropriate programmes in their respective regional languages. Suitable 'Spots' are also being telecast over Doordarshan promoting adult literacy. Doordarshan's strategy is to create an environment which will motivate viewers to support the project like 'Each one Teach One'. Moreover, programmes of adult education are also being telecast under the Area Specific Programme in local languages and Hindi in the States of Andhra Pradesh, Bihar, Gujarat, Kamataka, Maharashtra, Orissa, Rajasthan and Uttar Pradesh.

Production of drugs

3562. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether his attention has been drawn to the newsitem captioned "DPCO impact on out put favourable: BICP" appearing in the Economic Times of 27th January, 1989;
- (b) if so, the names of the drugs whose production have gone up;

- (c) what was the production of each drug during 1986, 1987 and 1988;
- (d) the stage from which each drug is manufactured; and
- (e) what was the price of each durg before Drugs (Prices Control) Order, 1987 and what is the present price?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) Yes, Sir.

(b) to (e). Details will be complied and placed on the Table of the House.

Publications of small Newspapers

3563. SHRI LAKSHMAN MALLICK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of small newspapers being published and their circulation in the country as on date, Statewise;
- (b) the steps taken by Government to encourage small newspapers?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) Out of 4,131 newspapers which submitted the circulation figures in their Annual Statements for the calender year 1987 3,452 newspapers belong to the small category and their total circulation is 1,61,83,000 copies per publishing day. Statewise statistics are not maintained.

(b) Certain facilities given to the small newspapers are given in the Statement below.

STATEMENT

Facilities to 'Small' & 'Medium Newspaper'.

A) FACILITIES EXTENDED BY PRESS REGISTRAR:—

At present, the following facilities are available to small and medium newspapers in matter of allocation of newsprint etc;

- i) Small newspapers with a circulation up to 2,000 copies are not required to give chartered accountant's certificate while applying for allotment of newsprint;
- ii) The newspapers with an annual entitlement of less than 200A are given the option to obtain imported newsprint either in part or in full;
- iii) The newspapers which are printed on sheetfed machines are given an additional 5% of their entitlement for conversion of reels into sheets:
- iv) Small newspapers with a circulation up to 5,000 copies are given allowance of 10 to 20% of copies distributed free, returned unsold or printed but neither sold not distributed free, while calculating their entitlement of newsprint, and 10 to 15% for newspapers with circulation between 5,000 copies and 10,000

copies. In the cast of others the percentage is 5 to 10.

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- v) The small newspapers are totally exempted from payment of customs duty on imported newsprint which is Rs. 550/- PMT Medium newspapers are required to pay the duty @ 275/-PMT.
- vi) The newspapers with annual entitlement of up to 50 tonnes are allowed to take the entire quantity in one or two instalments as against quarterly allocations.
- B) FACILITIES EXTENDED BY THE DIRECTORATE OF AD-VERTISING AND VISUAL PUB-LICITY

Under the existing advertising policy of the Government of India, the following facilities have been extended to language newspapers in general and 'Small and Medium' newspapers in particular;

- I) The general eligibility requirement of paid circulation is 1,000 copies per issue. Relaxation is, however, permissible in the case of the following:—
 - a) Specialised/Scientific/ Technical Journals with a paid circulation of 500 copies per issue;
 - b) Sanskrit newspaper/jour-

nals and newspapers/ journals published in backward, border or remote areas or in tribal languages or primarily meant for tribal readers with a minimum paid circulation of 500 copies per issue.

- II) In the matter of print area also relaxation is permissible Newspapers/journals published in tribal languages or primary meant for tribal readership.
- III) Newspapers 'journals with paid circulation up to 2000 copies are exempted from the requirement of submitting certificate of circulation from charactered accountant etc.
- IV) There is parity of rates in the matter of fixing advertisement rates i.e. no discrimination is made between the English newspapers and language newspapers. However, language papers periodicals up to a circulation of 10,000 copies enjoy a higher basic rate than their counterparts in English. A large number of small papers/periodicals borne on DAVP Media List fall in this category.
- C) FACILITIES EXTENDED BY PRESS INFORMATION BUREAU

Newspapers: The Press Information

Bureau (PIB), in pursuance of its policy of providing more and more services to the small and medium newspapers, gives a number of special facilities to them. Besides making available its general services such as news releases and features, it has been supplying other types of news services such as science digests, agriculture news letters (Krishi Patrika), ebonoind blocks, charbas (for Urdu papers only) and illustrated photo features.

News Services: A number of services tailored to the needs of small papers have been introduced. In-depth stories written in simple and capsule from covering developments in various spheres such as science, economic growth, agriculture, health and family welfare are prepared and supplied to them in all major languages of the country. A weekly news digest Gramin Patra Seva primarily meant for small papers was introduced in Hindi in 1977.

Photo Services: The Bureau also supplies illustrated photo features ebonoid blocks to small papers. The Charba services, which consist of Zinc block for use in Urdu Litho Print, have become quite popular.

Special Service Cell: The burea has set up a special service cell at the headquarters with representatives in Bombay, Calcutta & Madras. The cell is entrusted with the task of preparing field based development stories and making them available to the language newspapers. The emphasis is on providing locally relevant photographs, cardiographs and ebonoid blocks.

Press, Parties: Organising press parties to various Central Government projects is another important activity of the Bureau which enables representatives of the press to have first hand knowledge of the developmental activity going on in different parts of the country. Representatives of different papers are taken at frequent intervals to

selected projects for this type of special study. Language and small and medium newspapers get representation in these conducted tours.

Accreditation:— Accreditation rules have been liberalised to extend greater facilities to small and medium papers. As per rules, only newspapers with a circulation of over 5,000 copies are eligible for accreditation. In order, however, to assist the smaller papers, this condition has been relaxed and now two or more small newspapers can jointly seek accreditation for a common correspondent. The rules also provide that special consideration may be shown to newspapers devoted to science and technology and to those published newspapers devoted to science and technology and to those published from hilly or backward areas, or from regions under-developed in terms of information and communication. The Bureau's mailing list now contains a large number of small and medium newspapers as well as correspondents accredited on their behalf.

Industrial sickness

3564. SHRI UTTAM RATHOD: SHRI BANWARI LAL PURO-HIT: SHRI H.N. NANJE GOWDA:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether the attention of Government has been drawn to the news item captioned "Industrial sickness on the rise" as reported in the Hindustan Times dated 27th February, 1989;
- (b) whether any survey has been conducted in this regard;
 - (c) if so, the findings thereof; and

(d) the steps Union Government propose to take to solve the problem of Industrial sickness?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRI M. ARUNACHALAM): (a) Yes, Sir

- (b) and (c). The data on sick industrial units in the country is collected and compiled by Reserve Bank of India. As per the latest information available from RBI, the number of sick SSI units and Non-SSI units are 158226 and 1057 respectively as at the end of June 1987.
- (d) For revival of sick industrial units, Government of India have got a uniform policy for the whole country. Some of the important aspects are as follows:
 - The Government have enacted a comprehensive legislation namely "The Sick Industrial Companies (Special Provisions) Act, 1985". A quasi-judicial body designated as 'The Board for Industrial and Financial Reconstruction (BIFR)' has been set up under the Act to deal with the problems of sick industrial companies in an effective manner, which has become operational with effect from the 15th May. 1987.
 - The Reserve Bank of India have ii) issued guidelines to the banks for strengthening the monitoring systems and for arresting industrial sickness at the incipient stage so that corrective measures are taken in time.
 - iii) The banks have also been directed by the Reserve Bank of

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India to formulate rehabilitation packages for the revival of potentially viable units. The banks and financial institutions evolve rehabilitation packages for the revival of sick units.

- iv) Reserve Bank of India have also issued guidelines separately to the banks indicating parameters within which banks could grant reliefs and concessions for rehabilitation of potentially viable sick units without reference to RBI both in the large and small scale sectors.
- v) Government of India introduced a Margin Money Scheme with a view to supplementing the efforts of the State Governments in reducing the incidence of sickness in the small scale sector. Under the liberalised scheme the maximum amount of assistance per unit available to sick small scale units for rehabilitation has been increased from Rs. 20,000 to Rs. 50,000.

Promotion of Staff in AIR/Doordarshan

3565. SHRI RAJ KUMAR RAI: Will the Minister of INFORMATIN AND BROAD-CASTING be pleased to state:

- (a) whether Government have notified in the Gazette the conversion of some categories of posts in AIR/Doordarshan from Staff Artist to regular civil posts;
- (b) whether such employees fit into corresponding scales of regular civil Establishment of Air/Doordarshan;
- (c) if so, whether all such staff have been given promotions etc. under the new scheme:

- (d) how many of the AIR/TV staff have gone to courts against the scheme; and
- (e) the total number of cases pending at present in the Central Administrative Tribunal/Supreme Court?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). Yes, Sir.

- (c) Promotions from amongst the erstwhile Staff Artists are made as per the Recruitment Rules on quota basis.
- (d) and (e). In all, 18 cases relating to various aspects of the scheme have been filed. Out of these, 13 cases are still pending.

[Translation]

Holding of posts of Chairman and Managing Director of a Company by one person

3566. SHRI SHANTI DHARIWAL: Will the Minister of INDUSTRY be pleased to state:

- (a) the number of companies registered under the Companies Act, 1956 wherein one person holds the posts of Chairman as well as acting Managing Director and is also holding such posts in other companies;
- (b) whether there is a provision for it in the Companies Act, 1956; and
- (c) if not, the action proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRI M. ARUNACHALAM): (a) and (b). Sub-section (2) of section 316 of the

Companies Act, 1956, lays down that a public company or a private company which is a subsidiary of a public company may appoint a person as its managing director, if he is the managing director of one, and of not more than one, other company provided that such appointment is approved by a resolution passed at a meeting of the Board with the consent of all the directors present at the meeting and a specific notice has been given to all the directors then in India regarding the meeting and the resolution. There is no provision in the Companies Act for registration of the particulars of the companies wherein one person holds the posts of chairman as well as acting managing director and is also holding such posts in other companies and, therefore, such particulars are not centrally maintained.

(c) Does not arise.

Power Deficit in Kerala

3567. PROF. K.V. THOMAS: Will the Minister of ENERGY be pleased to state:

- (a) the power deficit in Kerala during the last three years;
- (b) the quantity of power supplied from Central grid to Kerala; and
- (c) the charges per unit for the power supplied from the Central grid?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH PAI): (a) The Power deficit in Kerala during 1986-87, 1987-88 and April, 1988 February, 1989 was 7.6%, 15.3% and 12.3% respectively.

(b) The quantity of power supplied to Kerala from the Central Grid during 1986-87 and 1987-88 and April 1988-February 1989 was 472.4 MU, 1080.2 MU and 1180.80 MU respectively.

(c) Energy charges per unit of electricity of Central Stations supplied to Kerala during 1987-88 is given below:—

Ramagundam .. 43 paise + fuel price adjustment charge

2. Neyveli .. 52 paise

3. Kalpakkam .. 44.61 paise.

Concessions to sick units in Punjab

3568. SHRI BALASAHEB VIKHE PATIL: SHRI V, TULSIRAM:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether Union Government propose to provide concessions to sick units in Punjab;
 - (b) if so, the details thereof;
- (c) whether similar concessions will be given to sick units in other States also; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) At present concessions to sick industries are uniformly applicable to all such units in the country, including those in Punjab.

(b) to (d). Do not arise.

Cost of Crude Oil and Petroleum Products

3569. SHRI K.P. UNNIKRISHNAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the landed cost of crude oil, per metric tonne, in Indian ports as on 1 January, 1987, 1988 and 1989;
- (b) the average cost of production per metric tonne of domestic crude on the corresponding dates;
- (c) the administered prices of petrol, diesel, kerosene and aviation grade fuel, per metric tonne, retail prices per litre in different States on the corresponding dates; and
- (d) the number of times administered prices have been revised in the corresponding periods and the rational behind these increase?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT): (a) The weighted average landed cost of crude oil imported during the month of January, 1987, 1988 and 1989 is given below:

January, 1989	*****	Rs. 1612.20/MT
January, 1988		Rs. 1733.50/MT
January, 1987		Rs. 1790.90/MT

- (b) The average cost of production of crude oil per tonne (including statutory levies) by ONGC and Oil India Limited for the year 1987-88 was around Rs. 1200.
- (c) and (d). The ex-storage point prices of petrol, diesel, kerosene (for domestic use) and aviation fuel as on 1.1.1987 are as follows:

Petrol (MS-87)	Rs. 9445.33/MT
Diesel	Rs. 3745.62/MT
Kerosene (for domestic use)	Rs. 2514.66/MT
ATF	Rs. 6748.93/MT

There has been no change since January, 1, 1987 in the prices of these products except for petrol, in which case the price was increased to Rs. 10856.33/MT w.e.i. 9.1.1988. This increase was done in view of the rapid rise in its consumption and also with a view to helping conserve foreign exchange.

The retail selling prices of MS-87, HSD and SKD (other then Industrial use) per litre for capital cities of the respective states are given in the statement-I below. The retail selling prices per litre for ATF (other than International Airlines) at four Metropolitan cities i.e. Bombay, Delhi, Calcutta and Madras are given in the statement-II below.

STATEMENT-I

76	Hetail Selling Prices of MS-87, HSD & SRO (other than Industrial Use, at State Capital/Union Terricries as on 1.1.1967, 1.1.1968 and 1.1.1969 Rs./Litre	MV-&/, TVU & U	AC (other	than Ind	iustriai Use, ai	State vap	Rs./Litre	1 18 111C1185 dS C	1.1.1907,	7.1.1906	ano 1.1.1909
Sl.	State	Location	As.	As. on 1.1.1987	285		As on 1.1.988	. 988	As	As on 1.1.1989	686
S			MS-87	HSD	SKO (other than Indus- trial use)	MS-87	нsр	SKO (other than Indus- trial use)	MS-87	ПSD	SKO (other than Indus- trial use)
-	O)	ო	4	Ŋ	9	^	89	Ø.	10	11	12
-	Maharashtra	Вотрау	7.99	3.63	2.17	7.99	3.63	2.17	9.30	3.69	2.17
73	West Bengal	Calcutta	7.60	3.59	2.27	7.60	3.59	2.27	8.70	3.59	2.27
က်	Delhi	Delhi	7.43	3.50	2.25	7.43	3.50	2.25	8.50	3.50	2.25
4.	Tamil Nadu	Madras	7.84	3.64	2.25	7.84	3.64	2.25	8.98	3.64	2.25
Ŋ	Gujarat	Ahmedabad	8.06	3.65	2.20	8.16	3.80	2.20	9.90	3.85	2.20
ø.	Madhya Pradesh	Bhopal	8.12	3.89	2.35	8.18	3.91	2.34	9.34	3.91	2.34
7.	Goa	Pan	7.74	3.62	2.62	7.74	3.62	2.17	8.85	3.62	2.17

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12	2.37	2.60	2.04	2.30	2.07	2.07	2.07	2.07	2.15	2.21	2.29	2.42	2.55
11	3.74	3.88	3.52	3.27	3.47	3.29	3.46	3.34	3.38	3.35	4.01	3.56	3.88
01	89.68	9.05	8.63	7.99	8.22	8.00	8.50	8.23	8.55	8.21	8.79	3.47	8.97
6	2.37	2.56	2.09	2.15	2.10	2.13	2.15	2.13	2.18	2.21	2.65	2.42	2.52
90	3.74	3.84	3.52	3.27	3.47	3.41	3.46	3.34	3.38	3.35	4.81	3.56	3.87
^	7.58	7.82	7.53	6.99	7.22	7.27	7.40	7.19	7.47	7.18	7.76	7.43	7.87
9	2.36	2.56	2.09	2.15	2.10	2.13	2.15	2.13	2.18	2.21	2.59	2.42	2.55
3	3.74	3.82	3.46	3.37	3,45	3.39	3.44	3.32	3.35	3.35	3.95	3.56	3.39
4	7.58	7.80	7.51	7.24	7.20	7.25	7.37	7.17	7.45	7.18	7.70	7.43	7.89
ო	Patna	Bhubaneshwar	Guwahati	Aizwal	Imphal	Kohima	Shillong	ltanagar	Agartala	Port Blair	Srinagar	Chandigarh	Lucknow
CV	Bihar	Orissa	Assam	Mizoram	Manipur	Nagaland	Meghalaya	Arunachal Pradesh	Tripura	Andaman & Nicobar Island	Jammu & Kashmir	Punjab/Haryana	20. Uttar Pradesh
-	89	တ်	10.		12.	13.	4.	15.	16.	17. /	18.	19.	20.

_	2	8	4	5	9	~	Ø	6	10	11	12
2	21. Rajasthan	Jaipur	3.15	3.77	2.36	8.26	3.03	2.40	9.44	3.85	2.42
22.	22. Himachal Pradesh Simla	Simla	7.50	3.57	2.54	7.50	3.58	2.54	8.56	3.50	2.27
23.	23. Karnataka	Ban galore	8.41	3.89	2.35	8.56	4.00	2.35	9.62	4.00	2.40
24.	24. Kerala	Trivandrum	8.25	4.11	2.34	8.25	4.11	2.34	9.49	4.14	2.35
25.	25. Andhra Pradesh	Hyderabad	ж.31	3.90	2.45	9.00	4.01	2.45	10.34	4.06	2.48
26.	26. Pondicherry	Pondicherry	7.75	3.63	2.22	7.75	3.63	2.22	8.87	3.63	2.22

Retail Selling Prices of ATF (Other than International Airlines)

Name of the city	Rs./Litre
Bombay	5.26
Delhi	5.26
Calcutta	5.26
Madras	5.26

The above prices are ex-air field, Note: (i) exclusive of taxes and local levies.

> (ii) The prices as on 1st January 1987, 1988 and 1989 were uniform.

Supply of LPG Cylinders for Social **Functions**

3570. SHRI P.M. SAYEED: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there is a proposal to allot and supply LPG commercial cylinders for the purpose of marriages and other social functions:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHAMADUTT): (a) No, Sir.

- (b) Does not arise in view of (a) above.
- (c) In view of restricted availability of LPG in the country and safety aspects, LPG

cylinders are not normally being supplied for marriages and other social functions.

Written Answers

[Translation]

Production of Oil in Bombay high

3571. PROF. CHANDRA BHANU DEYI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the extent of oil being produced in the Bombay High; and
- (b) the steps being taken by Government to augment its production?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMADUTT): (a) Crude production from Bombay High field during 1987-88 was 18.48 million tonnes.

(b) The steps to augment the production include use of artificial lift, drilling of infill wells, well simulation, water injection etc.

[English]

Drilling at Kaikaiur and Kaza in Krishna District of Andhra Pradesh

SHRI V. SOBHANADREES-3572. WARA RAO: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased to state:

- (a) the outcome of drilling operation by the Oil and Natural Gas Commission at Kaikalur, Kaza and other points in Krishna district of Andhra Pradesh; and
- (b) whether Government propose to lay a gas pipeline connecting Vijayawada city, Machilipatnam, Gudivada Municipalities and Samarru Vuyyuru, Kunkipadu major Panchayats with these ONGC wells, where gas is found in abundance, for the benefit of

gas consumers?

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THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT): (a) Oil and gas have been discovered at Kaza, Kaikalur and Bantumilli prospects in Krishna district of Andhra Pradesh.

(b) There is no such proposal at present. However, ONGC have already laid gas pipeline connecting Tatipaka to Narsapur and Narsapur to Tanuku and Kovvur.

Telecast of T.V. Serial 'Ramayan' in Regional Languages

- 3573. SHRI KADAMBUR JANARTHANAN: Will the Minister of IN-FORMATION AND BROADCASTING be pleased to state:
- (a) whether it is proposed to telecastT.V. serial 'Ramayan' in all the regional languages;
- (b) if so, when the T.V. serial will be telecast from all the regional Doordarahsn Kendras in their respective languages; and
 - (c) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) No, Sir.

(b) Does not arise.

(c) When a serial goes on the National network, it is available to all the viewers in the country.

Revival of Small Scale and Large Sick Industries

- 3574. SHRI ANADI CHARAN DAS: Will the Minister of INDUSTRY be pleased to state:
- (a) the number of small scale and large industries in the country, State-wise;
- (b) the number of sick industries both in S.S.I. units and large scale units in the country and out of it, how many units have been revived as on 31 January, 1989; and
- (c) the total bank credit given for the revival of these industries?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (c). Data on sick industrial units is collected by Reserve Bank of India. According to the latest data available from the RBI, Statewise data on sick industrial units under the SSI and Non-SSI categories, as at the end of June, 1987, is given in the statement below.

Viability position in respect of Non-SSI as well as SSI sick industrial units along with amount outstanding against them is as follows:—

(As at the end of June, 1987)

	No. of Non-	Amount out-	No. of SSI	Amount outstan-
	sick units (Rs. crores)	standing	units	ding (Rs. crores)
 Potentially viable 	341	1180.28	12062	342.74
2. Non-viable	521	999.29	139346	1059.91
3. Viability not decided	195	500.87	6818	139.60
 Units put under nursing program 		847.55	4980	232.96

STATEMENT

State-wise data on sick industrial units as at the end of June, 1987

(source: Reserve Bank of India)

Name of the State/ Union Territory	No. of Non.SSI sick units	No. of SSI sick units
1	2	3
Andhra Pradesh	66	14064
Assam	6	3542
Bihar	26	7870
Gujarat	115	5211
Haryana	41	1819
Himachal Pradesh	7	665
Jammu & Kashmir		2290
Karnataka	62	5105
Kerala	27	11805
Maharashtra	238	11457
Madhya Pradesh	30	11053
Orissa	10	7229
Punjab	30	1834
Rajasthan	36	8657
Tamil Nadu	105	25146
Uttar Pradesh	67	16287
West Bengal	146	18129
Goa,	15	1261
Dadra & Nagar Haveli	1	5

Written Answers

Written Answers

1	2	3
Arunachai Pradesh	_	22
Nagaland	_	14
Chandigarh	3	204
Delhi	19	2577
Manipur	_	932
Meghalaya	1	122
Pondicherry	4	366
Daman & Diu	1	3
Tripura	1	556
Sikkim		1
Total	1057	158226

Supply of Gas to States

3575. SHRIT, BALA GOUD Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the estimated quantity of gas likely to be supplied to each State during the current year and the next year through Hazira-Bijaipur-Jagdishpur pipeline and through other sources;
- (b) the proposals regarding supply of gas to States for various projects especially for the production of power;
- (c) the names of power projects in Gujarat for which it has been decided to supply gas; and
- (d) the other demands of Gujarat in this regard and the time by which these are likely

to be fulfilled?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMA DUTT): (a) Supply of gas is made for various projects located in different States in private, State and Central sectors. The commitments made in various States as on date is as follows:

States	MMCMD	
Assam	5.70	
Tripura	1.06	
Tamil Nadu	0.10	
Andhra Pradesh	0.60	
Maharashtra	12.50	

States	MMCMD
Gujarat	8.20
Rajasthan	3.40
Uttar Pradesh	11.85
Madhya Pradesh	1.65
Delhi	1.00

Actual supply would vary depending upon offtake by consumers.

- (b) A number of requests from various State Governments have been received for supply of gas for power, fertilizer, Sponge Iron and other projects.
- (c) 1.5 MMCMD of gas was committed for various power projects in 1988 for Gujarat including 0.7 MMCMD for GTB's projects in Uttaran and Dhuvaran and 0.8 MMCMD for a power project of GIPC.
- (d) The Government of Gujarat have made a number of other requests for gas based power projects, including one at Paguthan and one at Pipevav. Supply of gas for these projects would depend upon the availability of gas and the requirement of other users.

Export of Pesticides

3576. SHRI P.R. KUMARAMANGA-LAM: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Hindustan Insecticides Limited and UNIDO has sponsored a Regional Training Workshop for Pesticides in 1987-88;
- (b) whether it has led to improved exports of pesticides to participating coun-

tries:

- (c) whether India has set up/propose to set up or help in setting up pesticide factories in any of the participating countries; and
 - (d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (d). A Regional Workship on Quality Control of Pesticides Formulation was held in India in October/ November, 1987 as a part of PEST Programme of World Bank in collaboration with UNIDO/UNDP and FAO under the auspices of the Regional Network for Production, Marketing and Control of Pesticides in Asia and the Pacific (RENPAP). The Programme was offered as a part of the obligations of Regional Network Project which is being coordinated by India. There is no direct commercial linkage in this Project and no additional exports have been made on this account. So far, no request to put up any pesticide factory from any member country has been received. However, India has developed capabilities to set up pesticide factories, if requested.

Sickness in Paper Mills

3577. SHRI S.B. SIDNAL:
SHRI G.S. BASAVARAJU:
DR. KRUPASINDHU BHOI:
SHRI HARIHAR SOREN:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether a number of paper mills in the organised sector are working far below the installed capacity;
 - (b) if so,the reasons therefor; and
- (c) the assistance proposed to be given by Government to the paper industry?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) The overall capacity utilisation of the Paper Industry in the country during 1988 is estimated at 60%.

- (b) The major reasons for under utilisation of the installed capacity in the Paper Industry are the inadequate availability of cellulosic raw materials, technological obsolescence, shortage of power and coal, increase in costs of inputs, financial and managerial problems, etc.
- (c) Various reliefs and concessions have been extended by the Government to enable the Industry in general to improve its capacity utilisation and financial viability, as indicated below:—
 - (i) The facility of import of waste paper and woodlogs, chips and pulp under OGL is available to the paper Industry.
 - (ii) The Paper Industry is encouraged to use non-conventional raw materials, and a number of fiscal concessions have been granted for use of such raw materials.
 - (iii) The requirement of Industrial Licence has been dispensed with in the case of manufacture of writing, printing, and wrapping paper from agricultural residues, waste and basgge.
 - (iv) Flexibility has been allowed to manufacture all varieties of paper and paper-grade pulp, including paper board/straw board, within the overall licensed capacity.

- (v) The scheme of minimum economic capacity has been extended to Paper & Paper Board Industry (including speciality papers) based on agricultural residues as raw material and minimum economic capacity fixed at 33,000 tonnes per annum.
- (vi) With a view to encourage modernisation and upgradation of technology by the existing industrial units, facilities are available under the Technical Development Fund Scheme within an overall ceiling of Rs. 2 crores per unit per annum, for import of capital equipment, technical know-how, Designs and Drawings consultancy services, etc.
- (vii) Simplified procedure is followed for recognition of additional capacity as a result of replacement/ modernisation and renovation of equipment.
- (viii) The Institutions and Banks have been extending need-based reliefs and concessions on a case to case basis and have been following a liberalised policy towards modernisation.
 - (ix) Statutory control over the production, price and distribution of white printing paper has been removed from January, 1987.
 - (x) Restrictions on export of paper and paper board have been removed.

Amendment to ONGC Act, 1959

3578. SHRI AJOY BISWAS: Will the Minister of PETTOLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil and Natural Gas Commission has suggested some amendments in the Oil and Natural Gas Commission Act, 1959;
- (b) if so, the details thereof and when their suggestions were sent to Government;
- (c) the reasons for delay in bringing a legislation before parliament to give effect to these amendments?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT): (a) Yes, Sir.

- (b) The initial proposal of ONGC suggesting amendments to 15 Sections of the ONGC Act, 1959 was received on 15.7.1986. After detailed discussions, ONGC restricted the proposal to the amendment of 5 Sections
- (c) ONGC has been advised to redraft one of the amendments.

Telephone Facilities in Rural and Backward Areas of Gularat

3579. SHRI RANJITSINGH GAEKWAD: Will the Minister of COMMUNI-CATIONS be pleased to state the plan worked out for augmenting telephone facilities in rural and backward areas of Gujarat during the Seventh Plan, allocation made for the purpose and the target achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): Plans for augmenting telephone facilities in rural and backward areas of Gujarat during Seventh Plan are to add 12000 lines switching capacity, and provide 460 Long Distance Public Telephones.

As far as achievements are concerned 9425 Exchange lines and 402 Public Telephones have already been provided. No separate funds for the rural areas are allocated. These are met from the lump sum grant placed at the disposal of the circle.

Shares in power from Anandpur Sahib Hydel Project UBDC Stage-II and Shahpur Kandi Hydel Project

3580. SHRI VISHNU MODI: Will the Minister of ENERGY be pleased to state:

- (a) whether in terms of an agreement reached between the Union Energy Minister, Governor of Punjab and Chief Ministers of Haryana and Rajasthan on 10 May, 1984, reference has been made to Supreme Court for their opinion on the quantum of shares in the power generated in Anandpur Sahib Hydel Project, U.B.D.C. Stage-II and Shahpur Kandi Hydel Project;
- (b) if so, when and whether opinion of Supreme Court has been received by Government and if so, the details thereof;
- (c) if not, the reasons for not complying with the agreement; and
- (d) whether pending verdict of the Supreme Court, Government propose to consider allotment of ad hoc shares in cost and benefits in the projects already commissioned; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) to (c). The question of making a Reference to the Supreme Court is under consideration.

(d) No, Sir. The opinion of the Supreme Court on the reference, when made, would need to be awaited before allotment of shares in costs and benefits in the projects

already commissioned are made.

Setting up of Electronic Remote line Exchanges During 1989-90

3581. DR. KRUPASINDHU BHOI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of electronic remote line exchanges set up in different Metropolitan cities so far:
- (b) whether Government have a proposal to set up some more remote line exchanges in 1989-90; and
- (c) if so, the number of such exchanges proposed to be set up in Delhi in 1989-90?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Twenty eight numbers of electronic remote line exchanges have been set up in different Metropolitan cities viz;

	<u> </u>
Delhi	13
Bombay	8
Madras	4
Calcutta	3

- (b) Yes, Sir.
- (c) Eight number of electronic remote line exchanges (Main/expansion) are proposed to be set up in Delhi during 1989-90.

Coverage of M.Ps. in AIR/T.V. News Bulletins

3582. SHRI KAMLA PRASAD SINGH: Will the Members of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Members of Parliament are given adequate coverage in regional News Bulletin by A.I.R./Doordarshan;
- (b) if so, the details thereof for the last three years, State-wise; and
 - (c) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) to (c). All India Radio/Doordarshan are guided on the selection of each news story strictly on the basis of its news worthiness. The information on coverage given to Members of Parliament in Regional News Bulletins by All India Radio Doordarshan during the last three years State-wise is not being kept centrally in a compiled form.

Development of Technology of Machine Tools

3583. SHRI PRATAPRAO B. BHOSALE: Will the Minister of INDUSTRY be pleased to state:

- (a) whether an exhibition of Indian machine tools with International participation was held in New Delhi:
 - (b) if so, the highlights of the exhibition;
- (c) whether most of the countries have made steep progress in the technology of .nachine tools;
- (d) whether Government propose to adopt these technologies in the country;
 - (e) if so, the details thereof; and
 - (f) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-

OPMENT IN THE MINISTRY OF INDUSTRY (SHRIM. ARUNACHALAM): (a) Indian Machine Tools Exhibition with international participation (IMTEX—89) was held in Bombay from 2nd to 13th February, 1989.

- (b) 810 exhibitors, including 210 international companies from 19 countries, exhibited an entire range of contemporary machine tools and allied products such as CNC, CAD/CAM, laser cutting, industrial robots and other new generation metal forming and metal cutting machines.
- (c) to (e). It is a basic aspect of Government policy to encourage the modernisation and technological upgradation of our machine tool industry so that it is on par with the rest of the world. Government have provided fiscal and financial incentives for this purpose and have also assisted the induction of the latest technology from abroad through appropriate foreign collaborations. Machine tool industry has also been included in the Technology Upgradation Scheme introduced by the Government in September, 1987. In terms of this scheme, apart from concessional finance, specified items of capital equipments required for the manufacture of machine tools have been allowed to be imported at a concessional rate of import duty of 35%. In the budget of 1989-90, the scope of this scheme has been enlarged to cover commercial tool rooms and the cutting tool industry. These will help the machine tool and allied industries to modernise and upgrade technology.
 - (f) Does not arise.

3584. SHRI GURUDAS KAMAT: Will the Minister of INDUSTRY be pleased to state:

Import and Manufacture of Tractors

(a) the number of tractors manufactured in the country during 1986-87, 1987-88

and 1989-90; and

(b) the number of tractors imported during the last three years?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) The production of Agricultural Tractors during the years 1986-87, 1987-88 and 1988-89 (upto December, 1988) is given below:

1986-87	•	80, 476Nos.
1987-88	-	91,427Nos.
1988-89	-	80,849 No s.
(upto Dec.	1988)	
1989-90	-	Not applicable.

(b) According to Tractor Manufacturers Association's Report on Tractor Industry in India, there has been no import of tractors in the country during the last three years.

Setting up of Departmental Telegraph Offices in Sikkim

- 3585. SHRIMATI D.K. BHANDARI. Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the norms for setting up departmental telegraph offices;
- (b) whether Government propose to increase the number of telegraph offices in Sikkim in accordance with these norms;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The norm for

setting up of a Departmental Telegraph Office is 500 operations per day.

- (b) No, Sir.
- (c) Does not arise.
- (d) There is a D.T.O. at Gangtok and there are 25 combined offices in Sikkim. No combined Office justifies conversion into a Departmental Telegraph Office in Sikkim in accordance with the norms.

Electronic Telephone Exchanges in Trichur (Kerala)

3586. SHRI P.A. ANTONY: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of electronic telephone exchanges in Kerala; and
- (b) the progress made in setting up electronic exchanges in Trichur District?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Presently 10 local electronic telephone exchanges are working in Kerala.

- (b) Following is the progress made in setting up electronic exchanges in Trichur District;
 - 25000 lines of E 10B type local electronic telephone exchange capacity is planned to be added during the Eighth Plan period;
 - (ii) Two number of 128 port C-DOT electronic exchanges have since been set up;
 - (iii) Two numbers of 128 port C-DOT electronic exchanges are expected to be set up during re-

maining period 1988-89; and

(iv) Six EXAX-PAM type electronic exchanges are expected to be set up during 1989-90.

LPG Demand in Maharashtra

3587. SHRI PRAKASH V. PATIL: Will the minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether any assessment has been made of the demand for LPG in Maharashtra during the last three years, district-wise and year-wise;
- (b) how this demand has been met, year-wise;
- (c) how much increase was effected during each of these years in the supply of gas to Maharashtra from other States; and
- (d) the plans to meet the demand of LPG in full in the towns of Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) and (b). Yes, Sir. The oil companies assess the demand, marketwise, for LPG every year based on the number of LPG customers already there and the enrollment proposed during the year. The demand for LPG of consumers in Maharashtra has been met by and large in full through adequate supplies of the product;

(c) LPG supplies from bottling plants in other States to Maharashtra during the past 3 years are given below:

1985-86	1765	MT
1986-87	4877	MT
1987-88	6440	MT

(d) Efforts are being made to maximise indigenous LPG production and also augment supplies though imports to the extent feasible in order to adequately meet the demand of LPG in the country including Maharashtra.

Vacancies in A.I.R., Panaji

3588. SHRI SHANTARAM NAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given on 16 August, 1988 to Unstarred Question No. 2864 regarding vacancies in AIR, Panaji and state:

- (a) the details of vacancies filled up so far:
- (b) the number of posts still lying vacant category-wise; and
- (c) the time by which the remaining vacancies will be filled up?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). The filling up of vacant posts at a station is a continuous process. Fresh vacancies also arise from time to time due to various reasons. As on date, against the total strength of 179 posts, the posts remaining vacant are 29. These posts are Transmission Executives-9; Instrumentalists-4; Senior Engineering Assistant, Engineering Assistant, Security Guard and Motor Drivers-2 each; Station Engineer, Science Officer, Extension Officer, Editor (Script), Hindi Translator, Junior Librarian, Field Reporter and Peon—one each.

(c) Efforts are continuously made to fill up vacant posts. It is, however, not possible to prescribe any time limit.

Visit of Soviet Team to Kerala for Thermal Power Plant

3489. SHRI SURESH KURUP: Will the Minister of ENERGY be pleased to state:

- (a) whether a Soviet team of experts visited Kerala recently to examine suitable sites for the thermal power plants; and
- (b) if so, the details of their visit and the proposals submitted by them?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) and (b). A Soviet delegation visited the site of the proposed Kayamkulam Power Project in Kerala in January, 1989, as a follow-up measure of the agreement signed between India and the Soviet Union on the 20th November, 1988, according to which the Soviet Union will assist India in the construction of five power projects, including Kayamkulam Thermal Power Project (420 MW).

Expert Findings on State Electricity Boards

3590. SHRI K. RAMAMURTHY: Will the Minister of ENERGY be pleased to state:

- (a) the details of expert findings, including those of World Bank on restructuring and reforming the State Electricity Boards; and
- (b) the steps taken to implement these expert findings to contain the losses of State Electricity Boards?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) and (b). The State Electricity Boards are autonomous bodies coming under the administrative control of the State Governments. In the recent past no Commit-

tee has given any findings relating to restructuring and reforming the State Electricity Boards. However, in pursuance of the Power Minister's Conference held on 27.2.1988, the Government has appointed a working Group for suggesting steps for strengthening of finances for the State Electricity Boards.

[Translation]

S.T.D. Facility In Gopalganj in Bihar

- 3591. SHRI KALI PRASAD PANDEY: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether an electronic exchange was set up in 1987 in Gopalganj district head-quarter in Bihar;
- (b) whether S.T.D. facility is available in Siwan, Chhapra, Bettiah and Motihri etc. the border districts of Gopalgan;
- (c) if so, the reasons for not making available S.T.D. facility so far there;
- (d) the time by which S.T.D. facility is proposed to be made available in Gopalganj; and
- (e) the details of the expansion plan of Gopalganj Electronic Exchange?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI

GIRIDHAR GOMANGO): (a) No, Sr.

- (b) Yes, Sir.
- (c) to (e). Gopalganj exchange has not been automatised so far. An Electronic exchange is planned to be installed by March 1990 subject to availability of equipment. STD facility will be provided on automatisation of the exchange.

Refining Capacity and Production of Crude Oil

- 3592. SHRI SOMNATH RATH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) the total crude oil production and refining capacity in the country during the last three years, year-wise;
- (b) the likely increase in the crude oil production and the refining capacity in the next five years; and
- (c) how Government propose to meet the gap between demand and supply of crude?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) to (c). The crude oil production and refining capacity in the country during the 7th Plan is as follows:-

Year	Crude Production (MTPA)	Refining Capacity (MTPA)		
1985-86	30.17	47.55	' Includes 2 MTPA of	
1986-87	30.50	47.55	swing capacity available	
1987-88	30.36	48.70	with HPCL, Bombay	
1988-89 (Projected)	32.18	48.70	i Dombay	
1989-90 (Projected)	34.51	51.60		

The crude production plan of ONGC and Oil India Limited and also the creation of additional refining capacity requirement for the VIII Plan period will be finalised along with the finalisation of the said Five Year Plan as whole.

Written Answers

Transmission of Malayalam Programme

3593. PROF. P.J. KURIEN: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether there is any plan to extend the facility for transmission of Malayalam programmes to all AIR/T.V. centres in Kerala: and
 - (b) if so, the details thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). Three new Radio Stations are being set up in Kerala under the VII Five Year Plan and all of them will carry mainly programmes in Malayalam.

So far as Doordarshan is concerned, Malayalam programmes produced and telecast from Doordarshan Kendra, Trivandrum are relayed by the TV transmitters at Cochin and Calicut which have been linked to Doordarshan Kendra, Trivandrum through microwave. However, there is no proposal in the VII Plan to link the remaining TV Centres in Kerala to Doordarshan Kendra Trivandrum for relay of programmes.

Discovery of Oil Structures in Southern India

3594. SHRI V.S. VIJAYA RAGHAVAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether new oil structures have

been found in Southern parts of the country:

- (b) if so, the details thereof;
- (c) whether there is any plan for exploratory work in Kerala in the current year; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMA DUTT): (a) Yes. Sir.

(b) Since January, 1988, Oil has been found as under:

Names of stru	cture Name of Basin
Nannilam	Cauvery Onland
PY-3	Cauvery Offshore
Bantumilli	Krishna-Godavari On-shore

(c) and (d). There is no plan for oil exploration in Kerala onland in the current year. However, in Kerala Konkan offshore one well namely, CSP-1 is under drilling and foreign oil companies, namely, M/s. BHP and Shell have acquired seismic data for processing and interpreting the same.

Management of Public Sector Companies Under Industry Ministry

3595. SHRI ATISH CHANDRA SINHA: Will the Minister of INDUSTRY be pleased to state:

(a) the composition of boards of directors, subscribed capital, terms of directors including the Chairmen-cum-Managing Directors of all the companies and/or their subsidiaries under the administrative control of his Ministry:

- (b) which of these companies are running in loss and the reasons therefor; and
- (c) the action proposed to be taken to upgrade the management structure and profitable conduct of their business?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) to (c). The information is being collected and will be laid on the Table of the House.

Tax Exemptions to Industries Manufacturing Renewable Energy Devices

3596. SHRI H.B. PATIL: Will the Minister of ENERGY be pleased to state:

- (a) whether any tax exemptions are granted to industries manufacturing solar cookers, bio-gas plants, solar heating plants, photo-voltaic panels, wind mills and similar renewable energy devices;
 - (b) if so, the details thereof;
- (c) whether union Government provide any subsidy to industries producing any of these devices; and
- (d) if so, the details of subsidy given in each case?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (d). Yes, Sir. The incentives/tax exemptions introduced so far in favour of industries include 100% depreciation under Income Tax, concessions in certain cases under custom duty, central Excise sales tax/central sales tax, delicensing of industries in these areas in terms of Industrial (Development & Regulation) Act, treating certain non-conventional energy source technologies as priority sector for

bank loans on soft terms etc. The Government has also established Indian Renewable Energy Development Agency Limited to provide loan on soft term to manufacturers and users of non-conventional energy systems and devices. For the users of such devices, subsidies in certain cases at varying rates are being provided by the Centre as well as by a few State Governments.

S.T.D. Facility in Karnataka

3597. SHRI H.B. PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the names of the towns in Karnataka provided with STD facility during the first four years of the Seventh Plan;
- (b) the names of the towns in Karnataka which are proposed to be brought under STD during 1989-90; and
- (c) the steps being taken to monitor the proper functioning of STD services in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The names of towns in Karnataka which have been provided with STD facility during the first four years of 7th Five Year Plan are given in statement-I below.

- (b) The names of the towns in Karnataka which are proposed to be brought under STD during 1989-90 are given in statement-II below.
- (c) The steps being taken to monitor the proper functioning of STD services in Karnataka are given in statement-III below.

STATEMENT

List of Towns in Kamataka which have been Provided with STD Facility During the First Four Years of 7th Five Year Plan

1.	Bantwal	2.	Gulbarga	3.	Bidar
4.	Bijapur	5 .	Sirsi	6.	Nippani
7.	Kolar	8.	Whilefield	9.	Krishnapur
10.	Chickmanglur	11.	Chikballapur	12.	Kittur
13.	Hospet	14.	Kundapur	15.	Bajpe
	·		•	18.	Belwadi
16.	Koppal	17.	Nanjangud		
19.	Guladgud	20.	Haveri	21.	Hiriyur
22.	Channapatna	23.	Bangarpet	24.	Kolar Gold Field
25.	Hebbagudi	26.	Ramanagaram	27.	Virajpet
28.	Gonnikopal	29.	Bhatkal.	-	

STATEMENT-II

Names of the Towns in Karnataka which are Proposed to be Brought Under STD During 1989-90

1.	Mandya	2.	Hoskote	3.	Kengeri
4.	Kumta	5.	Gangavathi	6.	Kampli
7.	Gouri Bidanur	8.	Tiptur	9.	Arsikere
10.	Saklespur	11.	Konaje	12.	Jamkhandi
13.	Rabkavi.				

STATEMENT-III

Steps Being Taken to Monitor the Proper Functioning of STD Services in Karnataka

1. Periodic service quality tests are

conducted regularly to monitor the STD performance level.

 Parameters controlling the performance of trunk automatic exchanges (TAXs) are regularly monitored.

- 3. Adequacy of circuits is watched regularly to ease out congestion. Satellite circuits have also been provided linking a number of trunk automatic exchanges.
- 4. Old electro-mechancial trunk automatic exchanges are being replaced by modern electronic auto exchanges (Digital type).
- 5. All STD junctions are being tested daily and at frequent intervals to ensure high availability.
- Performance of STD junctions are regularly monitored through Microprocessor-based Traffic Recorders.

Shortage of Power in Punjab

3598. SHRIKAMAL CHAUDHRY: Will the Minister of ENERGY be pleased to state:

- (a) whether there has been shortage of power in Punjab during 1987 and 1988;
- (b) if so, the number of times there has been load shedding during these years;
- (c) whether there are fixed timings for supply of power to farmers for agricultural purposes; and
- (d) if so, the steps taken to make adequate supply of power for agricultural and domestic purposes in Punjab?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MIN-ISTRY OF ENERGY (SHRI KALP NATH RAI): (a) and (b). The power shortage in Punjab during 1987 and 1988 was 6.0% and 2.4% respectively. To contain the demand within the overall availability, the States have to resort to power cuts/restrictions.

Written Answers

- (c) At present, 10 hr/day power supply is being given for agricultural purposes in Punjab.
- (d) In order to improve the availability of power in Punjab, various measures fare being taken which include expediting commissioning of additional capacity, maximising the generation from the existing capacity, reduction in T&D losses, implementation of energy conservation and demand management measures, assistance from the neighbouring systems etc. With the above measures, the power availability to agriculture and domestic consumers is expected to improve further.

Setting up of Industries in Punjab

3599. SHRI KAMAL CHAUDHRY: Will the Minister of INDUSTRY be pleased to state:

- (a) the number of industrial licences/ letters of intent issued for setting up medium and major industries in Punjab during the Seventh Plan year-wise:
 - (b) the location of such industries; and
- (c) the number of industries which have started commercial production so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRIM, ARUNACHALAM): (a) Under the provisions of the Industries (Development & Regulation) Act, the following number of letters of intent/industrial licences were granted, during 1985-86 to 1988-89 (upto January '89) for setting up industries in Punjab:-

Written Answers

Year	Letters of Intent	Industrial Licence
1985-86	58	69
1986-87	39	30
1987-88	36	18
1988-89 (upto January)	43	15

- (b) Details, such as name and address of the undertaking, location of the unit, item(s) of manufacture and capacity etc. in respect of all letters of intent issued are published regularly in the 'Monthly Newsletter' by the Indian Investment Centre. Copies of this publication are being sent to the Parliament Library regularly.
- (c) Out of a total number of 132 industrial licences granted during April, 1985 to January, 1989 for Punjab, 69 were for "Carry-on-Business". Since it generally takes four to five years for an industrial project to fructify, these industrial licences would be at various stages of implementation.

Films Produced by National Film **Development Corporation**

3600. SHRI MURLIDHAR MANE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of films produced by the National Film Development Corporation during the last three years, year-wise; and

(b) how many of them have not been released so far?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). National Film Development Corporation produces/finances feature films under four different schemes viz.

- (i) 100% financing scheme;
- NFDC Doordarshan Co-produc-(ii) tion Scheme;
- Foreign Co-production Scheme; (iii) and
- (iv) Loans to film producers

Year-wise number of films sanctioned/under production/completed/released in respect of the above mentioned schemes are given in the statement below.

Written Answers

STATEMENT

Number of films sanctioned/under production completed released etc. under four different Schemes of NFDC

Year	-	100% Financing Scheme	cheme		Co-production with Doordarshan	th Doordarshan		
	No. of films sanctioned	No. of films under production	No. of films completed and released	No. of films sanctioned	No. of films under production	No. of films completed	No. of films released	
-	2	က	4	5	မ	7	ω	
1,986-87	2	-	-			 	1	
1987-88	-	I	-	4	8	α	I	1311 (6
1988-89	y	. 9	1	2	2	I	1	PANAJ

*includes two films for which production has not yet commenced

Үөаг		Foreig	Foreign Co-production	,		Loan	Loans to Film Producers	BIS
	No. of films sanctioned	No. of films No. of films sanctioned under production	No. of films completed and released	No. of films sanctioned	No. of films No. of under films production completed	No. of films completed	Loans not yet dis- bursed	No. of films released
1	0	10	11	12	13	14	15	16
1986-87	1	i	I	10	8	.60	2	1
1987-88	+	I	-	œ	2	I	ო	l
1988-89	l	-	1	4	1	1	4	1

LPT Relay Centre at Osmanabad

- 3601. SHRI MURLIDHAR MANE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the low power T.V. Relay Centre in Osmanabad (Maharashtra) is ready for commissioning; and
- (b) if so, since when it is ready and the reasons for delay in its actual functioning?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). The low power T.V. transmitter at Osmanabad has already been commissioned into regular service with effect from 25th February, 1989.

Manufacture of Cars run on Natural Gas

- 3602. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of INDUS-TRY be pleased to state:
- (a) whether Government have signed Memorandum of Understanding (MOU) with any country for manufacture of cars to run on compressed natural gas; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Does not arise.

LPG Bottling Capacity

3603. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of PETRO-LEUM AND NATURAL GAS be pleased to state:

- (a) whether Government have increased the bottling capacity of LPG during 1988-89;
 - (b) is so, the details thereof;
- (c) whether further increase in LPG bottling capacity is proposed during 1989-90:
 - (d) if so, the details thereof;
- (e) whether Government had or have any proposal to set up units for LPG bottling or for LPG cylinder manufacture in Kerala;
 and
 - (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) to (d). Yes, Sir; the total bottling capacity in the country has been augmented by nearly 3,20,000 MT during 1988-89. This is proposed to be further increased by nearly 2,40,000 MT during the coming year;

(e) and (f). Yes, Sir; the bottling capacity in Kerala is proposed to be increased by nearly 60,000 MT.

Taking Over of Illegal Coal Mines

3604. SHRI CHINTAMANI JENA: Will the Minister of ENERGY be pleased to state:

- (a) whether there are some illegal coal mines operating in the country;
- (b) if so, their number and the states in which these are located;
- (c) whether accidents take place in these mines frequently; and
- (d) the policy of Government in regard to take over of these mines?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL (SHRI C.K. JAF-FER SHARIEF): (a) to (d). Since the coal belt is vast, sporadic instances of illegal extraction of coal in a stealthy manner do occur. However, after the amendment in 1976 of the Coal Mines (Nationalisation) Act prohibiting any person other than the persons authorsied by the Act from carrying on coal mining in India and prescribing that illegal mining would be a cognizable offence punishable with imprisonment for a term extending upto 3 years and a fine extending upto Rs. 20,000/- illegal mining of coal has been curbed to a considerable extent. Such illegal operations are countered by the vigilance of the nationalised coal companies and State Governments. Premise locations and accident rates for such operation cannot spelt out as they are stealthy and not established for any length of time. Since these sporadic extractions are illegal, the question of take over does not arise; penal action is initiated whenever such instances come to the notice of the coal companies and the State Governments.

[Translation]

Production of Crude Oil During 1988

3605. SHRI KAMLA PRASAD RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total quantity of crude oil produced in the country during 1988;
- (b) whether assistance of any foreign companies was also obtained for the production of crude oil; and
 - (c) if so, the names thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) During the Calender year 1988, the produc-

tion of crude oil was 31.580 million tonnes.

(b) and (c). Certain foreign companies are given contracts for production related jobs.

[English]

Production of Tyre and Tubes

3606. SHRI N. DENNIS: Will the Minister of INDUSTRY be pleased to state:

- (a) the details of the major companies manufacturing tyres and tubes for the use of trucks, cars, vans, etc.;
- (b) whether these companies are also exporting their products; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Major companies manufacturing tyres and tubes for the use of trucks, cars, vans etc. are:

- 1. Apollo Tyres Limited.
- 2. Bombay Tyres International Ltd.
- 3. Ceat Tyres of India Ltd.
- 4. Dunlop India Limited.
- 5. Goodyear India Ltd.
- 6. J.K. Industries Limited.
- 7. MRF Limited.
- 8. Modi Rubber Limited.
- 9. Premier Tyres Ltd.
- 10. Vikrant Tyres Ltd.

- (b) Yes, Sir.
- (c) Export figures for auto tyres and tubes during the last three years are:

Year	Export (fob value - in Rs. crores)
1985-86	47.00
1986-87	59.50
1987-88	58.30

Engagement of Artists at TV Centre, Madras

3607. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCAST-ING be pleased to state:

- (a) whether same artistes are engaged for telecast of programmes at Madras T.V. Centre; and
- (b) if so, the reasons therefor and the steps taken to engage new artistes for different programmes?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) No, Sir. The artists, who have been graded by AIR/Doordarshan, are booked by Doordarshan Kendra, Madras on rotational basis.

(b) It has always been the endeavour of Doordarshan to scout for new talents for which auditions in various disciplines are arranged from time to time.

Section of Scripts for Sponsored Programmes of TV Centre, Madras

3608. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCAST-ING be pleased to state:

- (a) the criteria and procedure adopted to select the scripts for the sponsored programmes at Madras T.V. Centre, and
- (b) the procedure of other T.V. Centres in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). The criteria and procedure for selection/approval of sponsored programmes are the same for all the Kendras. These are as under:

Criteria:

The broad criteria applied for selection of programmes are that they should promote the socio-cultural values like human unity and harmony, equal respect to all religions, rejection of violence, communal rivalries and tensions, liberation from superstitions and prejudices etc. It is also ensured that the serial is fit for family viewing and at the same time it entertains, educates/informs.

Procedure:

Initially, all proposals for concept approval are scrutinised by the concerned Kendras and then the proposals are submitted to the Selection Committee.

After concepts of the proposed programmes including synopsis and complete script of one of the episodes are approved, Producers are requested to produce a 'Pilot' and only on the scrutiny and approval of pilots, a sponsored programme or Serial is approved. The producers are then asked to submit four episodes. Time-slotting of the Programme is done only after that. Once the Serial has commenced, the producer is required to provide Doordarshan with four episodes at any given time. These programmes are carefully previewed and any improvement/changes or corrections, if re-

quired, are got done from the producer concerned before the actual telecast takes place.

Advisory Boards for TV Centre, Madras

3609. SHRI N. DENNIS: Will the Minister of INFORMATION AND BROADCAST-ING be pleased to state:

- (a) whether advisory boards have been constituted for the Madras T.V. Centre;
- (b) the criteria for nominating the members on these boards and their tenure; and
- (c) whether representation is given to physically handicapped persons on these boards?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) Programme Advisory Committee, Rural Programme Advisory Committee and Health & Family Advisory Committee are functioning at the Madras Kendra of Doordarshan.

- (b) Ministry of Information and Broadcasting nominates the members of Programme Advisory Committee on the recommendations of the Kendra and Doordarshan Headquarters. Fifteen non-officials, representing various fields for specialisation like Dance, Drama, Music, Women & Children Welfare, Sports etc. are selected and nominated on the committee from within the coverage Zone of the Kendra in the State in which Doordarshan Kendra is located. The tenure is two years. The Director of the Kendra is the Chairman of the Programme Advisory Committee. The other two committees, consisting mostly of officials, are constituted by the Kendras themselves.
 - (c) There is no specific fixed represen-

tation for physically handicapped persons. However, they can also be nominated if they come under any category of specialisation prescribed.

Installation of Long Distance Public Telephone at Canning in West Bengal

3610. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the progress made so far in the installation of a Long Distance public telephone with radio equipment (Multi Access Rural Radio System) at Canning in West Bengal as the base station; and
- (b) the snags in the installation of this exchange and how it is proposed to covercome them?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The Scheme with five LDPTs with base station at Canning on MARR System is likely to be commissioned within March, 1989. LDPTs at remaining places will subsequently be opened.

(b) Does not arise.

Application of Section 630 of Companies Act

3611. SHRI SANAT KUMAR MANDAL: Will the Minister of INDUSTRY be pleased to refer to the reply given on 29th November, 1988 to Unstarred Question No. 2340 regarding the application of Section 630 of the Companies Act and state.

- (a) whether the requisite information has been collected;
- (b) if not, the progress made so far in collecting the information sought for; and

(c) the action taken on the various representations made to the Company Law Board during the last year?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY: (a) Yes, Sir.

(b) and (c). Some more information has been called for from the Registrars of Companies, Bombay and Delhi and the same is awaited.

Western Offshore Integrated Development Plan

3612. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Oil and Natural Gas Commission has proposed a Rs. 900 crores western offshore integrated development plan to act as an emergency back up for the existing sub-sea oil and gas pipelines;
- (b) if so, whether the plan has been examined from the defence point of view;
- (c) if so, the opinion of defence experts thereon; and
- (d) the broad features of this plan and the stage at which it stands at present?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) Yes, Sir.

(b) to (d). Government have set up an Expert Group to study all aspects of ONGC's proposal for a Western Offshore Integrated

Development.

Production of Two Wheeler Scooters

3613. SHRI MOHANBHAI PATEL: SHRI SHANTI DHARIWAL:

Will the Minister of INDUSTRY be pleased to state:

- (a) the names of companies manufacturing two wheeler scooters in the country and their respective production capacity at present;
- (b) the number of two wheeler scooters produced by each company during 1988;
- (c) the demand of two wheeler scooters at present;
- (d) whether the demand is decreasing day by day; and
- (e) if so, whether it is proposed to locate foreign market to export two wheeler scooters to save this industry?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). A statement is given below.

- (c) The Development Council for Automobile and Allied Industries has projected a production of 17.48 lakh nos. of all two wheelers for the year 1989-90.
 - (d) No, Sir.
- (e) Some of the two-wheeler manufacturers are already exporting their vehicles. The manufacturers are making efforts to boost export of their vehicles.

STATEMENT

Details of major manufacturers of Scooters

Na —	me of the manufacturer	Broad banded annual Licensed capacity of two and three wheelers	Production* 1988 (In nos.)
1.	M/s. Bajaj Auto Ltd.	5.70 Lakh nos.	361871
2.	M/s. LML Ltd.	2 lakh nos.	139609
3.	M/s. Maharashtra scooters	2 lakh nos.	92211
4.	M/s. Kinetic Honds Motors L	.td. 2 lakh nos.	34940

* Production figures are based on the Report of Association of Indian Automobile Manufacturers.

Power Production in Maharashtra

3614. SHRI R.M. BHOYE: Will the Minister of ENERGY be pleased to state:

- (a) the present total requirement and production of electricity in Maharashtra;
 and
- (b) whether Government propose to give financial assistance to Maharashtra to augment the power production in the State?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):
(a) The total energy requirement in Maharashtra during April, 1988 - February, 1989 was 29365 million units. The overall availability including state's own generation was 28486 million units during the same period.

(b) An outlay of Rs. 3048.87 crores has been earmarked for power sector in Maharashtra during Seventh Plan.

Bilateral Assistance for Hydro-Electric and Thermal Power Projects

3615. SHRI ANANTA PRASAD SETHI: Will the Minister of ENERGY be pleased to state:

- (a) whether some countries have offered bilateral assistance for setting up hydro-electric and thermal power projects;
 and
- (b) if so, the projects for which such aid has been solicited and the details of the aid forthcoming, country-wise and projectwise?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) The details of the aid received for power projects, country-wise and projectwise is given in the enclosed Statement.

STATEMENT

S.No.	Name of Project	Source of External Assistance	Amount of Aid
1	2	3	4
1.	Vindhyachal STPS St.I	USSR	About 384 millioln Roubles.
2.	Kahalgaon TPS	USSR	224.24 M. Roubles
3.	Tehri Power Project	USSR	1000 m. Roubles
4.	Vindhyachal STPS St. II	USSR	400 m. Roubles
5.	Chamera	Canada	CIDA loan of 217 m.C\$ EDC loan of 403 m.C\$
6.	Rihand STPS St. I	U.K.	Loan of 344 m. + Aid of 117 m.£
7.	Korba St. II	FRG	190 m.DM (Co-financing)
8.	Ramagundam St. II	FRG	140 m.DM (C9-financing)
9.	Singrauli St. II	FRG	240 m.DM (Co-financing)
10.	Lower Mettur HE Project	OECF	7.6 Billion Japan Yen.
11.	Micro Hydel of TNEB	OECF	2.0 Billion Japan Yen.
12.	Eastern Gandak Project	OECF	1.63 Billion Japan Yen.
13.	Hirakud HE Project	OECF	1.5 Billion Japan Yen.
14.	Western Yamuna Canal	OECF	4.0 Billion Japan Yen.
15.	Anpara 'B' TPS	OECF	24.1 + 14.295 Billion Japan Yen.
16.	Kathalguri Gas Turbine & Transmission Line construction.	OECF	43.52 Billion Japan Yen.
17.	Teesta Canal HEP	OECF	8.025 Billion Japan Yen.
18.	Lower Borpani HEP	OECF	1.7 Billion Japan Yen.

1	2	3	4
19.	Ujjaini HEP	OECF	1.5 Billion Japan Yen.
20.	Srisailam LB HEP	OECF	26.101 Billion Japan Yen
21.	Raichur TPS	OECF	23.142 Billion Japan Yen
22.	Ghatghar Pumped storage scheme.	OECF	11.414 Billion Japan Yen

Foreign Investment In India

3616. SHRI VIJAY N. PATIL: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the liberalised foreign investment policy has been favourably responded;
- (b) if so, the countries that are foremost in making investment;
- (c) whether depreciation of the rupee has affected foreign investment this year;
- (d) the fields in which foreign investment proposals are forthcoming?

THE MINISTER OF STATE FOR IN-DUSTRIAL DEVELOPMENT IN THE MIN-ISTAGE OF INDUSTRY (SHRI M. ARUN-ACHALAM): (a) Yes, Sir.

- (b) Countries which have made relatively more investment are USA, FRG, Italy, Japan, U.K. and France.
- (c) No Sir. No such indication is available from the figures of foreign investment during 1988.

(d) The major fields in which foreign investment has been permitted in 1988 are electrical equipment, industrial machinery, chemicals (other than fertilizers), industrial instruments, machine tools and metallurgical industries etc.

Installed Capacity of Power Projects

- 3617. SHRI K. PRADHANI: Will the Minister of ENERGY be pleased to state:
- (a) the installed capacity of hydel and thermal power projects in the country as on 31 December, 1988 separately Statewise and Union Territory-wise; and
- (b) States which have added to their installed power capacities during the Seventh Plan period so far and the extent thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):

(a) The requisite information is given in the statement-I below.

(b) The requisite information is given in the statement-II below.

STATEMENT-I State/System Wise Thermal, Nuclear and Hydro Generating Capacity as on 31.12.1988

State/System	Thermal (MW)	Nuclear (MW)	Hydro (MW)	Total (MW)
1	2	3	4	5
ВВМВ	-	•	2705.0	2705.0
DELHI	1196.5	-	-	1196.5
HARYANA	635.0	-	32.0	667.0
HIMACHAL PRADESH	-	-	322.9	322.9
JAMMU & KASHMIR	22.5	•	523.0	545.5
PUNJAB	1070.0	-	364.0	1434.0
RAJASTHAN	430.0	440.0	330.0	1200.0
UTTAR PRADESH	6192.5	-	1422.4	7614.9
GUJARAT	3633.0		305.0	3938.0
MADHYA PRADESH	4872.5	-	205.0	5077.5
MAHARASHTRA	5765.0	320.0	1637.0	7722.0
ANDHRA PRADESH	2325.5	-	2468.7	4794.2
KARNATAKA	420.0	-	2095.4	2515.4
KERALA	-	•	1476.5	1476.5
TAMIL NADU	2730.0	470.0	1799.0	499 9.C
BIHAR	1425.0	-	150.0	15 75.0
D.V.C.	1655.0	-	104.0	1759.0
ORISSA	470.0	-	890.0	1360.0
WEST BENGAL	2706.0	-	41.3	2747.3
J.P.L.	390.0	-	-	390.0

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1	-	2	3	4	5
SIKKIM		-	•	12.0	12.0
ASSAM		484.5	-		484.5
MANIPU	IR	-	-	105.0	105.0
MEGHA	LAYA		-	275.2	275.2
TRIPUR	A	10.0	•	15.0	25.0

STATEMENT-II

Addition to installed capacity in the first three years of the Seventh Plan

			1985-86	9		1986-87			1987-88	
S. No.	Ageni	Hydel	Thermal	Total	Нудві	Thermal	Total	Hydel	Thermal	Total
1	2	8	4	5	ø	7	80	6	10	11
<u>-</u> :	State Electricity Boards	ζ ග								
~	Andhra Pradesh	210.0	l	210.0	229.0	1	229.0	19.8	1	19.8
6	Assam	l	1	l	I	75.0	75.0	1	I	l
က်	Bihar	I	220.0	220.0	1	1	ļ	I	1	l
4.	Gujarat	ı	210.0	210.0	I	210.0	210.0	5.0	330.0	335.0
5.	Haryana	8.0	110.0	118.0	8.0	110.0	118.0	16.0	1	16.0
ø.	Himachal Pradesh	1	1	1	1.0		0.1	180	1	18.0
7.	Jammu & Kashmir	1	I	1	2.0	I	2.0	2.0	ļ	2.0
<u></u>	Karantaka	100.0	210.0	310.0	I	I	I	I	ı	l

CHAITRA 7, 1911 (SAKA)

239	Wr	itten A	nswer	s		MAR	ICH 28	3, 198	9		Writte	n Ans	swers	2 40
11	·	45.0	261.5	1	160.0	211.5	 0.6	505.0	321.2	I	1904.0		I	I
10	1	1	210.0	1	1	210.0	I	210.0	320.0	1	1280.0		1	l
6	ı	45.0	51.5	1	160.0	1.5	9.0	295.0	4.2	١	624.0		1	١
8	167.5	1	180.0	1	I	I	l	325.0	210.0	I	1517.5		I	180.0
7	1	I	1	1	1	I	I	210.0	210.0	1	815.0		I	180.0
9	167.5	I	180.0	1	I	I	I	115.0	I	l	702.5		I	I
5	297.5	210.0	942.0	l	100.0	134.0	50.0	20.0	210.0	210.0	3241.5		110.0	I
4		210.0	852.0	I	I	I	I	I	210.0	210.0	2232.0		110.0	l
8	297.5	1	0.06	1	100.0	134.0	50.0	20.0	I	1	1009.5	ents	1	
Q	Kerala	Madhya Pradesh	Maharashtra	Meghalaya	Orissa	Punjab	Rajasthan	Tamil Nadu	Uttar Pradesh	West Bengal	SEBs (Total)	Electricity Departments	D.P.L.	D.E.S.U.
1	<u>ြ</u> တ်	10.	Ė.	12.	13.	4.	15.	16.	17.	18		11.	-	٥i

241	W	ritten .	Answers		CHAIT	RA 7, 191	1 (<i>SAI</i>	KA)	V	Vritten	Answers	242
11		2.1	I	0.3	2.4		2420.0	210.0	I	I	345.0	100.0
10	 1	2.1	I	I	2.1		2420.0	210.0	I	I	I	I
6	 	I	I	0.3	0.3		l	ı	ł	1	345.0	100.0
80	 	l	0.9	ļ	186.0	. '	710.0	210.0	1	ļ	I	ļ
7	1	I	5.0	I	185.0		710.0	210.0	I	l	I	I
9		1	0.1	1	1.0		I	1	1	l	I	İ
5	1.5	ı	5.0	I	116.5		210.0	210.0	210.0	235.0	I	I
4	1	١	5.0	١	115.0	•	210.0	210.0	210.0	235.0	l	ļ
3	7.5	ı	1	I	1.5		ı	I	l	I	ı	I
2	Manipur	Mizoram	Tripura	Nagaland	Elecy. Departments (Total)	Central Sector	N.T.P.O.	Neyveli	D.V.C.	D.A.E.	N.H.P.C.	NEEPCO (NEC)
-	_හ	4.	ĸ	6.	Elecy	. <i>III</i>	₩:	ત્યં	က်	4	Ŋ.	ဖ

243	Writte	en Answers	
11	3075.0	1	4981.4
10	2630.0	I	3912.1
6	445.0	1.0	1069.3
8	920.0	1	2624.5
7	920.0	I	704.5 1920.0
arphi	I	1.0	704.5
5	865.0	1	4223.0
4	865.0	ı	3212.0
8	I	I	1011.0
2	Central Sector (Total)	Mini/Micro Hydelin Northern/Eastern N.E. Region	Grant Total
~	Č	≥ _	

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MARCH 28, 1989

Opening of Post Offices in Rural Areas of Orlssa

3618. SHRI K. PRADHANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to open post offices in rural areas in Orissa during the remaining period of the Seventh Five Year Plan: and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

Written Answers

(b) Sanctions have been issued for opening of new post offices in the rural areas to the extent indicated below:

District	Branch Post Offices	Sub Post Offices
Balasore	10	-
Balangir	4	-
Kalahandi	2	-
Keonjhar	3	-
Koraput	. 17	-
Mayurbhanj	1	-
Phulbani	1	-
Puri	1	-
Sambalpur	5	2
Sundargarh	1	-
	45	2

In addition, proposals are being processed for 125 more Post Offices.

Air Stations in Orissa

3619. SHRI K. PRADHANI: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the number of radio stations upgraded in Orissa;
 - (b) the criteria for setting up a new radio

station;

- (c) whether any preference is given for setting up radio stations in rural areas; and
- (d) if so, whether there is any proposal to set up a radio station at Keonjhar in Orissa?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRIH.K.L. BHAGAT): (a) The power of All India transmitter at Cuttack was upgraded from 20 KW MW in 1974.

- (b) The criteria being followed in setting up of All India Radio Station comprises of various factors, like providing coverage to the areas not covered by the signals from any other existing stations, provision of services to hilly, backward, tribal and border areas, technical feasibility, extent of resultant coverage to rural and urban population, availability of programme production and linkage facilities, the linguistic and cultural needs and the availability of financial resources.
- (c) The 105 new Radio Station proposed to be set up under the 7th Plan will be located in towns but their coverage will largely benefit the rural masses.
- (d) A Local Radio Station at Keonjhar has been commissioned into service on 29.11.88.

Payment of Pro-Rata Pensionary Benefits in R.E.C.

3620. SHRI SHANTILAL PATEL:
SHRIMATI BASAVARAJESWARI:
SHRI S.M. GURADDI:
SHRI M.V. CHANDRASEKHARA MURTHY:

Will the Minister of ENERGY be pleased to state:

- (a) whether Government have brought parity in the matter of payment of pro-rata retirement benefits to the Government servants permanently absorbed in the Central Public Sector Undertakings and Central Autonomous bodies;
- (b) if so, the reasons for which some civil servants absorbed in the Rural Electrifi-

cation Corporation between the period 1972 to 1983 have been denied pro-rata pensionary benefits; and

(c) the remedial steps being taken to grant them pro-rata pensionary benefits?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):
(a) Yes, Sir.

- (b) The Government of India orders bringing about parity are effective from the date of issue i.e. 31.3.1987. Therefore, the employees absorbed in Rural Electrification Corporation between 28th September, 1972 and 31st December, 1983 could not be covered under the said orders.
- (c) In view of the position at (b) the question does not arise.

Butcher Island Tankage Project of Bharat Petroleum Corporation Limited

3621. SHRI SHANTILAL PATEL:
SHRIMATI BASAVARAJESWARI:
SHRI G.S. BASAVARAJU:
SHRI GURUDAS KAMAT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether some irregularities in the Butcher Island Tankage Project of the Bharat Petroleum Corporation have come to notice as reported in Free Press Journal dated 18th January, 1989 under the caption "Rs. 2 Cr. wasted in BPCL installation".
 - (b) if so, the details thereof; and
- (c) the action taken against those found responsible for these irregularities?

THE MINISTER OF STATE OF THE

MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) Government has seen the report in the Free Press Journal dated January, 18, 1989. In the execution of Tankage Project at Butcher Island, M/s Bharat Petroleum Corporation has followed the procedural norms and no irregularity has come to notice.

(b) and (c). Do not arise in view of reply to (a) above.

Use of Coal Gas

3622. SHRI Y.S. MAHAJAN: Will the Minister of TNERGY be pleased to state:

- (a) whether the use of coal gas in small and medium industrial units is cheaper than burning of coal and furnace oil and also causes less pollution; and
- (b) if so, the steps taken or proposed to be taken to persuade the industrial units to use coal gas?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C.K. JAFFER SHARIEF): (a) In small and medium industrial units, the use of coal gas can be cheaper than burning of furnace oil. As for the economic of using coal gas compared to direct burning of coal, this depends upon the specific purpose for which coal gas or coal is to be used.

The use of coal gas causes less pollution compared to both furnace oil and direct combustion of coal.

(b) Council of Scientific and Industrial Research laboratories have been advocating the use of coal gas in small and medium scale industrial units. The Dankuni Coal Complex being set up by Coal India Limited will supply 176 million normal cubic metres of coal gas per year to industrial and other

consumers in Calcutta metropolitan area.

Cleansing Drive to Ensure Better Performance in Telecome Services

3623. SHRI V. SREENIVASA PRASAD:

> SHRI M.V. CHAN-DRASEKHARA MUR-THY:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether Government have launched a "cleansing drive" to sack all "constantly orring" telecom staff to ensure better performance in the telephone, telex and telegraph services;
- (b) if so, the details thereof and action taken so far; and
- (c) what further steps Government propose to take to improve the functioning of the telecom services?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

- (b) Does not arise.
- (c) For improvement of telecom. services, actions under Mission Better Communications have been initiated. Main points of which are:-
 - (i) Replacement of life-expired electro-mechanical equipment;
 - (ii) Replacement of faulty telephones by new ones;
 - (iii) Replacement of heavy overhead alignments by U/G cables;

- (iv) Replacement of fault prone underground cables;
- (v) Provision of electronic exchanges; and
- (vi) Providing Customer Oriented training to the staff.

Translation

Loss Suffered Due to IOC Workers' Strike

3624. SHRI NIRMAL KHATTRI: Will he Minister of PETROLEUM AND NATURAL GAS be pleased to state the extent of loss suffered due to the recent strike of the employees of Indian Oil Corporation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): The workers of Indian Oil Corporation did not go on strike recently; however, a section of IOC workmen resorted to "Work to rule" in the first week of February 1989, as a result of which some bottling plants had to be closed down for a few days leading to temporary disruption in refill supplies. Bottling of refills in these plants was lost to the extant of about 19.5% of planned bottling in February 1989.

Conversion of Rudaull Telephone Exchange into Electronic Exchange

3625. SHRI NIRMAL KHATTRI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is proposed to convert Rudauli Telephone Exchange in Barabanki district (U.P.) into an electronic exchange;
 - (b) if so, when it is likely to be done;
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

- (b) This is likely to be done during the Eighth Plan.
 - (c) Does not arise.

Sale of Maruti cars in Gwalior Trade Fair

3626. SHRI NIRMAL KHATTRI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether some concession was given by the Maruti Udyog Ltd. on the sale of cars in Gwalior Trade Fair and some complaints of bungling in this regard were also received:
 - (b) if so, the reasons therefor; and
- (c) the number and names of persons alongwith their designations who have taken this benefit?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) No, Sir.

(b) and (c). Do not arise.

UPSC Advertisements to Daily Newspapers

3627. SHRI NIRMAL KHATTRI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any change in the policy of giving UPSC advertisements to daily newspapers;
 - (b) if so, the details thereof;
- (c) whether UPSC advertisements are given to the Hindi daily "Janmorcha" pub-

lished from Faizabad, U.P.; and

(d) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) The advertisements of UPSC are issued to various newspapers keeping in view the Govt. Advertising policy, publicity requirements and availability of funds. Therefore, all the newspapers cannot be given UPSC advertisements.

Policy for Management of Public Sector Industrial Enterprises

3628. SHRI BALWANT SINGH RA-MOOWALIA: SHRI DINESH GOSWAMI:

Will the Minister of INDUSTRY be pleased to state:

- (a) the number of public sector industrial enterprises as on 31st December, 1988;
- (b) the number of industrial enterprises out of them functioning for the last five years and more and have exceeded 85 per cent of their capacity:
- (c) the number of such industrial enterprises whose production has never reached 50% of their capacity;
- (d) whether Government propose to adopt a new policy for radical changes in the management of these industrial enterprises;
 - (e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) There were 233 public sector enterprises as on 31.3.88, for which date information is available.

- (b) 70 public sector production units, functioning for the last five years or more, have utilised 85% or more of their capacity during the year 1987-88.
- (c) 13 production units have never reached 50% of their capacity during the last five years.
- (d) to (f). Presently there are no proposals to make any radical changes in the management of the public sector undertakings. However, the Government has taken various measures to improve the capacity utilisation of the public sector production units. These steps include signing of MOUs, provision of captive power plant, diversification of product-mix, technology upgradation, R&D, improved maintenance, management, modernisation and rehabilitation, management development, organisational restructuring, etc.

Violation of Service Rules of Press Council of India

3629. SHRI BALWANT SINGH RA-MOOWALIA: SHRI DINESH GOSWAMI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether some period has been prescribed under the Press Council of India Rules for officials to remain in service of the Council:
 - (b) if so, the details thereof;
 - (c) whether there are officers who are

being allowed to be in service of the Council beyond the prescribed period; and

(d) if so, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). Rule 8A(2) of the Press Council Rules 1979 stipulates that an employee shall retire from the service of the Council on attaining the age of 58 years provided that the Council in special cases, may, for reasons to be recorded in writing and with the prior approval of the Central Government extend the age of superannuation upto 60 years.

(c) and (d). The Press Council of India have stated that there was no violation of any rule in this behalf. Government are further looking into it as it is the subject matter of an audit para which is yet to be settled.

Over-Payment to Staff In Press Council of India

3630. SHRI BALWANT SINGH RA-MOOWALIA: SHRI DINESH GOSWAMI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the emoluments to officers and staff in the Press Council of India are allowed as recommended by Government;
- (b) if not, whether the emoluments are more than those recommended by Government:
 - (c) if so, the reasons therefor; and
- (d) what action has been taken or is proposed to be taken to effect the recovery of excess payment of emoluments to the officers and staff?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) No, Sir.

- (b) Yes, Sir.
- (c) In pursuance of Section 26(b) of the Press Council Act, 1978 the Council may make regulations specifying the terms and conditions of its employees' services only with the prior approval of the Central Government. Further Rule 8A(1) of PCI Rules, 1979 states that all proposals relating to emolument structure including adoption of pay scales, allowances, and revision of pay scales, allowances, and revision thereof, and creation of posts where the maximum of pay scale exceeds Rs. 4,500/- p.m. shall be made only with the prior approval of the Central Government. In October, 1984, Government, in accordance with Section 26(b) mentioned above, suggested a revised schedule of pay scales to the posts proposed by the Council. The matter is yet to be settled. Incidentally it may be mentioned that the matter is false subject of an audit para which is receiving the attention of the Government.
 - (d) Does not arise at present.

Setting up of Gas Grid in Assam

3631. SHRI BALWANT SINGH RA-MOOWALIA: SHRI MAHENDRA SINGH:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Gas Authority of India Limited has prepared a scheme to set up a gas grid in Assam to make full use of additional gas produced there;
 - (b) if so, the details thereof;

- (c) whether Government have approved the scheme;
 - (d) if not, the reasons therefor;
- (e) when this scheme was initially submitted to Government: and
- (f) the time by which Government are likely to take a final decision on the scheme?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMA DUTT); (a) to (f). GAIL had suggested in 1987 that the gas fields of Oil India and ONGC be linked up and the pooled gas transported through a trunk pipeline. This trunk pipeline has now been proposed upto Amguri where ASEB has proposed to put up a power plant. The project depends mainly on Oil India's free gas fields fas the course of supply. Oil India have been asked to prepare a feasibility report for the development of these fields. A final decision on the grid would depend upon the techno-economic viability of the linked gas production and utilisation projects.

[English]

TV Relay Centres in Gujarat

3632. DR. DIGVIJAY SINH: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the new T.V. relay centres proposed to be set up in Gujarat in 1989;
- (b) whether out of these there will be any T.V. centre of 1 K.W. power; and
 - (c) if not, the reasons thereof?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRIH.K.L. BHAGAT): (a) Besides the low power (100 W) TV transmitters at Valsad, Porbander and Junagadh already commissioned into service, a low power (100 W) TV transmitter at Jamnagar and a very low power (2x10 W) TV transmitter at Kakrapar in Gujarat are expected to be commissioned during 1989.

(b) and (c). The approved VII Plan of Doordarshan does not include any scheme for setting up of 1 KW TV transmitter in Gujarat. However, the project of establishment of a 10 KW transmitter at Bhuj is under implementation.

Interest on Deposit Money for LPG Cylinders

3633. DR. DIGVIJAY SINH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether LPG agencies pay any interest on deposit money against gas cylinders:
 - (b) if not, the reasons therefor;
- (c) whether Government propose to issue direction to gas dealers to pay interest on these deposits; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) No, Sir.

(b) to (d). The security deposit collected from the customers is utilised for replenishment of cylinders and for operating and maintaining LPG facilities at a satisfactory level. For every cylinder and regulator provided to the customer, the oil industry has to maintain a supply of 1.6 cylinders and 1.1 regulators and, therefore, no interest on the security deposit is payable.

Guidelines on Use of Power

SHRI BRAJAMOHAN MO-3634. HANTY: Will the Minister of ENERGY be pleased to state:

- (a) the extent of power being used for luxurious purposes in different States;
- (b) whether Government have formulated any quidelines to avoid luxurious use of power in the background of power shortage in the country; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-TRY OF ENERGY (SHRI KALP NATH RAI): (a) to (c). The required information is not being collated. Most of the States and Union Territories have adopted graded tariff structures to discourage excessive use of power for unproductive/luxurious use.

Assistance from Japan for Power **Projects**

SHRIMATI BASAVARAJES-3635 WARI: Will the Minister of ENERGY be pleased to state:

- (a) whether Union Government are posing some power projects for assistance from the Overseas Economic Co-operation Fund of Japan during 1989-90;
 - (b) if so, the details thereof; and
- (c) the amount of assistance proposed to be sought?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-TRY OF ENERGY (SHRIKALP NATH RAI): (a) Yes, Sir.

(b) and (c). Six power generation projects with following details have been posed for Overseas Economic Cooperation Fund (OECF) of Japan assistance during 1989-90:-

S.No	Name of Project	Capacity	Location	
1	2	3	4	
1.	Larji HEP	3x42 MW	Himachal Pradesh	
2.	Uhl HE Project	4x17.5 MW	Himachal Pradesh	
3.	Vishnu Prayag HE Project	4x120 MW	U.P.	
4.	Basin Bridge GT Power Project	4x30 M W	Tamil Nadu	
5.	Bhawani Kattalai HEP	6x15 MW	Tamil Nadu	
6.	Gandhar Gas based station	600 MW	Gujarat	

The amount of assistance proposed to be sought for these projects will be in respect of the foreign exchange component and a part of local costs.

Allotment of Coal to Andhra Pradesh from Singareni Collieries

3636. SHIR M. RAGHUMA REDDY -Will the Minister of ENERGY be pleased to state:

(b) the criteria adopted for this purpose?

THE MINISTER OF ENERGY (SHR! VASANT SATHE): (a) Singareni Collieries Co. Ltd. produced 16.40 million tonnes of coal during 1987-88 of which 10.59 million tonnes was allotted to various consumers located in Andhra Pradesh.

(b) About 85% of the total coal production in the company is allotted to core sector industries as per recommendations of the Standing Linkage Committee of the Government of India. Allocations to non-core sector is made by the company on the basis of the technical and scientific norms fixed by the company and also in consultation with the Industries Departments of the concerned States.

3637. SHRI M. RAGHUMA REDDY: SHRI DHARAM PAL SINGH MALIK: SHRI PRAKASH CHANDRA:

Will টেড Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the estimated production and consumption of petrol and LPG in the country at present;
- (b) whether Government propose to import more LPG and petrol during 1989-90 to meet the demand; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) The estimated production and consumption of petrol and LPG in the country is given below:

Quantity: '000' Tonnes

Product	1988	1-89
	Production	Consumption
Petrol	3136	3055
LPG	1750	1963

(b) and (c). A quantity of 300,000 MTs of LPG is proposed to be imported during the financial year 1989-90. There is, however, no proposal to import petrol during the above period.

Agarbathi Industry

3638. SHRI NARSING SURYAVANSI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the All India Agarbathi Manufacturers Association has complained of problems about non-availability of raw material which may result in closure of hundreds of units as reported in the 'Deccan Herald' dated 31 January, 1989; and
- (b) if so, the remedial measures proposed by Government to save this indust y?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL

OPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes Sir. Representations have been received from All India Agarbathi Manufacturers Association about non-availability of raw materials mainly Jigat, a forest based product.

(b) Agarbathi manufacturers in Karnataka have been allowed to bring in Jigat from other States to facilitate its easy availability. Govt. of Karnataka is also contemplating to promote plantation of Machilus Makarantha in non forest areas to ensure long term availability of Jigat.

Training Programme for Telecom Staff

3639. SHRI NARSING SURYAVANSI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a systematic training and upgradation programme is proposed to be introduced for telecom staff to keep pace with the technological innovations being inducted into the services; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Systematic training programme for updating the knowledge & skill of staff of the department of Telecommunications is already existing. For all the new technologies that are introduced in the department, the required number of staff are trained in advance before they are put in use.

(b) Details of staff training are furnished below:

-	No. of staff trained	in	in
	in new systems	1987	1988
	introduced	520	607
-	No. of staff	Till	Between
	proposed	1991	1992-95
	to be trained	4000	10,500

Pay Scales of Public Sector Executives

3640. SHRI C. JANGA REDDY: Will the Minister of INDUSTRY be pleased to state.

- (a) the names of public undertakings which have revised the pay scales of their Executives since January 1987 alone with their old and new grades, date of revision, old and new dearness allowances as on date; and
- (b) the current rate of dearness allowance being paid to the executives of National Thermal Power Corporation (NTPC), Indian

Oil Corporation (IOC), Indian Airlines Corporation (IAC), Oil and Natural Gas Commission (ONGC), Bharat Heavy Electricals Limited (BHEL) and National Hydroelectric Power Corporation (NHPC) in the slabs of basic pay up to Rs. 2000, up to Rs. 3000, upto Rs. 4000 and up to Rs. 6000 per month?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO). (a) None of the Public Enterprises under the control of the Central Govt. have revised the pay scales of their executives since 1987.

(b) Executives in PEs like NTPC, IOC,

IAC, ONGC, BHEL are being paid DA@Rs. 1059.45 w.e.f. 1.1.89 under the Industrial DA formula, NHPC executives are in receipt

of DA under the 3rd CPC DA formula.

[Translation]

Telephone Service in Haldwani Town In Uttar Pradesh

3641. SHRI HARISH RAWAT: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the telephone service of Haldwani town of Uttar Pradesh in very poor;
- (b) if so, the steps proposed to be taken to set up an electronic telephone exchange in this town; and
 - (c) when it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). The telephone service in Haldwani two of Uttar Pradesh is generally satisfactory. However, to improve the service further an Electronic G-DOT type exchange of 1500 lines has been allotted for the year 1992-93.

(c) The proposed G-DOT type electronic exchange is likely to be commissioned by the end of Eighth Plan period.

S.T.D. Facility of Dharchula and Munsiari Towns

3642. SHRI HARISH RAWAT: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Dharchula and Munsiari, the two border towns are not connected with district headquarters by STD facility;
 - (b) if so, whether Government propose

to set up an earth satellite station to provide STD facility in Dharchula and Munsiari, and

(c) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

(b) and (c). It will be considered during the Eighth Plan.

[English]

Arrangements at Gujarat Ports for Supplying Bunkers

3643. SHRI HARISH RAWAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the arrangements of the oil companies at Gujarat ports for supply of bunkers and the percentage of ships touching Gujarat ports and fuelled there;
- (b) the amount of foreign exchange saved by fuelling ships at Gujarat ports;
- (c) the plans and goals to fuel ships on voyage from Gujarat to Gulf and Red Sea ports; and
- (d) whether Indian registered tankers plying between Gujarat ports to Gulf and Red Sea ports utilise these facilities and save foreign exchange and if so, the what extent?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) In the state of Gujarat, Bunkering facilities are already available at Kandla and Okha ports. Since February 1989, additional facilities to supply bunkers at Bedi, Jamnagar, Salaya and Wadinar have also been installed.

- (b) In the year 1988, the foreign exchange saved was approximately Rs. 1.55 crores.
- (c) With the installation of the bunkering facilities at Bedi, Jamnagar, Salaya and Wadinar in addition to facilities already available at Kandla and Okha since February 1989, the ships calling from Gulf and Red Sea ports can also be bunkered at these ports.
- (d) Indian registered tankers are already utilising the bunkering facilities at Kandla and Okha. All shipping companies have been informed about the availability of the facilities at Bedi, Jamnagar, Salaya and Wadinar. At the ports where the facilities have been provided recently, the foreign exchange saving can not be quantified at present.

Equity Expansion by Coal India Limited

- 3644. SHRI BHADRESWAR TANTI. Will the Minister of ENERGY be pleased to state:
- (a) whether the Coal India Limited has a proposal for equity expansion;
- (b) whether such equity expansion has become necessary to enable the Coal India Limited to implement more projects in the coming years; and
 - (c) if so, the details thereof?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) Not at present, Sir.

(b) and (c): The present authorised capital of Coal India Limited is Rs. 6,000 crores which is considered quite sufficient for its present day operational and development responsibilities.

Import of Computers for Processing Seismic Information

3645. SHRI BHADRESWAR TANTI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Government have imported highly sophisticated geophysical computers to process seismic information obtained in the exploration and operation of oil and gas fields; and
- (b) if so, the number of such computers imported during the last two years and the amount spent thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT) (a) and (b). ONGC has imported five computers for the purpose at an approximate cost of Rs. 36.29 crores.

Appointment of dealers by Maruti Udyog Ltd.

3646. SHRI BHADRESWAR TANTI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether some dealers have been appointed by the Maruti Udyog Ltd, during the last two years in various parts of the country; and
- (b) If so, the criteria adopted for the appointment of dealers?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

- (b) The main criteria adopted for appointing dealers are ability of the party to:-
- (i) Provide a standard of customer service in accordance with Maruti policies;

- (ii) Maximise the market share:
- (iii) Project and develop the highest possible image of the Company. Dealers are appointed by the Board of Maruti Udyog Ltd. on the basis of applications received, after an open advertisement and evaluation of capabilities by the Company.

Import of Aviation Fuel

- 3647. SHRI BHADRESWAR TANTI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the aviation fuel is imported;
- (b) if so, the amount of foreign exchange involved:

- (c) the landing charges paid by aircraft in India: and
- (d) the measures taken to reduce dependence on the import of this fuel?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMADUTT): (a) Yes, Sir.

- (b) The value of import of ATF was about 16.76 crores during the year 1987-88.
 - (c) A statement is given below.
- (d) Only marginal quantities of aviation fuel are imported to meet periodic shortfalls due to refinery shutdowns or logistics requirements.

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STATEMENT

(c) Rates of Landing Charges in India at Domestic Airports/Civil Enclaves are as under:---

INTERNATIONAL FLIGHTS.

Not exceeding 10,000 Kgs. Over 10,00C Kgs. but not exceeding 20,000 Kgs.

Over 20,000 Kgs. but not exceeding 1,000,000 Kgs.

Over 50,000 Kgs. but not exceeding 50,000 Kgs.

Over 1,000,000 Kgs.

Rs. 31.00 per 1,000 Kgs. Rs. 310.00-plus Rs. 46.00 per 1,000 Kgs. in excess of 10,000 Kgs.

Rs. 770.00-plus Rs. 92.00 per 1,000 Kgs. in excess of 20,000 Kgs.

Rs. 3,530.00-plus Rs. 107.00 per 1,000 Kgs. in excess of 50,000 Kgs. Rs. 8,880.00-plus Rs. 122.00 per 1,000 Kgs. in excess of 1,00,000 Kgs.

Rs. 17.00 per 1,000 Kg s. Rs. 170.00-plus Rs. 30.00 per 1,000 Kgs. in excess of

10,000 Kgs.

Not exceeding 10,000 Kgs. Over 10,000 Kgs. but not exceeding 20,000 Kgs.

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FLIGHTS OTHER THAN INTERNATIONAL FLIGHTS.

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60.00 per s of		In US Dollars	19	104			
Rs. 470.00 plus Rs. 60.00 per 1,000 Kgs. in excess of 20,000 Kgs.	BAY/CALCUTTA/DELHIMADRAS	In Rupees	250	1350			
Over 20,000 Kgs.	TERMINAL NAVIGATION LANDING CHARGES AT BOMBAY/CALCUTTA/DELHI/MADRAS		Upto 10,000 Kgs.	Exceeding 10,000 Kgs.			

Renovation of Talcher Thermal Power Station in Orissa

3648. SHRIMATI JAYANTI PATNAIK: Will the Minister of ENERGY be pleased to state:

- (a) whether the renovation work of Talcher Thermal Power Station in Orissa under the Centrally sponsored Renovation and Modernisation Programme has started;
- (b) if so, the date since when renovation work has been undertaken; and
- (c) the amount spent so far and the progress made in the renovation work?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) and (c). The renovation work was started in 1984-85. An amount of Rs. 19.74 crores had been spent till January, 1989; about 57% of the activities have been completed and the remaining works are in different stages of execution.

Replacement of Wood with Plastic in Manufacturing Furniture

3649. SHRIMATI JAYANTI PATNAIK: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is proposed to substitute wood with plastic in the manufacture of furniture, wherever possible;
- (b) whether the Bureau of Indian Standards (BIS) has worked out the quality stipulations required for plastic furniture;
- (c) if so, the steps taken by the Bureau of Indian Standard in that direction; and

(d) the details of study made by the Department of Chemicals and Petrochemicals on replacing wood with plastic in the furniture?

MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) The Government of India is thinking of introducing plastic furniture in Government Offices and Public Sector Undertakings.

- (b) and (c). The Bureau of Indian Standards (BIS) has been asked for standardisation of office plastic furniture.
- (d) The Working Group set up by the Department of Chemicals and Petrochemicals in the matter suggested rationalisation of fiscal levies, issue of policy directives to all departments as well as public sector units for encouraging the use of plastic furniture items, upgrading technology, product development, etc., passing on the benefit of any fiscal initiative to the consumer by the industry, etc.

Losses in Central Coalfields Limited

3650. SHRIMATI JAYANTI PATNAIK: Will the Minister of ENERGY be pleased to state:-

- (a) whether the Central Coalfields Limited has been incurring losses;
- (b) if so, since when and the approximate loss incurred annually during the last three years; and
- (c) the details of the efforts made by government to improve the performance of the Central Coalfields Limited?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b). From 1975-76 to 1984-85, the Central Coalfields Limited has been earning profit except during the years 1977-78 and 1978-79 when it suffered

losses. It started incurring losses from 1985-86 onwards. Losses suffered by CCL during the last three years were as follows:-

Year	Loss suffered (Rs. in crores)	
1985-86	83.24	
1986-87	68.67	
1987-88	90.43	

Note:- From 1.4.1986 some coalmines of CCL were taken over by two new coal companies namely, Northern Coalfields Ltd., and South Eastern Coalfields Limited.

- (c) Some of the important steps taken to improve the efficiency of Coal India Limited and its subsidiaries including CCL are briefly indicated below:-
- (i) Increase in production and productivity with special emphasis on underground mines.
- (ii) Improvement up availability and utilisation of equipment by providing adequate workshop support, improved management of spares and timely rehabilitation of equipment.
- (iii) Improved manpower planning, including deployment of surplus workers and restricting intake of new employees in non-productive categories.
- (iv) Economy in the consumption of spares and various other inputs by improving blasting efficiency, power factor and improved inventory control.
- (v) Improved monitoring of cost reduction measures.
- (vi) Efforts are being made to reduce the total outstanding against major consum-

ers like State Electricity Boards.

- (vii) A number of systems improvement and managerial measures have been adopted to improve efficiency of operations.
- (viii) Efforts toward reorganisation of existing mines to improve productivity.

Exclusive Distributors for Non-Domestic Indane LPG in Bangalore

- 3651. SHRI V.S. KRISHNA IYER: Willithe Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:
- (a) the number of non-domestic refills supplied by Indane distributors in Bangalore per month;
- (b) the number of exclusive distributors for non-domestic (Blue Band) Indane cylinders appointed in Bangalore;
- (c) whether the exclusive distributors for non-domestic cylinders in Bangalore are dealing both in domestic and non-domestic LPG cylinders; and
 - (d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT): (a) Nearly 22,400 refills are being supplied every month to non-domestic consumers by Indane distributors in Bangalore;

- (b) Nil, Sir;
- (c) and (d). Do not arise in view of (b) above.

Setting up of new Units by ITI, Bangalore

3652. SHRI V.S. KRISHNA IYER: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a High Power Committee has recommended for setting up ESS II, III, and IV Units by the Indian Telephone Industries, Bangalore; and

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(b) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). Yes, Sir. ESS-II has presently been earmarked for production of indigenous C-DOT technology under development. Depending upon the assessed gap between the demand and indigenous availability, proposal for another justified unit, ESS-III has been made.

Short Supply of LPG in Bangalore City

3653. SHRI V.S. KRISHNA IYER: Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

- (a) whether there has been short supply of LPG refills of Hindustan Petroleum and Bharat Gas in Bangalore city since January 1989;
- (b) if so, for how many days a consumer has to wait to get the refill; and
- (c) the steps taken to ensure regular supply of LPG refills by these companies there?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURALGAS (SHRI BRAHMADUTT): (a) to (c). A backlog in supply of LPG refills had developed temporarily in several parts of the country, including in Bangalore city, recently on account of shortfall in the bulk availability of LPG, apart from movement, industrial relations and other operational constraints. With the measures already initiated, the situation has since considerably improved. Efforts are being made to maximise indigenous LPG production and also augment

supplies through imports to the extent feasible. The situation is being closely monitored by the oil industry with a view to ensuring regular supplies to the consumers.

Domestic and Non-Domestic LPG Dealers In Bangalore City

3654. SHRI V.S. KRISHNA IYER: Will the Minister of PETROLEUM AND NATU-RAL GAS be pleased to state:

- (a) the number of domestic and nondomestic LPG dealers of Indane Gas in Bangalore city;
- (b) the number of new dealers appointed during 1988;
- (c) the names of the LPG dealers who are dealing with both domestic and non-domestic (commercial) connections in Bangalore city; and
- (d) whether there is any proposal to give domestic and non-domestic Indane LPG dealerships, separately?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT): (a) Out of the total 47 LPG distributors in Bangalore city as on 1.3.1989, 20 distributorships belong to Indian Oil Corporation. While 18 of these cater both to domestic and nondomestic customers, 2 LPG distributorships cater only to domestic customers;

- (b) During the calender year 1988, one new distributor has been appointed in Bangalore city;
- (c) The names of LPG distributors dealing with both domestic and non-domestic customers on an oil industry basis are:
 - 1) Anugraha Agencies

Liberalisation of Industrial policy

3655. SHRI MURLIDHAR MANE: Will be Minister of INDUSTRY be pleased to state:

- (a) whether the industrial policy is proposed to be further liberalised to open the industry to foreign competition; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRI M. ARUNACHALAM): (a) and (b). The basic objectives of the liberalisation measures are to accelerate industrial growth on the one hand and to enhance the efficiency and competitiveness of our industry on the other. These measures have started vielding positive results. Modernisation and technology upgradation, cost reduction, quality improvement and consumer satisfaction are receiving increasing attention on the part of the industry under competitive pressures. Liberalisation of industrial policy and procedures for promoting these objectives is a continuous process and specific measures are taken according to the changing needs and circumstances.

Depletion of Oil Reserves

3656. SHRI MURLIDHAR MANE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether according to a survey conducted recently the oil reserves in the country will exhaust in the next twenty years if the present rate of drilling is maintained,
- (b) If so, the steps being taken or proposed in this regard; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMADUTT): (a) to (c). The balance recoverable crude oil reserves as on January 1, 1988 was about 640 million tonnes as against about 500 million tonnes on January 1, 1985. The reserves undergo continuous changes depending upon new accretions and depletions. Continuous exploration efforts are made to discover new reserves There is no question of exhaustion of the oil reserves within a particular time frame so long the rate of accretions to reserves is higher than the rate of depletion of reserves.

Foreign participation in manufacture of consumer goods

3657. SHRI SYED SHAHABUDDIN: Will the Minister of INDUSTRY be pleased to state:

- (a) the steps being taken or proposed to be taken o reduce foreign participation in the manufacture of consumer goods;
- (b) the estimated investment in the organised sector manufacturing consumer goods;
- (c) the estimated foreign investment therein; and
- (d) the estimated annual outgo by way of profit and dividend, royalty and designer;s fees etc.?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Government's policy is that foreign collaboration, financial or technical, for the manufacture of consumer products is not ordinarily necessary. However, foreign collaboration for the manufacture of consumer products is considered on merits if such collaboration.

ration is justified taking into consideration factors such as nature of technology involved, availability of indigenous technology potential for export earnings and the like.

(b) and (c). According to the latest data available or per the Annual Survey of Industry (ASI) for 1984-85, capital investment in selected consumer goods manufacturing units was approximately Rs. 15060 crores.

Information on the extent of foreign investment in the total investment in the consumer goods sector is not maintained.

(d) Sector-wise information regarding the out-go by way of remittances is not compiled. A statement showing remittances made to foreign companies on account of profits, dividents, royalty, technical knowhow, and interest for the year 1985-86 and 1986-87 is given in the statement below.

Profits Dividends Royalty Technical know-how private sector in foreign currency Total Total 2 3 4 5 6 7 11.80 75.20 23.50 367.90 218.70 697.10 10.60 85.50 40.10 358.40 318.90 813.50	L.	nade to Foreign C	ompanies on Account o	of Profits, dividends, ro 1986-87	yafty, technical know	Remittances made to Foreign Companies on Account of Profits, dividends, royalty, technical know-how and interest for the year 1985-86 and 1986-87 1986-87 (Runees in crores	rear 1985-86 and (Rupees in crores)
3 4 5 6 75.20 23.50 367.90 218.70 85.50 40.10 358.40 318.90		Profits	Dividends	Royalty	Technical know-how		Total
75.20 23.50 367.90 218.70 85.50 40.10 358.40 318.90		2	8	4	S	9	7
85.50 40.10 358.40 318.90		11.80	75.20	23.50	367.90	218.70	697.10
		10.60	85.50	40.10	358.40	318.90	813.50

Arrears of Telephone Bills

3658. DR. A.K. PATEL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) The arrears of telephone bills as on 31 January, 1989 towards each of the Ex-MPs, former Ministers. Ex-Governors, and also the political parties which are recognised by the Election Commission at the Central/State levels: and
- (b) since when each of these arrears is due?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). The information is being collected and will be laid on the Table of the House.

I.D.M.A. Representation

3659. DR. A.K. PATEL: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Union Government have received any representation from the Indian Drug Manufacturers Association;
- (b) if so, the details of the representation: and
- (c) the action taken by Government thereon so far?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c). A number of representations from the Industry, including IDMA, are received frequently on the subjects of licensing, Import, Export and Pricing Policies etc. Necessary action is taken as and when required.

Change in Timings for Telecast of Films 3661. SHRI SRIHARI RAO: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

(a) whether the films industry of Andhra Pradesh has requested for change in the timings of feature films being telecast by Doordarshan on Saturdays and Sundays: and

Written Answers

(b) If so, the action taken thereon?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). In a memorandum, the Andhra Pradesh Film Chamber of Commerce has suggested that the regional feature films telecast on the network on Sunday afternoon might be shifted to Saturday night at 9.50 p.m. Doordarshan already utilises the Saturday 9.50 p.m. slot for telecast of foreign feature films, old classics films, tele-films and teleplays. Further, regional language feature films are also telecast by regional Kendras on Saturdays evening. For these reasons, it is not possible to agree to the suggestion of the Andhra Film Chamber of Commerce.

Oil Exploration undertaken by ONGC

3662. SHRI SRIBALLAV PANIGRAHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) The States where the Oil and Natural Gas Commission has undertaken oil exploration programme;
- (b) whether the ONGC has any proposal to take up oil exploration on the onshore and offshore of Mahanadi basin in Orissa: and
- (c) if so, the details thereof and the steps taken by the ONGC in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMADUTT): (a) ONGC have undertaken exploration of hydrocarbons in the following states:

- Assam
- Nagaland
- Mizoram
- Manipur
- Meghalaya
- Tripura
- Bengal
- Bihar
- Ut(ar Pradesh
- Himachal Pradesh
- Haryana
- Jammu & Kashmir
- Madhya Pradesh
- Rajasthan
- Gujarat
- Tamilnadu
- Andhra Pradesh and West Coast East Coasl
- (b) ONGC have on such proposal at the moment.
 - (c) Does not arise.

Overseas Oil Exploration by ONGC

3663 SHRI SRIBALLAV PANIGRAHI: Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the Oil & Natural Gas Commission has taken contracts to undertake oil exploration in some countries under its overseas oil operation programme;
- (b) if so, the names of the countries where the ONGC has taken up oil operation programme;
- (c) whether the ONGC has also negotiatin with Malaysia for oil exploration; and
- (d) if so, the total amount of contract received from that country for oil exploration?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI BRAHMADUTT): (a) and (b). Hydrocarbons India Ltd., a wholly owned subsidiary of Oil & Natural Gas Commission, has signed a contract on 19th May, 1988 with Petrovietnam, a national Oil Company of the Socialist Republic of Vietnam, for exploration in designated offshore areas in that country.

- (c) No, Sir.
- (d) Does not arise.

Setting up of Plastic Raw Material Bank at Paradeep

3664. SHRI SRIBALLAV PANIGRAHI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is scarcity of plastic raw materials in the country, particularly in Orissa;
- (b) whether there is a proposal to set up a plastic raw material bank at Paradeep in Orissa to meet the requirements of raw materials for plastic and other petrochemical industries; and

(c) If so, the steps taken therefor and when it is expected to be set up?

MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) At present the overall domestic availability of plastic raw materials is not adequate to meet the requirements of plastic processing units in the country including Orissa.

(b) and (c). A proposal has been received from the Government of Orissa for setting up of facilities for storage and handling of petrochemical intermediates at Paradeep port. A Committee has been set up to examine the proposal.

[Translation]

Fire in A.I.R., New Delhi

3665. DR. CHANDRA SHEKHAR TRIPATHI: SHRI KAMLA PRASAD RA-WAT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether aftre broke out in the generator room of All India Radio New Delhi in January, 1989;
- (b) if so, the cause of fire and extent of loss suffered:
- (c) whether the transmission was also affected as a result thereof; and
- (d) whether an enquiry has been conducted into this incident and if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) to (d). On

8.1.89, at 1833 hrs, power supply failed on both feeders of power supply to the Broadcasting House, AIR, New Delhi, The standby Diesel Generator was started immediately. After 10 minutes of running of the diesel generator, heavy smoke was observed in the Generator Room. The diesel generator was switched off at 1843 hrs. and fire was extinguished by usina local fire extinguishers. On inspection it was observed that rope wound on the exhaust pipe of diesel generator set had caught fire. This was removed and the diesel generator was tested and found in good running condition.

There was a breakdown of broadcast service from 1843 hrs to 1847 hrs, 1848 hrs to 1905 hrs and 1915 hrs to 1921 hrs at AIR, Delhi.

Effect on Telefilms on Cinema

3666. DR. CHANDRA SHEKHAR TRIPATHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether telefilms are having an adverse effect on the cinema;
- (b) if so, whether Government propose to take any steps to safeguard the interests of the cinema:
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) The Ministry has not comer across any study which would warrant any such conclusion.

(b) to (d). Do not arise.

[English]

Allocation of Power

3667. SHRI LAKSHMAN MALLICK: Will the Minister of ENERGY be pleased to state:

- (a) the percentage of power allocated for industry, agriculture and domestic sectors out of the total power generated in the country; and
- (b) whether power supply for agricultural sector is inadequate resulting in loss of agricultural production?

THE MINISTER OF STATE IN THE DEPTT. OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) The required information is as under:-

Category	Pero cons	centage sumption During 1986-87	
Industrial		52.5	
Agricultural		20.7	
Domestic		14.2	
Commercial		5.9	
Others		6.7.	
	TOTAL	100.0	

(b). Agricultural production depends on a number of factors and power supply is only one of them. The supply of power to various categories of consumers is decided by the State authorities keeping in view the overall demand for power and its availability. At present, agricultural consumers are being supplied a minimum of 8 hours/day of power.

Pending Applications for Telephone Connections in Tamil Nadu

3668. SHRI P.R.S. VENKATESAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of applications pending for new telephone connections in Tamil Nadu, district-wise;
- (b) the number of applications pending in South Arcot District, Salem and Tanjore districts; and
- (c) the time by which pending applications are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The number of applications for new telephone connections pending in Tamil Nadu, Revenue Districtwise as on 31.12.88 is given as under:

S.No.	Revenue Distt.	Waiting list
1	2	3
1.	Chengalpattu	1417
2.	Coimbatore	17429
3.	Chidambaranar	809
4.	Dharmapuri	1165
5.	Anna	939

(c) The waiting list of applicants registered as an average upto 1.4.87 (for MAX I Exchanges), 1.4.88 (for MAX II Exchanges) and 1.4.90 (for MAX III Excahnges) are likely to be cleared by the end of Seventh Five Year Plan and remaining in early years of Eighth Five year Plan.

Modernisation of Telephone Exchanges in Tamil Nadu

3669. SHRI P.R.S. VENKATESAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether any plan has been drawn up for he modernisation of telephone exchanges in Tamil Nadu; and
- (b) if so, the details of the telephone exchanges proposed to be modernised?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). The information is being collected and will be laid on the Table of the House.

Motor Spare Parts Development Centre at Madras

3670. SHRI P.R.S. VENKATESAN: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Tamil Nadu Government has sent a proposal to establish Motor Spare Parts Development Centre at Madras;
- (b) if so, the details thereof and when the proposal was sent to the Union Government; and
- (c) the reaction of Union Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir.

- (b) A proposal was sent by the Government of Tamilnadu in April, 1987. It envisaged a total project cost of Rs. 431.84 lakhs, the contribution from the State Govt. and the Central Govt. being Rs. 60 lakhs and Rs. 371.84 lakhs respectively.
- (c) The proposal has not been considered by Govt. for reasons of economy and other factors.

[Translation]

Study on Pricing Policy by ONGC

- 3671. SHRI SHANTI DHARIWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the Oil and Natural Gas Commission has made a study about their pricing policy and sent its suggestions to Government; and
- (b) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) and (b). ONGC has made certain suggestions relating to crude price increase. Government have not taken a decision to increase crude price.

Installation of Telephone Exchanges in Rural Areas

3672. SHRI SHANTI DHARIWAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the criteria for sanctioning telephone exchanges in the rural areas;
- (b) the minimum number of intending subscribers necessary for sanctioning a telephone exchange in the rural areas,
- (c) the number of requests for installing telphone exchanges received by Government from the minimum required number of applicants, State-wise; and
 - (d) the action taken thereon so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATION (SHRI GIRIDHAR GOMANGO): (a) and (b) Tele-

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phone exchanges are sanctioned on the basis of a minimum registered demand as

follows:

	Min	imum Registered Demand	Capacity of Exchange
1.		5	9
2.		10	25
3.		23	50
4.		46	100
(c) and (d) Information is o	given in the statement below	<i>!:</i> -
		STATEMENT	
		No. of Requests received for opening new telephone exchanges satisfying minimum demand criteria.	No of exchanges opened so far.
1	2	3	4
1.	Andhra Pradesh	20	14
2.	Bıhar	13	13
3.	Gujarat	57	28
4.	Jammu & Kashmir	12	3
5.	Karnataka	166	66
6.	Kerala	8	1
7.	Madhya Pradesh	70	50
8.	Maharashtra	183	21
9.	North-East	NIL	NIL
10.	Assam	7	1
11.	Haryana	20	14
12.	Hımachal Pradesh	27	16
13.	Punjab	86	10

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1	2	3	4
14.	Orissa	25	15
15.	Rajasthan	110	35
16.	Tamilnadu	12	4
17.	Uttar Pradesh	30	25
18.	West Bengal	37	4

[English]

Capacity utilisation of HMT Limited

3673. PROF. K.V. THOMAS: Will the Minister of INDUSTRY be pleased to state:

(a) whether all the units of the HMT Limited have achieved full capacity utilisation;

- (b) if not, the reasons therefor; and
- (c) the steps being taken to improve their capacity utilisation?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) Till end of February 1989, the capacity utilisation for the year 1988-89 of different business groups of HMT is as follows:

1.	Machine Tools	-	86%
2.	Watches	-	97%
3.	Tractors	-	100%
4.	Dairy Machinery	•	53%
5.	Lamps	•	69%

- (b) The main reasons for lower capacity utilisation have been change in product-mix, raw material shortage, market constraints, severe competition and power shortages.
- (c) The steps being taken to improve the capacity utilisation are closer monitoring of raw material supplies and obtaining of more orders from the market

Over Billing of Telephones in Delhi

3674. PROF. K.V. THOMAS: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of complaints regarding over billing of telephones received by the Mahanagar Telephone Nigam Limited, Delhi during 1988-89; and (b) the number of complaints disposed of so far?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The number of complaints regarding over billing of telephones received by MTNL Delhi during the year 1988-89 upto 31st January 1989 is 19332 against 1995250 bills, which works out to 0.97%.

(b) Out of 19332 complaints received, 16791 complaints have been disposed of during the same period. Of these, no justification for rebate was found in 13,511 cases.

Setting up of industries by NRIs in Kerala

3675. PROF. K.V. THOMAS: Will the Minister of INDUSTRY be pleased to state:

- (a) whether non-resident Indians have applied to Union Government for setting up Industries in Kerala; and
- (b) if so, the number of such applications received as on 31 January 1989?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). Since setting up of the Special Approval Committee (NRI) in Nov., 1983, a total of 8 applications were received from the nonresident Indians for grant of industrial licence to set up units in Kerala.

Conversion of Telephones Exchanges into Electronic Exchanges

3676. SHRI BALASAHIB VIKHE PA-TIL: Will the Minister of COMMUNICATION be pleased to state:

- (a) the number of telephone exchanges converted into electronic exchanges statewise;
- (b) the details of exchanges which are still old and outdated; and
- (c) the time by which all the exchanges in the country will be converted into electronic exchanges?

THE MINISTRY OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) 235 exchanges have been converted into Electronic Exchanges. State-wise details are given in the statement below.

- (b) Information is being collected and will be placed on the Table of the House.
- (c) The replacement programme is a continuous process depending on the availability of resources.

STATEMENT

Name of State	No of Exchanges converted into Electronic Exchanges
1	2
Mizoram	1
Andhra Pradesh	26
Assam	6
Bihar	7
Gujarat	12
Karnataka	19
Nagaland	1
Kerala	12
Arunachal Pradesh	1
Maharashtra	17
Delhi (U.T.)	14
Manipur	1
Punjab	5
Uttar Pradesh	28
Haryana	2
Rajasthan	14
Tamil Nadu	19
Andaman & Ni∞bar (U.T)	1
Pondicherry (U.T)	2
West Bengal	9
Himachal Pradesh	6

		"
1	2	
Jammu & Kashmir	3	
Lakshadweep (U.T)	1	
Madhya Pradesh	21	
Orissa	7	
		235

Transfer of Gas Connections

3677. SHRI ANANTA PRASAD SETHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the oil companies allow the LPG customers to transfer their gas connections in the names of their close blood relations in the event of their marriage of leaving the station for along period;
- (b) if so, the details in this regard company-wise; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-RAL GAS (SHRI BRAHMADUTT): (a) and (b): Normally, LPG connections are nontransferable. While there is no question of regularisation of connections obtained through fraudulent means, the facility of transfer is available to the heir/successor in the event of death of a customer or to a person in possession of the connection and documents pertaining to it on production of an authorisation letter from the owner and deposit of security at the currently prevailing rate by the prospective transferee;

(c) Does not arise in view of (a) & (b) above.

Scheduled Industries under Industries (Development and Regulation) Act 1951

3678. SHRIK.P. UNNIKRISHNAN: Will the Minister of INDUSTRY be pleased to state:

- (a) the scheduled industries covered by or under the purview of the Industries (Development and Regulation) Act, 1951 as on 1 January, 1985;
- (b) the details of industries which have been dropped from the schedule sine 1st January 1985;
- (c) the other changes brought about in the regulatory frame-work and the Industries (Development and Regulation) Act, 1951 since 1st January, 1985; and
- (d) how the process of delicensing and consequent changes have helped in the fulfillment of the direction and size of industrial investment into desired channels, as per Plan priorities and in the growth of an independent and self-reliant economy?

THE MINISTER STATE IN THE DE-PARTMENT OF INDUSTRIAL DEVELOP-MENT IN THE MINSITRY OF INDUSTRY (SHRIM. ARUNACHALAM) (a) The industries covered under the First Schedule to the IDR Act as on 1st January, 1985 are given in the statement below.

- (b) No industry has been dropped from the First Schedule to the IDR Act since January, 1985.
- (c) Government have initiated a number of measures to reduce unnecessary regulatory controls and to streamline industrial approval procedures. Among the important measures taken by the government are the following:
 - De-licensing of industries upto an investment limit of Rs. 50 crores for non-MRTP/non -FERA companies
 - 2. De-licensing of specific industries for both non-MRTP/non-FERA and MRTP/FERA companies
 - 3. Broad-banding of industries
 - 4. Automatic approval of minimum economic scales of capacity.
 - Maximisation of production with existing manufacturing facilities and automatic endorsement of maximum capacity so achieved.
 - 6. Re-endorsement of capacity based on 80% capacity utilisation in the past.
 - Re-endorsement of capacity based on modernisation and technology upgradation.
 - Liberalisation of Technical Development Fund Scheme (TDF).
 - Introduction of Technology Upgradation Scheme (TUS).
 - Exemption of industries under Section 22 (A) of the MRTP Act.
 - Procedural simplification of industrial approvals including increasing

- initial validity period of LOIs upto 3 years.
- Procedural simplification of foreign collaboration and capital foods approval procedures.
- (d) The measures taken by Government have started yielding positive results. Since 1984 the industrial growth has consistently been around 8% per annum. Under competitive pressures, industry is paying increasing attention to cost reduction, quality improvement and technology upgradation. Its capacity to face the competition prevailing in the external markets is also getting strengthened. On the whole, this process is contributing to the establishment of an efficient and elf-reliant industrial base.

STATEMENT

THE FIST SCHEDULE

Any industry engaged in the manufacture or production of any of the articles' mentioned under each of the following headings or sub-headings, namely:-

1.METALLURGICAL INDUSTRIES

A. FERROUS

- (1) Iron and Steel (Metal)
- (2) Ferro-alloys
- (3) Iron and Steel castings and forgings
 - (4) Iron and steel structurals
 - (5) Iron and steel pipes
 - (6) Special steels
 - (7) Other products of iron and steel

B. NON-FERROUS

- (1) Precious metals, including gold and silver, and their alloys
- (1A) Other non-ferrous metals and their alloys
- (2) Semi-manufacturers and manufacturers
- 2 Fuels
- (1) Coal, lignite, coke and their derivatives
 - (2) Mineral Oil (crude oil), motor and aviation spirit, diesel oil kerosene oil, fuel oil, diverse hydrobarbon oils and their blends including synthetic fuels, lubricating oils and the like
 - (3) Fuel gases (coal gas, natural gas and the like)
- 3. Boilers and Steam Generating Plants

Boilers

and steam generating plants

- 4. Prime Movers other than Electrical Generators
 - (1) Steam engines and turbines
 - (2) Internal combustion engines
 - 5. ELECTRICAL EQUIPMENT
 - Equipment for generation, transmission and distribution of electricity including transformers.
 - (2) Electrical motors
 - (3) Electrical fans

- (4) Electrical lamps
- (5) Electrical furnaces
- (6) Electrical cables and wires
- (7) X-ray equipment
- (8) Electronic equipment
- (9) Household appliances such as electric irons, heaters and the like
- (10) Storage batteries
- (11) Dry പ്രിs
- 6. TELECOMMUNICATIONS
 - (1) Telephones
 - (2) Telegraph equipment
 - (3) Wireless communication apparatus
 - (4) Radio receivers, including amplifying and public address equipment
 - (5) Television sets
 - (6) Teleprinters
- 7. Transportation
 - (1) Aircraft
 - (2) Ships and other vessels drawn by power
 - (3) Railway locomotives
 - (4) Railway rolling stock
 - (5) Automobiles (motor cars, buses, trucks, motorcyles, scooters and the like)

- (6) Bicycles
- (7) Other, such as fork life trucks and the like

8.INDUSTRIAL MACHINERY

- A. Major items of specialised equipment used in specific industries
 - Textile machinery (such as spinning frames, carding machines, powerlooms and the like) including textile accessories
 - (2) Jute machinery
 - (3) Rayon machinery
 - (4) Sugar machinery
 - (5) Tea machinery
 - (6) Mining machinery
 - (7) Metallurgical machinery
 - (8) Cement machinery
 - (9) Chemical machinery
 - (10) Pharmaceuticals machinery
 - (11) Paper machinery
- B. General items of machinery used in several industries, such as the equipment required for various "unit processes"
 - (1) Size reduction equipment cruisers, ball mills and the like
 - (2) Conveying equipment bucket elevators, skip hoists, cranes, derricks and the like
 - (3) Size separation units Screens,

classifiers and the like

- (4) Mixes and reactors -kneading mills, turbo mixers and the like
- (5) Filtration equipment -filter presses, rotary filters and the like
- (6) Centrifugal machines
- (7) Evaporators
- (8) Distillation equipment
- (9) Crystallisers
- (10) Driers
- (11) Power driven pumps -reciprocating, centrifual and the like
- (12) Air and gas compressors and vacuum pipes (excluding electrical furnaces)
- (13) Refrigeration plants for industrial use
- (14) Fire fighting equipment and the appliances including fire engines
- C. Other items of Industrial Machinery
 - (1) Ball, roller and tapered bearings
 - (2) Speed reduction units
 - (3) Grinding wheels and abrasives
- 9. Machine Tools
 - (1) Machine tools
- 10. Agricultural Machinery
 - (1) Tractors, harvesters and the like

(2) Agricultural implements

Written Answers

- 11. Earth-Moving Machinery
- Bulldozers, dumpers, scrapers, loaders, shovels, drag lines, bucket wheel excavators, road rollers and the like
- 12. Miscellaneous Mechanical and Engineering Industries
 - (1) Plastic moulded goods
 - (2) Hand tools, small tools and the like
 - (3) Razor blades
 - (4) Pressure Cookers
 - (5) Cutlery
 - (6) Steel furniture

Addedvide I (D&R)
Amendment Act, 1979
(i) of 1979 w.e.f.
30.12.78

- 13. Commercial, Office and Household Equipment
 - (1) Typewriters
 - (2) Calculating machines
 - (3) Air conditioners and refrigerators
 - (4) Vacuum cleaners
 - (5) Sewing and knitting machines
 - (6) Hurricane lanterns
- Medical and Surgical Appliancies
 - (1) Surgical instruments -sterilisers, incubators and the like
- 15. Industrial Instruments
 - (1) Water meters, steam meters, electricity meters and the like
 - (2) Indicating, recording and regulating devices for pressure, temperature, rate of flow, weights, levels and the like

- (3) Weighing machines
- 16. Scientific Instruments
 - (1) Scientific instruments
- 17. Mathematical, Surveying and Drawing Instruments
 - (1) Mathematical, surveying and drawing instruments
- 18. Fertilisers
 - (1) Inorganic fertusers
 - (2) Organic fertilisers
 - (3) Mixed fertilisers
- 19. Chemical (other than Fertilisers)
 - (1) Inorganic heavy chemicals
 - (2) Organic heavy chemicals
 - (3) Fine chemicals including photographic chemicals

Written Answers

made wholly or in part of cotton, (1) Synthetic resins and plastics including cotton yarn, hosiery and Paints, varnishes and enamels rope (5) (6) Synthetic rubbers (2) made wholly or in part of jute. including jute, twine and rope (7) Man-made fibres including regenerated cellulose-rayon, nylon and made wholly or in part of wool. (3)including wool tops, woolen yarn. the like hosiery, carpets and druggets (8) Coke opera by-products (4) made wholly or in part of silk, (9) Coal tar distillation products like including silk yarn and hosiery naphthalene, anthracene and the like made wholly or in part of syn-(5) thetic, artificial (man-made) (10) Explosive, including gun power fibres, including yarn and hosiety of such fibres and safety fuses (11) Insecticides, fungicides, weedi-24. Paper and Pulp including Paper cides and the like **Products** (12) Textile auxiliaries Paper -writing, printing and wrapping (13) Sizing materials including starch (2) Newsprint (14) Miscellaneous chemicals (3)Paper board and straw board 20. Photographic Raw Film and Pa-Paper for packaging (corrugated per (4) paper, craft paper, paper bags, (1) Cinema film paper containers and the like) (5) Pulp -wood pulp, mechanical, (2) Photographic amateur film chemical, including dissolving (3) Photographic printing paper pulp 21. Dye-stuffs 25. Sugar (1) Dye-stuffs Sugar (1) 22. **Drugs and Pharmaceuticals** 26. Fermentation Industries (1) Drugs and Pharmaceuticals (1) Alcohol 23. (2) Other products of fermentation

industries

Textiles (including those dyed,

printed or otherwise processed):

ers

(4) Gypsum boards, wall boards and

the like

36. Timber Products

- (1) Plywood
- (2) Hardboard, including fibre-board, chip -board and the like
- (3) Matches
- (4) Miscellaneous (furniture components, bobbins, shuttles and the like)

37. Defence Industries

- (1) Arms and ammunition
- 38. Miscellaneous Industries
 - (1) Cigarettes
 - (2) Linoleum, whether by 17 of felt based or jute based from 30.12.78
 - (3) Zip fasteners
 - (4) Oil Stoves
 - (5) Printing, including litho printing industry

Explanation 1. - The articles specified under each of the headings Nos. 3,4,5,6,7,8,9,10,11, and 13 shall include their component parts and accessories.

Explanation 2. - The articles specified under each of the headings Nos. 18, 19, 21 and 22 shall includes the intermediates required for their manufacture.

Investment by Foreign Companies

3679. SHRIK.P. UNNIKRISHNAN: Will the Minister of INDUSTRY be pleased to state:

- (a) the number of foreing companies (as defined under Section 591 of the Companies Act of 1956), operating in India in March 1986, 1987 and 1988;
- (b) the total amount of foreign capital (including loans) invested by these companies in corporate industrial and commercial enterprises in Indians on March, 1986, 1987 and 1988;
- (c) the main dispersal of investment by these companies in different groups of industries:
- (d) the total amount remitted aboard by these foreing companies on account of Head Office and administrative expenses, by way of profits'/dividends, royalty, technical know how and interest for the corresponding period; and
- (e) the relaxation if any provided to the foreign companies since March 1986 for their operations in India?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) The number of foreign companies which have established a place of business within India and have delivered to the Registrar of companies for registration of documents referred to in Section 592 of the Companies Act were as under:

As on 31.3.1986 - 335

As on 31.3.1988 - 401

Ason 31.3.1987 - 371

- (b) to (d) The requisite information is being collected & will be laid on the Table of the House.
 - (e) Number of exemptions granted by

the Company Law Board under provisions of Section 594 (1) of the Companies Act to foreign companies from filing Indian

business accounts or to file such accounts with some modifications are as under:-

Year	Number of cases approved under Section 594 of the Act
1986-87	13
1987-88	21

Production of Cars and Jeeps

3680. SHRI. K.P. UNNIKRISHNAN: Will the Minister of Industry be pleased to state:

- (a) the month-wise production of Ambassador (petrol and diesel) premier 118-NE, Standard Cars, Maruti cars and Gypsies (jeeps), and Mahendra jeeps (petrol & Diesel) during the years 1987 and 1988 and projections for 1989 and 1990;
- (b) the installed capacity for production and percentage of capacity utilisation in each unit;
- (c) the number of above cars and venicles sold in the four metropolitan cities and different States during the same period and price at which sold;
- (d) the projected demand for passengers cars/jeeps in 1990; a nd
- (e) the steps proposed to meet the requirements?

THE MINISTER OF\ STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (e). the information is being collected and will be laid on the Table of the House.

Survey for Oil and Gas

3681. SHRI CHINTAMANI JENA: SHRI MOHANBHAI PATEL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the areas surveyed for exploration of oil during the last three years;
 - (b) the results achieved so far, and
- (c) whether any foreign assistance was sought therefore; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) During the last three years, surveys have been conducted in the following sedimentary basins and sub-basins:—

Upper Assam

Assam Arakan

Manipur

Arunachal Pradesh

Orissa

Andaman Mizoram

Meghalaya
Bengal
Ganga Valley & Himalayan foot hills
Vindhyan
Cambay
Rajasthan
Krishna-Godavari/East & West Coast

Cauvery

(b) The result of most of these surveys will be known only after they are interpreted/ assessed. However, some promising areas have been identified.

(c) and (d). Yes, Sir.

In order to supplement the oil exploration activities of the national oil companies viz ONGC/Oil, Production Sharing Contracts for oil exploration in nine offshore blocks of India have been signed with the foreign oil companies details are as follows:—

Name of Company	Name of block	Basin/Sub Basin
Chevr on Texaco	KG-OS-I	Krishna-Godavari
	KG-OS-VII	- do -
	P-OS- II	Palar
	MN-OS-I	Mahanadi
ВНЬ	KK-OS-VI	Kerala-Kon Kan
Shell	KK-OS-II	- do -
	KK-OS-IV	
IPC	KG-OS-IV	Krishna-Godavari
AMOCO	KG-CS-V	- do -

T.V. Studio at Nagpur

3682. SHRIBANWARILAL PUROHIT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

- (a) whether there is any proposal to set up a T.V Studio at Nagpur;
- (b) if so, the location thereof and the amount earmarked for the purpose; and

(c) when the construction work is likely to start?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI. H.K.L. BHAGAT): (a) to (c). A programme Generation Facility Centre already exists at Nagpur. Its upgradation to a full-fledged TV Studio Centre is dependent on availability of funds under the VIII Plan of

Doordarshan.

Replacement of Telephone Exchanges by Digital Electronic Exchanges

Written Answers

3683. SHRI BANWARI LAL PURO-HIT: SHRI H.N. NANJE GOWDA:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether the Mahanagar Telephone Nigam Limited, Delhi propose to replace strowger electro-mechanical telephone exchanges in its rural areas by digital electronic exchanges;
- (b) if so, the reasons for replacing these exchanges; and
- (c) to what extent the digital electronic exchanges would serve better than the electro-mechanical telephone exchangs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). Strowger telephone exchanges working in rural areas of Delhi Telephones have already been replaced by Remote Line Units working from Digital Electronic Exchanges in order to improve the telecommunication services.

(c) This is a considerable improvement in the quality of telecommunication services provided by the digital electronic exchanges.

Improvement in Postal Services

3684. SHRI VIJAYN. PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Department of Posts has received a very low priority in National Planning of postal services;

- (b) if so, how far it has resulted in the deterioration in the quality of postal services and
- (c) what technological improvements are proposed to be introduced in the postal services?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) No, Sir. The mere fact that the total number of post offices in India has increased from 26,106 as on 31.3.1951 to 1, 46, 929 by March, 1989 does not support such a statement.

- (b) Does not arise.
- (c) The technological improvements proposed to be introduced are as follows:
 - (a) Installation of high speed sorting equipment in Bombay to begin with and later in other major cities.
 - (b) High speed Franking of mail posted in large post offices.
 - (c) Installation of multi-purpose postal machines at postal machines at post office countries in the major cities.
 - (d) Computerisation of Postal operations such as money order pairing, Post Life Insurance business and Savings Bank accounts.
 - (e) Introduction of quality stamps and seals made from new materials such as polymer.

Theft in Doordarshan, New Delhi

3685. SHRI P.M. SAYEED: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether there was a case of theft/ embezzlement of Rs. 45000/- in a Doordarshan office, New Delhi in August, 1988;
 - (b) if so the details thereof:
- (c) whether the case has been investigated, if so, at what level and the findings thereof and the action taken or proposed to recover the amount; and
- (d) whether some amount of loss is being deducted informally from the salary of some employees every month to make up the loss?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). amount of Rs. 34,168 was found missing from Cashier's almirah, in Doordarshan Kendra, Delhi in the month of September, 1988.

- (c) An FIR has been lodged with the police authorities on 5.9.1988.
 - (d) No, Sir.

Opening of Post Offices in Kerala

3686. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of COMMU-NICATIONS be pleased to state:

- (a) the total number of Post Offices in each District of Kerala:
- (b) the number of Post Office in each District in proportion to population of the districts respectively;
- (c) whether representations have been received for opening more Post Offices in Cannanore, Wynad and Kasargod Districts;
 - (d) if so, whether Government propose

to open more post offices in Kerala during 1989; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) to (c). information is being collected and will be laid on the Table of the House.

- (d) Yes. Sir.
- (e) The District-wise number of new Post Office sanctioned in Kerala so far, during 1989 is as follows:

District	Number of Post Offices
1	2
Kasargod	4
Cannanore	9
Calicut	8
Malappuram	6
Wynad	4
Palghat	1
Trichur	2
Ernakulam	٤
ldukki	16
Kottayam	3
Alleppey	4
Pathanamthitta	6
Quilon	2
Trivandrum	7
	80

Setting up of V.L.P.T. in the Country

3687. SHRI MULLAPPALLY RAMA-CHANDRAN: Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state:

- (a) the number of very low power transmitters (V.L.P.T.) set up in the country during 1987 and 1988, respectively:
- (b) the details of locations of very low power T.V. transmitters set up and functioning in the southern states:
- (c) whether Government propose to set up new VLPTs or other transmitters in Kerala during 1989;
- (d) if so, the details of proposed locations and capacity of the proposed transmitters; and
- (e) whether all areas in Cannanore District and Wynad' District of Kerala will be covered under the T.V. Network during 1989?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) The number of very low power (2x10W) transmitters set up in the country during 1987 and 1988 are seven and eighteen respectively.

- (b) The very low power TV transmitters installed so far in the southern region of the country are located in the Union Territories of Andaman and Nicobar Islands, Lakshadweep Islands and Pondicherry.
- (c) and (d). Yes, Sir. Two low power TV transmitters (100 W) one each at Idukki and Pathanamthitta in Kerala are envisaged to be set up during 1989.
 - (e) The high power (10 KW) TV trens-

mitter under implementation at Calicut as part of the VII Plan in replacement of the existing low power (100 W) TV transmitter, when commissioned into service, is expected to provide service, wholly or partially to a number of districts in Kerala including Cannanore and Wynad.

[Translation]

Shortage of LPG in Bihar

3688. PROF. CHANDRA BHANU DEVI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there is shortage of LPG in every town of Bihar and the consumers do not get the supply in time; and
- (b) if so, the steps taken or proposed to be taken to remove the shortage?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-RALGAS (SHRIBRAHMA DUTT): (a) and (b). A backlog in supply of LPG refills had developed temporarily in several parts of the country, including in Bihar, recently on account of shortfall in the bulk availability of LPG, apart from movement, industrial relations and other operational constraints. With the measures already initiated, the situation has since considerably improved. Efforts are being made to maximise indigenous LPG production and also augment supplies through imports to the extent feasible. The situation is being closely monitored by the oil industry with a view to ensuring regular supplies to the consumers.

[English]

Convergence of Computers and Telecommunications

3689. PROF. NARAIN CHAND PAR-ASHAR: Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether the Department of Telecommunications has taken note of the convergence of Computers and Telecommunications in the advanced countries;
- (b) if so, whether this convergence has been made use of by the Indian Telecommunication Engineers in spreading the telecommunications net work in the country;
 - (c) if so, the details thereof; and
- (d) if not, the reasons thereof and whether the new technology would be used in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). Yes, Sir.

- (c) The requisite information is given in the Statement below.
 - (d) Does not arise.

STATEMENT

A large number of computer controlled local, tandem and telex exchanges using stored programmes and subscriber related Data bases, of Analog and Digital architecture, have been introduced in the last five vears in the country. Store and forward message switches have been commissioned in the telegraph net-work. These measures have resulted in the higher efficiency in local telephone switching, STD call switching, Telex calls and in the public telegraph network. One Remote Area Business Network, using the INSAT 1C and packet switching technology is being introduced shortly. Services like Directory enquiry, telephone billing and accounting, and Telephone Fault Repair services have also been computerised in bigger installations.

Manufacture of Line Material for Telecommunications

3690. PROF. NARAIN CHAND PAR-ASHAR: Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether the telecommunication Development in the country has been adversely affected due to non-supply of pig iron in sufficient quantity by SA!L to the manufacturers of line material;
- (b) if so, the extent of short-fall in the supply of pig-iron to the manufacturers;
- (c) whether the Department of Telecommunications has taken up the matter with the Ministry of Steel and Mines; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir. The development of Telecommunication has been affected to some extent.

- (b) The total requirement for the year 88-89 was 37,500 M.T. Against this, the allotment given by Sail was 21,000 M.T. However the total quantity supplied upto Jan. 89 was 5421 M.T.
 - (c) Yes, Sir.
- (d) The case was taken up with the Joint Secretary, Ministry of Steel. The case was also taken up in the Joint Plant Committee Meeting held at Calcutta. In the Joint Plant Committee Meeting assurance was given to meet the backlog of the telecom department by March, 1989.

Installation of Rural Exchanges

Written Answers

- 3691. PROF. NARAIN CHAND PAR-ASHAR: Will the Minister of COMMUNICA-TIONS be pleased to state:
- (a) the number of Telephone Exchanges, category-wise, in each Telecommunication Circle/District (Metro., Major and Minor) in the country as on 1 January, 1989;
- (b) whether it is proposed to pay special attention to the installation of exchanges in such States, where at a number of places in the rural areas over 10 parties have made final payments for over one year; and
- (c) if so, the programme for the installation of rural exchanges in such States alongwith the number of such cases. State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): The information is being collected and will be placed on the Table of the House.

Panchayat Dak Sewaks

- 3692. PROF. NARAIN CHAND PAR-ASHAR: Will the Minister of COMMUNICA-TIONS be pleased to state:
- (a) whether the scheme of Panchayat Dak Sewaks introduced in the country has been opposed by the departmental unions; and
- (b) if so, the reasons therefor and the reaction of the Department of Posts thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The National Federation of Postal Employees has, in a Charter of Demands submitted on 13.2.1989, inter-alia asked for dropping of the scheme of Panchayat Dak Sewaks.

(b) The reasons have not yet been explained. However, the Department have already assured the Staff side of the Departmental Council of JCM that the interests of extra departmental employees in the rural areas will not be adversely affected by the implementation of the scheme.

S.T.D. Facility in Telephone Exchanges in Kerala

- 3693. SHRI VAKKOM PU-RUSHOTHAMAN: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) the telephone exchanges in Kerala which have equipped capacity of more than 1000 lines:
- (b) whether the objective of the Seventh Plan is to provide S.T.D. facility to all telephone exchanges having equipped capacity of more than 1000 lines;
- (c) if so, whether all such telephone exchanges in Kerala have been provided with S.T.D. facility; and
- (d) if not, the places which are yet to be provided with S.T.D. facility and the time by which these will be connected?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The information is given in the statement below.

- (b) Yes, Sir.
- (c) No, Sir.
- (d) Kasargod is the only station in Kerala under this category which is yet to be provided with STD facility. The station is planned to be given this facility by March, 1990.

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	STATEMENT	1	2
	elephone Exchanges in Kerala pacity of more than 1000 lines	21.	Kottayam Unit-II
WHIT CAL	Security of more than 1000 miles	22.	Palghat
SI. No.	Name of Exchanges	23.	Tiruvalla
1,	2	24.	Quilon
1.	Alleppey		
2	Kaya kulam	25.	Quilon (CHNKADA)
_	•	26.	lrinjalkuda
3.	Badagara	27.	Kunnamkulam
4.	Calicut	20	Tilaham
5.	Cannanore	28.	Trichur
•	T. W. L	29.	TVM-Kaithamukku
6.	Tellicherry	30.	TVM-Sreekariyam
7.	Alwaye	31.	Trivandrum
8.	Ekmcochin		
9.	Ernakulam-I	. •	lation of Post Office at Kan- hukulangara in Kerala
10.	Ernakulam-II	3694.	
11.	Ernakulam-Kalanassery	RUSHOTH	IAMAN: Will the Minister of ICATIONS be pleased to state:
12.	EKM-Tripunitura	• •	thether there was a proposal to
13.	EKM-Palarivaton	. •	ne Post Office at Kanichukulan- eppey District, Kerala;
14.	EKM-Island	, ,	hether construction of a depart-
15.	Perumbavoor		lding for post office was started back and then stopped;
16.	Thodupuzha	(c) if s	so the reasons therefor; and
17.	Kasaragod	` '	nen the construction of the build- be resumed and completed?
18.	Changancherry	-	•
19.	Kanjikuzhi		MINISTER OF STATE IN THE
20.	Kottayam Unit-I		OF COMMUNICATIONS (SHRI GOMANGO): (a) Yes, Sir.

- (b) No, Sir, no such construction was taken up by the Department.
 - (c) and (d). Do not arise.

Revised Tariff for STD Calls

- 3695. SHRI VAKKOM PU-RUSHOTHAMAN: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether Government propose to further reduce the tariff for STD calls within the country during late night hours;
 - (b) if so, the details thereof; and
- (c) the time by which the revised tariff is expected to come into force?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

- (b) Tariff for national STD calls will be reduced from about 50 per cent of the normal charges to nearly 25 percent of the normal charges during the period form 2200 hours to 0600 hours.
 - (c) Revised tariff comes into force w.e.f.

1.4.89.

Export of Indian Films

3696. SHRI KAMAL CHAUDHRY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the names of Indian films exported during 1988 along with the names of the countries and the earnings therefrom; and
- (b) the method/criteria adopted for selecting the films for export?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) The names of the Indian feature films exported by the National Film Development Corporation during the year 1988-89 (Upto February, 1989) alongwith the names of the countries and the earnings therefrom are given in the statement below. The export documents are maintained financial year-wise by the Corporation.

(b) Selection of films for export is based on buyers preference.

STATEMENT

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Written Answers

	Details of shipping bills passed for export of feature films under canalisation for the year 1988-89 (Upto February, 1989)	r export of feature films under	canalisation for the year 19	988-89 (Upto February, 1	(686)
SI. No.	Title	Language	No. of print	No. of Trls.	Value in Rupees
-	2	ဧ	4	5	9
Afghanistan	lan				
- -	Aag Hi Aag	Hindi	-	I	43,681.75
5.	Raj Tilak	Hindi	-	ო	63,604.00
က်	Hukumat	Hindi	-	N	62,000.00
Australia					
- -	Zalzala	Hindi	-	-	62,500.00
٥i	Charanon Ki Saugandhn	Hindi	-	8	42,500.00
က်	Sherni	Hindí	-	-	42,500.00
4.	Paap Ko Jala Kar Rakh Kar Doonga	Hindi	-	8	50,000.00
S	Inteqaam	Hind	-	8	55,000.00

MARCH 28, 1989

Written Answers

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345	W	ritten A	Inswe	rs	CH	IAITR	A 7, 1	911 (5	SAKA)		Writt	en An	swers	346
တ	46,000.00	50,000.00	39,000.00	20,000.00	50,000.00	47,500.00	43,000.00	60,514.00	67,000.00	65,000.00	41,000.00	55,000.00	47,000.00	58,232.23
S	-	-	-	-	-	8	-	-	-	٥	-	-	-	I
4	-	-		-	-	-	-	-	-	₩.	-	-	-	-
e	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	, ındi	Hindi
2	Janam Janam	Agnee	Ek Hi Maqsad	Awara Baap	Rama-O-Rama	Qayamat Se Qayamat Tak	Ek Naya Rishta	Dost Garibon Ka	Kasam Suhaag Ki	Bees Saal Baad	Sukriya	Yateem	Anjaam Khuda Jaane	Swamy
-	ó	7.	ထ်	တ်	10.	.	12.	13.	14.	15.	16.	17.	18.	19.

8		е .	4	ະດ	80
Suryaa Hindi	Hindi		-	2	40,480.00
			20	24	9,82,226.23
Hero Hiralal Hindi	Hindi		-	Q	45,000.00
Mil Gayi Manzil Mujhe Hindi	Hindi		1	2	55,000.00
			2	4	1,00,000.00
Satyamev Jayate Hindi	Hindi		4	80	2,27,850.00
Suhaag	Hindi		4	80	2,42,457.00
			8	16	4,70,307.00
Naam Hindi	Hindi		-	ŀ	1,37,000.00
Jalwa	Hindi		-	l	1,41,406.00
Mr.India Hindi	Hindi		-	I	3,21,104.25

349	Writte	n Ansı	wers	CHA	ITRA	1 7, 19	11 (<i>S</i> ,	AKA)		Writte	en Ans	swers	350
9	1,76,413.00	1,50,103.80	2,19,158.00	11,45,185.05		60,000.00	1,06,206.00	52,500.00	70,000.00	75,000.00	3,44,324.00	40,000.00	75,000.00
ro		I	2	2		1	I	8	N	Ø	4	-	2
4	-	-	-	9		-	ო	-	-	-	ო	-	-
. е	Hindi	Hindi	Hindi			Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi
2	Bobby	Saamri	Shahenshah			Anjuman	Kasam	Be-Lagaam	Waris	Qayamat Se Qayamat Tak	Mohabat Ke Dushman	Insaaf Ki Manzil	Veerana
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Hindi	-	2	85,000.00
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Hindi	2	4	1,75,000.00
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23.	Surma Bhopali	Hindi		2	55,000.00	Writt
24.	Hamara Khandan	Hindi	-	8	55,000.00	en An
25.	Mahaveera	Hindi	2	4	2,20,000.00	swers
26.	Saazish	Hindi	ღ	ဖ	2,50,000.00	
27.	Thofa Mohabat Ka	Hindi	8	4	1,10,000.00	СНА
28.	Halal Ki Kamai	Hindi	8	-	1,05,000.00	ITRA
29.	Andha Yudh	Hindi	-	2	45,000.00	7, 191
30.	Vijay	Hindi	4	co	5,90,000.00	1 (<i>SA</i>
31.	Mardangi	Hindi	~	2	50,000.00	KA)
32.	Sone Pe Suhaaga	Hindi	ო	9	2,75,000.00	1
33.	Zakhmi Aurat	Hindi	-	_	55,000.00	Writte
34.	Gunahon Ka Faisla	Hindi	2	ı	1,70,000.00	n Ansv
35.	Sagar Sangam	Hindi	-	2	1,00,000.00	vers
36.	Som Mangal Shani	Hindi	-	ŀ	75,000.00	354

355 	Writt	en An:	swers		ı	MARC	H 28,	1989		ı	Vritter	Answ	ers/	356
9	50,000.00	65,000.00	45,000.00	1,25,000.00	40,000.00	2,10,000.00	40,000.00	80,000.00	3,66,280.00	7,70,000.00	40,000.00	1,70,000.00	1,75,000.00	1,75,000.00
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3	Hindi	Hindi	Hindi	Hindi	Hindi	Paap Ko Jalakar Rakh Kar Doonga Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi
2	Mera Farz	7 Bijiliyaan	Vasana Ki Aag	Mera Shikar	Aag Ke Sholay	Paap Ko Jalakar	Yeh Pyar Nahin	Akarshan	Hero Hiralal	Dayavan	Kabrastan	Mar Mitenge	Tezaab	Inteqam
-	37.	38.	39.	40.	41.	42.	43.	4	45.	46.	47.	48.	49.	50.

	2	က	4	5	9	357
Agnee		Hindi	2	2	1,47,000.00	Writt
Maar Dhaad		Hindi	-	2	40,000.00	en An:
Maalamaal		Hindi	-	-	44,250.00	swers
Janam Janam	E	Hindi	-	2	45,000.00	
Sukriyaa		Hindi	-	7	50,000.00	СНА
Rama-O-Rama	ma	Hindi	-	Ø	60,000.00	ITRA
Jawani Ki Laharen	aharen	Hindi		-	40,000.00	7, 191
Qatil		Hindi	Ψ-	2	50,000.00	1 (<i>SA</i>
Ganga Jamı	Ganga Jamuna Saraswati	Hindi	7	14	10,35,000.00	KA)
Vardi		Hindi	ო	9	1,75,000.00	١
Meri Zabaan	_	Hindi	2	4	1,30,000.00	Vritter
Mil Gayee N	Mil Gayee Manzil Mujhe	Hindi	-	2	65,000.00	Answ
Gharana		Hindi	ν-	2	70,000.00	ver s
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361 I	Wri	tten A	nswer	s	СН	AITRA	7, 19	11 (<i>S</i> ,	AKA)		Writte	en Ans	wers	362
မ	45,000.00	75,000.00	1,50,000.00	30,000.00	50,000.00	1,12,075.00	1,11,245.00	50,000.00	50,000.00	2,00,000.00	1,50,000.00	65,000.00	1,35,000.00	1,30,000.00
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2	Guru Sishyan	Khudumba Puranam	Charanon Ki Saughandh	Manishada	Etha Oru Penkutty	Orkka Purathu	Abkaari	Avalude Katha	Innaleyude Bakki	Waqt Ki Awaz	ıngam	Aparan	Pattina Pravesam	Anuragi
-	79.	80.	81.	82.	83.	84.	85.	86.	87.	88.	89.	.06	.10	92.

363	Written	Answ	ers		MA	RCH:	28, 19	89		Wri	itten A	nswer	s 364
ပ	29,000.00	80,000.00	1,50,000.00	75,000.00	1,25,000.00	55,000.00	50,000.00	50,000.00	40,000.00	1,20,000.00	40,000.00	1,52,000.00	50,000.00
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ဇ	Mal.	Mal.	Hindi	Tamil	Hindi	Mal.	Mal.	Mal.	Tamil	Mal.	Tamil	Mal.	Mal.
5	New Delhi	Arjun Dennis	Kanwarlal	Agnı Natchatiram	ríhoon Bhari Mang	Onnum Onnum Pathinonu	Parris Parris	Charavalayam	ldha Nammu Aalu	Mattoral	Soora Samharam	Vaisali	Inkulabinte Puthri
	63	94.	95.	.96	97.	98.	.66	100.	101.	102.	103.	104.	105.

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106.	Јевvа	Tamil	1		40,000.00	Writt
107.	Thandhram	Mal.	-	i	1,25,000.00	en An
108.	'sabella	Mal.	-	I	75,000.00	swers
109.	Ragasiyam Parama Ragasiyam	Mal.	-	1	60,000.00	
110.	1921	Mal.	-	I	2,27,500.00	CHA
111.	Njanum Neeyum	Mal.	-	ľ	35,000.00	ITRA
112.	August-1	Mal.	-	1	90,400.00	7, 191
113.	Ganga Tere Desh Mein	Hindi	4	1	2,99,441.00	1 (<i>SA</i>
114.	Manu Uncle	Mal.	Ψ-	ı	90,000,00	KA)
115.	Aaryan	Mal.	4	ı	1,08,950.00	ı
116.	Unnal Mudiyum Thambi	Tamil	-		40,000.00	Vritter
117.	Dharamyudh	Hindi	8	I	1,55,000.00	n Ansv
118.	Kaliyugam	Tamil	-	I	45,000.00	vers
119.	Ponnmuttayidunna Tharavu	Mal.	ν-	1	1,10,000.00	366

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369	Writte	n Ansı	wers		CHAI	ΓRA 7,	1911	(SAK	(A)	W	ritten i	Answe	<i>r</i> s 3	70
9	1,75,000.00	3,96,140.00	60,000.00	1,00,000.00	1,10,000.00	3,05,895.00	1,82,77,046.00		70,000.00	40,000.00	50,000.00	50,000.00	2,10,000.00	
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က	Hindi	Hindi	Mal.	Mal.	Mal.	Hindi			Hindi	Hindi	Hindi	Hindi		
2	Main Tera Dushman	Suryaa	Aadhya Papam	Charithram	Mudra	Aas Maan Se Ooncha			Insaaf Kaun Karega	Adventure of Tarzan	Param Dharam	Aag Hi Aag		
-	134.	135.	136.	137.	138.	139.		Djibouti	+;	જાં	რ	4		

37 [.]	١ .	Writte	n Ans	wers		<u>N</u>	MARCH	28,	1989		И	Vritten .	Answers	372
	۵		95,000.00	39,318.00	83,358.55	2,88,809.00	5,06,475.55		45,000.00	2,750.00	47,500.00	95,250.00		40,000.00
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	77		Hindi	Hindi	Hindi	Hindi			Hindi	Hindi	Hindi			Hindi
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373 	Written 32,365.00	72,365.00 00.2365.00	45,000.00					CHAITRA 7, 1911 (SAKA) 20,000.00 62,50 00.000 24,000 32,000 32,000 32,000 33,000 34,000 35,000 36,000 37,000 37,000 38,000 38,000				
	32,36	72,36	45,00	50,00	50,00	50,00 50,00 62,50	50,00 50,00 62,50	50,00 50,00 62,50 42,00	50,00 50,00 62,50 42,00 35,00	50,00 50,00 62,50 42,00 40,00	50,00 50,00 62,50 35,00 40,00 62,50	50,00 50,00 62,50 35,00 42,50 62,50
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2	Hirasat	·Kong	Kabzaa	Ram Avtar	Ram Avtar Mohabat Ke Dushman	Ram Avtar Mohabat Ke Dushman Khatron Ki Khilari	Ram Avtar Mohabat Ke Dushman Khatron Ki Khilari Hatya	Ram Avtar Mohabat Ke Dushman Khatron Ki Khilari Hatya Aakhri Adalat	Ram Avtar Mohabat Ke Dushman Khatron Ki Khilari Hatya Aakhri Adalat	Ram Avtar Mohabat Ke Dushman Khatron Ki Khilari Hatya Aakhri Adalat Zulm Ko Jala Doonga	Ram Avtar Mohabat Ke Dushman Khatron Ki Khilari Hatya Aakhri Adalat Zulm Ko Jala Doonga Rukhsat Commando	Ram Avtar Mohabat Ke Dushman Khatron Ki Khilari Hatya Aakhri Adalat Zulm Ko Jala Doonga Rukhsat Commando Ghar Ghar Ki Kahani
-	8	Hong-Kong	÷	ď	ાં લં	vi vi 4	ળ છ 4	ମ ର 4 ଓ ଓ	vi wi 4; vi vi √.	ળ ણ 4 , ણ ણ <u>৮</u> , જ	ෆ් සු අ. ෆී බ ු වූ	9 6 4 W & P & Q O

375	Written		.'			ARCH						Inswei		76
မွ	56,500.00	45,000.00	45,000.00	45,000.00	47,500.00	45,000.00	94,000.00	67,500.00	47,500.00	38,000.00	40,000.00	1,60,000.00	52,500.00	50,000.00
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61	Маһаvеега	Saazish	Thofa Mohabat Ka	Khoon Bhari Maang	Gunahon Ka Faisla	Sagar Sangam	Mar Mitenge	Dayavan	Tezaab	Maalamal	Qatil	Ganga Jamuna Saraswati	Vardi	Meri Zabaan
-	12.	13.	4.	15.	16.	17.	18.	19.	20.	21.	22.	23.	24.	25.

377	Writt	en An	s w ers		CHA	ITRA	7, 191	1 (<i>SA</i>	KA)	١	Vritten	Answers	378
9	50,000.00	50,000.00	52,500.00	40,000.00	60,000.00	60,000.00	47,500.00	45,000.00	55,000.00	1,14,287.68	32,750.00	19,60,537.68	3,60,853.00
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က	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi		Hindi
2	Mil Gayee Manzil Mujhe	Gharana	Dav Pech	Ram Lakhan	Mein Tera Dushman	Joshilaay	Sache Ka Bol Bala	Eeshwar	Guru	Azaadi Ki Ore	New Delhi	sia	Jeete Hain Shan Se
-	26.	27.	28.	29.	30.	31.	32.	33.	34.	35.	36.	Indonesia	-

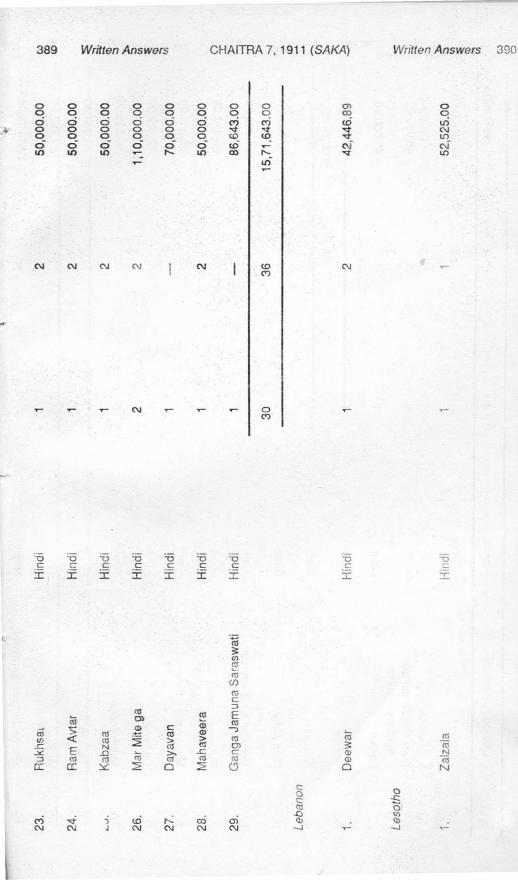
-	2	က	4		9	379
73	Khatron Ke Khiları	Hindi	თ	42	3,60,000.00	Writte
က်	Commando	Hindi	6	42	3,45,000.00	n Ansv
4;	Hatya	Hindi	ω	37	2,90,000.00	vers
ιċ	Uttar Dakshin	Hindi	Two Reel		4,100.00	
ý	Saazish	Hindi	Ō	42	3,75,000.00	MA
7.	Parivaar	Hindi	-	2	38,000.00	ARCH
ω	Waqt Ki Awaz	Hindi	တ	42	3,75,000.00	28, 19
б	Khoon Bhari Mang	Hindi	œ	37	3,10,000.00	989
10.	Marte Dam Tak	Hindi	-	2	40,723.00	
1.	Pyar Ka Mandir	Hindi	თ	42	3,89,000.00	Wr
12.	Rukhsat	Hindi	ത	42	3,58,000.00	itten Ar
13.	Mar Mitenge	Hindi	თ	42	3,83,000.00	nswers
14.	Meri Zabaan	Hindi	6	42	3,67,000.00	380

381 	3,45,000.00	43,40,676.00 sue	ewers	98,940.00	1,20,141.00 HY	1,01,083.00	7. 191	1 (SA) 22,762.00	57,762.00	47,762.00	47,748.00 Azitte	Answ 00.700,00,8	1,38,747.00	382 47 875 00
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2	Paap Ko Jalakar Raak Kar Doonga Hindi			Shahenshah	Geraftaar	Kaalia	Khatron Ki Khiladi	Ek Aur Sikander	Duty	Aag Hi Aag	Ganga Jamuna Saraswati		Chakra	Coolie
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383	Writte	n Answ	ers		М	ARCH	₹ 28, 1	989		W	ritten .	Answers	384
9	3,31,209.00	5,17,558.00		1,96,650.00	67,329.00	44,028.00	3,08,007.00		1,20,627.00	36,686.00	70,671.00	56,537.00	70,671.00
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2	Paar			Paar	Gotama The Buddha	Rabindranath Tagore			Nastik	Jeete Hai Shan Se	Commando	Hatya	Khatron Kı Khiladı
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485 1	Written .	Answe	ers	CI	HAITE	(A 7, 1	911 (3	SAKA)		Writ	ten Ar	nswers	386
မ	1,80.505.00	64,982.00	41,356.00	6,42,035.00		45,000.00	45,000.00	60.000.00	20,000 00	40,000.00	20,000 00	50,000.00	55,000.00
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2	Ganga Jamuna Sarasweti	Vardi	Rukhsat			Mera Lahoo	Pyar Kar Ke Dekho	Jeete Hai Shaan Se	Kasam	Hifazat	Pyar Ka Mandi	Insaaf Kaun Karega	Paap Ki Duniya
	ó	7.	ထ်		Kenya		٥i	က်	4.	ĸi	9	7.	œί

387	Writt	en An:	swers		I	MARC	H 28,	1989		\$	Vritten	Answ	rers	388
9	47,500.00	40,000.00	47,500.00	47,500.00	60,000.00	50,000.00	50,000.00	50,000.00	50,000.00	50,000.00	47,500.00	60,000.00	60,000.00	50,000.00
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2	Parivaar	Sheela	Satyamev Jayate	Sherni	Khatron Kı Khilari	Hukumat	Sindor	Kudarat Ka Kanoon	Khudgarz	Marte Dam Tak	Hatya	Commando	Zaizaia	Mohabat Ke Dushman
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·:	Jeete Hai Shaan Se	Hindi	•	_	45,000.00	Ansv
2	Kasam	- P	-	-	40,000.00	vers
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4	Kabzaa	Aug.	•	Ν	36,456.00	M
ry.	Ram Avtar	* - come * - CO - co		2	37,000.00	ARCH
9	Mohabat Ke Dushman	70 00	And the second second		37,088.00	28, 19
7.	Rukhsat	To the second se	-	O	62,327.00	989
œί	Mahaveera			Ŋ	60,000.00	
6	Dayavan	T E			72,202.00	W
10.	Mar Mitenge	Hind	-	, cu	56,500.00	itten A
Ë	Tezaab	Pu	_	-	64,982.00	\nswei
12.	Agnee	Hindi	÷	-	57,762.00	rs 3
13.	Ganga Jamuna Saraswati	Hindi	-	- 1	1,66,065.00	92
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393	Written	Answe	ers	CI	HAITR	A 7, 1	911 (<i>S</i>	AKA)		Writ	ten Ar	iswe rs	394
9	56,500.00	64,982.00	45,386.00	60,514.00	50,000.00	64,297.00	11,32,061.00		50,000.00	65,000.00	50,000.00	40,000.00	70,000.00
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2	Meri Zubaan	Vardi	Dost Garibon Ka	Gharana	Dav Pech	Main Tera Dushmar,			Sitapur Ki Geeta	Hawalaat	Aulad	Kaanch Kı Deewar	Paap Ki Duniya
-	14.	15.	16.	17.	18.	19.		Morocco	, '	2.	က်	4.	Ċ.

395	Written A	Answe	rs		MAF	RCH 2	8, 198	19		Writ	ten Ai	nswørs	396
9	45,000.00	48,000.00	50,000.00	45,000.00	65,000.00	80,000.00	5,000.00	80,000.00	60,000.00	50,000.00	45,000.00	70,000.00	28,500.00
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2	Nasihat	Desh Premee	Awam	Hımmat Aur Mehnat	Insaaf Kı Pukar	Khatron Ka Khiladi	Shehenshah	Commando	Kasam	Pyar Ka Mandir	Mera Yaar Mera	Hatya	Mard Ki Zabaan
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397	Written	Answe	ers	C	HAITF	RA 7, 1	911 (SAKA))	Writ	ten Aı	nswers	398
6	50,000.00	40,000.00	50,000.00	50,000.00	50,000.00	55,000.00	50,000.00	48,760.00	45,000.00	60,000.00	55,000.00	50,000.00	70,000.00
22	«	CV.	Ø	Ø	Ø	O)	I	8	CV.	8	N	2	2
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છ	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi
2	The Great Gambler	Raat Ke Andhhere	Dahleez	Khoon Pasina	Hera Pheri	Andhaa Yudh	Zakhmi Aurat	Maa Ki Saughandh	Dil Jala	Waqat Ki Awaz	Charnon Ki Saugandh	Kanwarlal	Gunahon Ka Faisla
-	. 61	20.	21.	22.	23.	24.	25.	26.	27.	28.	59	30.	31.

3	399	Writte	n Ansı	wers		М	ARCH	1 28, 1	989		W	ritten .	Answe	ers 4	400
	မွ	45,000.00	45,000.00	65,000.00	65,000.00	50,000.00	46,000.00	55,000.00	28,000.00	31,000.00	40,000.00	55,000.00	50,000.00	65,000.00	80,000.00
	S	CV	α	O)	Q	OJ.	Ø	O.	ო	, (0)	Ο.	Q.	CV.	81	8
	4	-	***	-	-	-	-	-	~	•	-	-	-	-	~
	ဇ	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi
	23	Mera Farz	Mera Shikar	Tezaab	Mar Mitenge	Waaris	Ram Balram	Marte Dam Tak	Dil Tuj Ko Diya	Jaan Hathele Pe	Ganga Jamuna	Sagar Sangam	Qayamat Se Qayamat Tak	Paap Ko Jalakar	Dayavan
	-	32.	33.	34.	35.	36.	37.	38.	39.	40.	41.	42.	43.	44.	45

401	Writter	Answ	<i>ler</i> s	C	CHAIT	RA 7,	1911	(SAKA	I)	Wr	itten A	Ins we	rs 402
9	31,440.00	70,000.00	50,000.00	55,000.00	50,000.00	25,96,925.00		22,000.00	25,000.00	25,000.00	62,500.00	24,021.00	21,250.00
	OI	23	Q	C ₄	2	97		I	ļ	I	α	l	1
4	I	-	-		-	48		-	-	-	-	•	•
8	Hindi	Hindi	Hindi	Hindi	Hindi			Hindi	Hındi	Hindi	Hindi	Hindi	Hindi
2	Ram Avtar	Vardi	Mohabbat Ki Kasam	Maquadar Ka Sikader	Do Qaidi			Jaal	Hero	Meri Jung	Shahenshah	Waaris	Kaun Jeeta Kaun Hara
-	46.	47.	48.	49.	50.		Malaysia	, '	٥i	რ	4.	rç.	

403	Written	Answ	? / \$		MAI	RCH 2	28, 196	19		Written Answers 404			
တ	22,000.00	61,000.00	45,000.00	22,280.00	60,000.00	20,000.00	32,500.00	25,000.00	78,500.00	20.000.00	25,000.00	1,10,000.00	42,250.00
5		CV.	l	ı	ļ	I	ı	ı	I	1	i	1	ļ
4	ļ	-	₩-	-			-	-	•	-	-	-	-
3	Hindi	Hindi	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Telugu	Tamil	Tamil	Tamil
2	Aisa Pyar Kahan	Ganga Jamuna Saraswati	Guru Sishyan	Ayiram Nilave Vaa	Ganam Courtar Avargale	Parthal Pasu	En Jeevan Paaduthu	Manasukkul Mathappu	Kai Nattu	Sruthilayalu	Mappilai Sir	Jaadiketha Moodi	En Tamil En Kakkal
-	7.	ထ်	တ်	10.	1.	12.	13.	14.	15.	16.	17.	48.	19.

405	Written i	Answe	ers	Cl	HAITE	RA 7, 1	911 (SAKA)		Writ	ten Ar	ns wers	406
ဖ	28,000.00	35,000.00	30,000.00	45,000.00	45,000.00	45,000.00	45,000.00	16,465.42	25,000.00	28,000.00	1,21,241.00	30,000.00	30,000.00
S	l	I	1	1	I	I	1		I	1	I	I	1
4	-	-	-	-	-	-	-	Two VHS Cass	-	-	-	-	-
က	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil
2	Veedu Manaivi Makkal	Ithu Thaan Aarambam	Chinna Thambi Peria Thambi	Then Pondi Seemaiyile	ldhu Engal Needhi	Kaliyugam	Poovizhi Raja	AMLOO (TV Serial)	Koottu Puzhukkal	Jalii Kattu	Pudhia Yannam	En Zazhi Thani Vazhi	Kan Simittum Neram
-	20.	21.	22.	23.	24.	25.	26.	27.	28.	29.	30.	31.	32.

407	Writte	n Answ	vers		MAR(CH 28,	1989			Writte	n Ans	wers	408
9	30,000.00	22,500.00	22,500.00	13,42,007.42		1,29,942.00	36,654.00	45,872.00	52,440.00	50,000.00	37,000.00	37,088.00	36,456.00
S.	I	ا.	1	4		8	ณ	8	R	8	8	N	8
4	-	-	-	34		-	•		-	-	-	-	-
ဇ	Tamil	Tamil	Tamil			Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi
2	Rasavey Unai Nambi	Oru Varisu Uruvagirathu	Thottal Sudum		S.	Jeete Hain Shaan Se	Kasam	Veerana	Sherni	Zaizaia	Ram Avtar	Mohabat Ki Dushman	Kabzaa
-	33.	34.	35.		MALDIVES	-:	જ	က်	4	5.	ဖ်	7.	ထ်

409	Written	Answ	ers	С	HAITF	RA 7, 1	911 (SAKA))	Writ	tten Ai	nswers	s 410
ဖ	49,148.00	49,148.00	45,872.00	35,000.00	32,673.00	52,425.00	52,425.00	65,000.00	50,000.00	50,000.00	50,000.00	55,000.00	55,000.00
5	2	8	₩	7	**	7	+	8	**	₹	₹-	+	₩
4	-	₩-	*	-	-	-	* ***	•	•	-	~	y w	
, С	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi
2	Khatron Ki Khilari	Hatya	Pyar Mohabat	Aakhri Addalat	Rukhsat	·Cammando	Waqt Ki Awaz	Mahaveera	Saazish	Kanwariai	Halal Ki Kamai	Thofa Mohabat Ka	Khoon Bhari Maang
	တ်	10.	1.	12	13.	14.	15.	16.	17.	18.	19.	20.	27.

411	Written	Answ	ers	1	MARC	H 28,	1989		V	Vritten	Answ	rers	412
9	56,537.00	55.000.00	50,000.00	65,000.00	53,004.00	60,000.00	54,152.00	50,000.00	38,000.00	54,152.00	55,000.00	55,000.00	56,732.00
vs	1	-	I	2	8	QI.	۵	-	I	N	O.	8	N
4		-	-	- -	-	-	-	-	-	-	-	-	
3	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi
2	Gunahon Ka Faisla	Sagar Sangam	Zakhmi Aurat	Paak Ko Jalkar Raakh Kar Doonga	Mera Shikar	Mar Mitenge	Tezeeb	Agnee	Ganga Jamuna Saraswati	Vardi	Meri Zabaan	Gharna	Dav Pech
-	22.	23.	24.	25.	26.	27.	28.	29.	30.	31.	32.	33.	34.

413 1	Wni	tten Ar	nswers	3	Cł	TIA	RA 7	7, 19	11 (8	SAKI	4)		Writ	ten A	ns wers
9	55,030.00	55,000.00	18,79,720.00		54,626.00	49,469.96	49,469.96	49,469.96	50,541.52	55,095.00	50,541.52	23,510.00	52,950.07	46,356.00	4,82,029.99
ທ	2	N	55		8	2	2	2	2	2	2	2	2	8	50
4	-	-	98		-	-	-	-	-	-	-	-	-	-	10
8	Hindi	Hindi			Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	
2	Dost Garibon Ka	Do Qaidi			Mahaveera	Mahaguru	Wafadaar	Tamacha	7 Bijiliyaan	Mar Mitenge	Shiva Shakti	Karishma Kudrat Ka	Dost Garibon Ka	Rukhs≄.	
-	35.	% %		NIGERIA	-:	7	ෆ ්	4	ĸċ	9	7.	ထံ	6	10.	

-	2	3	4	2	9	415
NEW ZEALAND	ALAND					Writ
÷	Jeete Hain Shaan Se	Hindi	-	-	47,500.00	ten Ar
જાં	Kasam	Hindi	1	1	42,500.00	nsw e rs
			2	2	90,000.00	5
SUDAN						
÷	Junglee	Hindi	-	2	42,595.00	MARG
8	Samunder	Hindi	I	•	950.00	CH 28,
က်	Duniya Meri Jeb Mein	Hindi	One reel		2,750.00	, 1989
4	Ganga Jamuna Saraswati	Hindi	I	8	2,000.00	
ĸ.	Bhooka Sher	Hindi	-	8	41,604.00	
		•	2	7	89,899.00	Writte
SINGAPORE	ORE					n Ansı
".	Ramayan	Hindi		Umatic	6,65,000.00	Ners
તં	Andhi Gali	Hindi	Los	Loan Print	20,320.00	416

-	2	3	4	5	9	417
က်	Susman	Hindi		—ор—	22,942.50	Writter
4	Paar	Hindi		-op-	23,104.00	n Ansv
Ŋ.	Yeh Who Manzil to Nahin	Hindi		-op-	20,216.00	vers
ဖ်	Amrapali	Hindi	****	8	47,500.00	(
7.	Malgudi Days (TV Serial)	Eng.	*	1	58,634.00	CHAIT
œί	Penmani Aval Kanmani	Tamil		I	50,000.00	RA 7,
တ်	Moondru Deivanal	Tamil	-	I	20,000.00	1911
10.	Palaıvana Rajakkal	Tamil	-	ı	21,000.00	(SAKA
.	Poonthotta Kaval Karan	Tamil	-	I	88,000.00	4)
12.	Agni Natchatiram	Tamil	-	I	60,000.00	W
13.	Idhu Namma Aalu	Tamil	-	I	70,000.00	ritten A
14.	Thaaye Neeye Thuna	Tamil	-	I	26,000.00	Answe
15.	Soora Samharam	Tamil	-	I	72,000.00	rs 4
16.	Unnal Mudiyum Thambi	Tamil	8	I	1,18,000.00	18

419	Written	Алѕи	ers		MA	RCH 2	28, 19	B9		Wrl	ten Ar	iswer:	420	
မွ	87,000.00	50,000.00	60,000.00	60,000.00	56,000.00	21,000.00	50,000.00	35,000.00	30,000.00	50,000.00	40,000.00	42,000.00	19,64,216.52	
S		I	I	I	I	1	I	I	I	I	I	1	2	
4	1	-	-		-	-	-	-	-	-	-	1	24	
က	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Tamil	Татіі	Hindi		
2	Nallavan	Patti Sollai Thattathey	Uzhaithu Vazhavendum	Paadatha Thenikkal	Manamagale Vaa	Oru Iniya Udayam	Kutravalli	Dharmathin Thalaivan	En Bommekutty Annavyjju	Thaai Naadu	Vaai Kozhuppu	Pahali Aurat Pahela Mard		
-	17.	18.	19.	20.	21.	22.	23.	24.	25.	26.	27.	28.		

Hindi
Hindi
Hindi

423	Writte	n Ans	swers		M	IARCH	1 28, 1	989		W	ritten Answ	vers 424
9	52,950.08	52,950.07	3,71,477.32		50,000.00	40,587.00	45,922.50	38,151.00	55,000.00	2,29,660.50		V.C.P (T.V
5	2	2	14		-	2	2	8	2	o		Umatic
4	-	-	2		-	-		-	-	ıs		
8	Hindi	Hindi			Hindi	Hindi	Hindi	Hindi	Hindi			Hindi
2	Meri Zabaan	Guru		∢	Ghar Ghar Ki Kahani	Jaan Baar	Deewana Tere Naam Ka	Mera Yaar Mera Dushman	Guru		Q	Ramayan Serial)
-	ý	7.		TANZANIA	÷	ત્યં	က်	4	'n		THAILAND	-:

425	Writte	n Ansı	vers		HAIT	RA 7,	1911	(SAK)	A)	Writte	en Ans	wers	426
9		63,604.00	1,156.00	64,760.00		42,390.00		2,41,200.00	1,57,000.00	38,000.00	50,000.00	50,000.00	50,000.00
\ S		8	-	ო		I			Umatic	Umaric	-	8	8
4		-	I	-		-		16 mm	74	10	-		-
ဇာ		Hindi	Hindi			Hindi		Hindi	Hindí	Hindi	Hindi	Hindi	Hindi
2		Insaaf Kaun Karega	Jeete Hai Shaan Se			Massey Sahob		Massey Sahib	Bahadur Shah Zafar	Ramayan (T.V. Serial)	Kabzaa	Ram Avtar	Mohabet Ke Dushman
-	TRINIDAD	- -	٥i		TAIWAN	÷	U.K.	 .	જાં	က်	∢	'n	ှ ံ

4	127	Writte	en Ans	:W 0 /5		N	MARC		1989		V	Vritten	Answ	<i>'01</i> 'S	428
	9	60,000.00	71,820.00	60,000.00	2,60,000.00	60,000.00	5,20,245.00	50,000.00	45,000.00	50,000.00	50,000.00	69,000.00	60,000.00	2,01,103.00	5,582.10
	SQ.	8	I	N	C)	N	ო	N	N	N	N		I	I	
	4	-	-	-	-	-	N	-	-	-	-	U-Matic	-	-	One clip
\$	6	Hindi	Hindi	Hindi	Hindi	Hindi	English	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi
	25	Khatron Ki Khilari	Mircha Masala	Hatya	Aakhri Adalat	Commando	The Perfect Murder	Waqt Ki Awaz	Chha Като	Saazish	Kanwariai	Khari Khari (TV Serial)	Gunahoh Ka Faisla	Azaad	Dosti
	-	7.	æi	ი	10.	;	12.	13.	14.	15.	16.	17.	18.	19.	20.

429	5,436.48	10,800.15	6,091.77	5,557.83	CHAI	TRA 7	2,183.78	(SAK	(A) 00:000'02	6,018.96	fri	17,858.40 Jen		17,858.40 13,702.00 22,088.00
S	_	•	_	_	_	_	_	2	v	_		_		<u>a</u>
4	One clip	Two Clip	One clip	One clip	One clip	One clip	One clip	-	U-matic	One clip	One clip		Two clip	Two clip Three clip
က	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi	Hindi		Hindi	Hindi Hindi
8	Hum Dono	Baazi	Baiju Bawara	Anarkali	Nagin	Samadhi	Achut Kanya	Mera Shikar	Srikant	Manmauji	Amar Akbar Anthony		Paying Guest	Paying Guest Mirza Ghalib
-	24.	ä	ĸj	24.	83.	26 .	27.	28.	29.	30.	સં		æ	ક્ષું ક્ષું

-	2	3	4	5	9	431
%	Kagaz Ke Phool	Hindi	1	ı	2,37,416.00	Writte
36.	Andaz	Hindi	-	ı	2,79,290.00	n Ans
37.	Ganga Jumna Saraswati	Hindi	ღ	1	1,14,000.00	wers
38.	Naam	Hindi	One clip		7,720.00	
39.	Vardi	Hindi	-	-	60,000.00	N
	Meri Zabaan	Hindi	-	2	50,000.00	IARCH
41.	Saudagar	Hindi	-	ł	60,000.00	1 28, 1
3 i	Dost Garibon Ka	Hindi	-	-	50,000.00	989
43.	Gharana	Hindi	-	2	50,000.00	
4.	Carvan	Hindi	One clip		8,850.00	И
45.	Baaz	Hindi	Two clip		10,769.00	/ritten
46.	Antarjali Yatra	Beng.	-	1	3,65,642.00	Answe
47.	Abhiman	Hindi	One Clip		8,441.00	ers (
48.	Татаѕ	Hindi		1	7,78,761.00	432

-	2	ဇ	4	5	9	433
49.	Dharmathin Thalaivan	Tamil	-	1	50,000.00	Written
99	En Purushanthan Enakku Mattuntham	Tamil	-	I	52,000.00	Answers
CALCUTTA	^r A					
51.	Kabuliwala	Beng.	1	_	67,000.00	CHA
		•	33	33	46,84,566.46	NTRA
USA						7, 191
. -	Mirch Masala	Hindi	I	ı	3,27,750.00	1 (SA
તં	Maha Bharat (TV. Serial)	Hindi	U-matic		7,00,000.00	KA)
		'			10,27,750.00	
U.S.S.R.		I				Writte
	Subah	Hindi		1	1,39,350.00	n Ánsv
6	Kaash	Hindi	-	1	6,50,000.00	vers
က်	Pariwar	Hindi		1	6,50,000.00	434

435	Writter	<i>Ans</i> w	rers		M	ARCH	28, 19)89		Wr	itten A	Vnswei	rs 436
8	6,50,000.00	6,00,000.00	8,50,000.00	6,00,000.00	6,50,000.00	6,75,000.00	6,50,000.00	6,60,000.00	6,60,000.00	6,60,000.00	6,00,000.00	6,75,000.00	93,59,350.00
3	l	I	I	I	1	I	I	I	I	I	ı	1	
4	-	-	-	-	•	-	-	-	~	-	-	-	15
3	Hindi	Hindi	Hindi	Tamil	Hindi	Hindi	Hindi	Hindi	Telugu	Telugu	Mai.	Hindi	
2	Pyar Karke Dekho	Antarjali Yatra	Dance Dance	Kadalora Kavithagal	Aulad	Mr. India	Pushpak	Haadsa	Sitara	Swayam Krushi	Anantharam	Wo Didn Aayega	
-	4	ن	ø	7.	ထံ	Ġ.	.01	-	12	. 5	4.	. 5.	

437	Writte	n Ansı	vers	(CHAITR	A 7, 19	11 (S	AKA)	V	Vritten A	Answers	438
9		57,780.00	57,760.00	1,15,520.00		61,538.46		64,087.75		42,360.00		50,541.51
25		I	1	ı				1				Ī
4		-	-	8				-		U—Matic		-
တ		Hindi	Hindi			Hindi		Eng.		Eng.		Hindi:
23	2	Ardh Satya	Masoom		RK	Swamy	ш	Malgudi Days		Malgudi Days	YOGOSLAVIA (MADRAS)	Malgudi Days
-	VIETNAM	- -	તાં		DENMARK	~	FRANCE	÷	IRAN		YOGOS	-:

439	Written .	Written Answers			MARC	H 28,	1989		Written Answers				
9		22,321.00	72,862.51		19,763.75		7,915.00	7,915.00	1,62,699.00	1,75,206.40	1,00,314.90	53,000.00	1,78,533.20
5			Ţ				ı	1	!	4	1	l	I
4		U—Matic	-		Loan Print		-		4	4	8	-	4
8		Hindi			Hindi		Tamil	Tamil	Tamil	Tamil	Tamil	Татіі	Tamil
2	Ψ.	Aaj Ka Robindhood		FINLAND (CALCUTTA)	White Elephant	SRI LANKA (MADRAS)	Киткитат	Manam Oru Kurangu	Mangamma Sabatham	Marumagal	Solvadellam Unmai	Gramathu Minnal	Kaadal Parisu
-	CALCUTTA	κ,		FINLAND	÷	SRI LANK	÷	٥i	က်	4	ĸi	ý.	7.

441		Writte	n Ansı	vers	(CHAIT	'RA 7,	1911	(SAK	A)	Wr	itten Answe	ers 4	42
w.		98,514.00	1,02,468.50	1,03,238.00	27,177.70	1,48,925.00	1,48,959.05	30,100.00	1,03,952.60	1,25,661.40	1,26,250.00	92,500.00	1,03,016.00	1,27,935.00
u	C	I	I	I	I	I	I	I	I	I	ı	I	I	I
	4	61	α	82	-	ო	ო	-	8	ო	2	-	ო	8
c	2	Tamil	Tamil	Tamil	Eng.	Tamil	Tamil	Eng.	Tamil	Tamil	Tamil	Tamil	oi Tamil	Tamil
c	2	Oru Iniya Udhayam	Annai En Deivam	Mandhira Punnagai	Malgudi Days	Punnagai Mannan	Velaikkaran	Crazy Jungle Adventure	Pattisollai Thattathe	Agni Natchthiram	Dharmathin Thalaivan	Soora Samharam	Chinna Thambi Periya Thambi	Guru Sishyam
	-	œi	တ်	10.	11.	12.	13.	4.	15.	16.	17.	18.	9.	%

4	443	Writte	n Ansı	vers	
	9	1,27,935.00	1,47,234.09	22,99,449.89	
	ဌ	I	ı	1	
	4	-	3	48	
	ဇ	Tamil	Tamil		
	2	Oru Kaidiyin Diary	Kakki Chattai		
	-	24.	22.		

MARCH 28, 1989 Written Answers 444

2nd T.V. Channel at Hyderabad

3697. SHRI T. BALA GOUD: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) whether there is any proposal to provide a second T.V. channel at Hyderabad in view of the new T.V. studio opened there;
- (b) if so, the details thereof and the time by which it will be set up; and
 - (c) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIH.K.L. BHAGAT): (a) to (c). As per the approved scheme under the Plan, the second channel service was planned to be introduced in the metropolitan cities of Delhi, Bombay, Calcutta and Madras only. No funds have, therefore, been allocated under the Seventh Plan for introduction of similar service in any other city.

Low Power Transmitters In A.P. in Seventh and Eighth Plans

3698. SHRI T. BALA GOUD: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

- (a) the number of Low Power T.V. Transmitters proposed to be set up in Andhra Pradesh during the last year of Seventh Plan (1989-90) and first three years of Eighth Plan (1990-93);
- (b) the percentage of area and population to be covered by these stations; and
- (c) the percentage of area and population likely to be covered by the end of Eighth Plan?

THE MINISTER OF PARLIAMEN-

TARY AFFAIRS AND MINISTER OF IN-FORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) to (c). During the remaining period of the Seventh Plan, one high power transmitter, three low power transmitters and two TV transposers are envisaged to be set up in Andhra Pradesh. Besides, one more high power transmitter envisaged to be set up in the State, under the Seventh Plan, is expected to be commissioned during 1990-91. On commissioning of these transmitters, TV service is expected to be available to about 66% area and 77% population of Andhra Pradesh compared to the present coverage of 49.7% area and 65.7% population.

It is not yet the stage to firm up the VIII Plan proposals for Doordarshan.

Work-Load in Telecom Factory, Calcutta

3699. SHRI ATISH CHANDRA SINHA: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the work-load of the Telecom Factory, Calcutta, has fallen sharply due to non-availability of raw materials, etc;
- (b) whether a large number of workers in the factory has been rendered jobless or surplus as a result thereof; and
- (c) the action proposed to be taken to increase the work-load in the factory immediately?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) No, Sir. The work-load has not fallen due to non availability of Raw materials.

- (b) Does not arise.
- (c) Some new products like Pay-

phones, CD Cabinets etc., are to be manufacture at Telecom Factory Calcutta.

Production of Pesticides

3700. SHRI P.R. KUMARAMANGA-LAM: Will the Minister of INDUSTRY be pleased to state:

- (a) whether there is shortage of pesticides largely due to exports; and
- (b) the production of different pesticides and their exports during the last three years?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No, Sir.

(b) Production and exports of pesticides during the last three years are as follows:

Production	Quantity in Tonnes
1985-86	54.92
1986-87	56.30
1987-88	56.92
Exports	Value in Crores Rs.
Exports 1985-86	Value in Crores Rs. 39.77
•	

Policy on Newsprint Distribution

3701. SHRI AJOY BISWAS: Will the Minister of INFORMATION AND BROAD-CASTING be pleased to state:

(a) whether Government have formulated a new policy on newsprint distribution; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) No, Sir.

(b) Does not arise.

S.T.D. Facility for Bhawani Patna in Orissa

3702. SHRI JAGANNATH PATTNAIK: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposal to connect Bhawani Patna in Orissa with S.T.D. facility; and
- (b) if so, the progress made so far and when the work is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir.

(b) At present, an emergency earth station has been provided at Bhawani-Patna through which an Operator Trunk Dialling (OTD) Circuit has been provided. A regular earth station will be provided and STD facility given by March 1990.

Power Connections Under R.E. Programme

3703. SHRI JAGANNATH PATTNAIK: Will the Minister of ENERGY be pleased to state:

(a) whether the Planning Commission had conducted a survey in regard to the major difficulties such as frequent power interruptions, fluctuations in voltage, absence of repair and delay in providing connections etc., being experienced by those who have been provided power con-

nections in rural areas under the rural electrification programme:

- (b) if so, the outcome thereof; and
- (c) the action proposed to be taken by Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINIS-TRY OF ENERGY (SHRI KALPNATH RAI): (a) No survey has been conducted by the Planning Commission in the recent past.

(b) and (c). Do not arise.

Industries Established in Punjab

3704. SHRI KAMAL CHAUDHRY: Will the Minister of INDUSTRY be pleased to state:

- (a) the total number of industries set up in Punjab during the last three years;
- (b) the number of persons employed in those industries:
- (c) whether any new industry in likely to be set up in Punjab during the remaining period of the current Plan; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRIM, ARUNACHALAM): (a) Under the provisions of the Industries (Development & Regulation) Act, 75 industrial licences were granted during 1986 to 1988 for Punjab. Out of these, 20 industrial licences were for "Carry-on-Business". It generally takes about four to five years for an industrial project to fructify. Gestation period, however, varies from industry to industry. As such the above industrial licences would be at various stages of implementation.

- (b) Monitoring of the progress of implementation of industrial licences issued is done by the State Government and the Administrative Ministry/Department concerned. Information regarding actual number of persons employed, is not, centrally maintained in the Secretariat for Industrial Approvals, Ministry of Industry.
- (c) Yes, Sir. 47 letters of intent have been issued during 1988 and January, 1989 for setting up of industries in Punjab.
- (d) Details, such as name and address of the undertaking, location of the unit, item(s) of manufacture and capacity etc. in respect of all letters of intent issued are published regularly in the 'Monthly Newsletter' by the Indian Investment Centre. Copies of this publication are being sent to the Parliament Library regularly.

Export of Motor Cycles

3705. DR. PHULRENU GUHA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether a number of countries have shown interest in the import of motor cycles from India: and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUS-TRY (SHRI M. ARUNACHALAM): (a) and (b). During the year 1988, following exports have been reported by major manufacturers of Motorcycle/mopeds:

	Name of the Manufacturer	Qty.
1.	M/s. Enfield India Ltd. (50 ∞ and 350 cc motorcycles)	911
2.	M/s. Escorts Ltd (Rajdoot motorcycles)	14
3.	M/s. TVS-Suzuki Ltd (Mopeds)	5000
4.	M/s. Atlas Auto Industries Ltd (Mopeds)	400
5.	M/s. Hero-Honda Motors Ltd (Motorcycles)	10

These vehicles have been exported to UK, Japan, Luxemburg, Finland, Sweden, France, Nepal, Denmark, W. Germany, Netherlands, Bangladesh, Australia, Hungary, Togo, Tunisia, Egypt, Sri Lanka.

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Vacancies in Music Section of Air Vadodara

3706. SHRI RANJITSINGH GAEKWAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state.

- (a) the details of the sanctioned posts in the Music Section of Air Vadodara as on 31 December 1970, 31 December 1980 and 31 December 1988;
- (b) the details of the existing vacancies and the period thereof;

(c) whether there is an acute shortages of staff in the Music Section and the programmes fixed for Baroda lapse due to shortage of music staff; and

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(d) the steps taken to fill up the existing vacancies of artists in AIR, Vadodara?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) and (b). The details of the sanctioned posts and existing vacancies in Music Section of All India Radio, Vadodara have been given in the statement below.

- (c) No, Sir.
- (d) The recruitment action for filling up various vacant posts has been taken.

STATEMENT

A. Details of sanctioned posts in the Music Section of All India Radio, Vadodara:

As on date	Sa	nctioned post		
31.12.1970	1.	Producer	,	1
	2.	Composer		1
	3.	Instrumentalists		16
31.12.1980	1.	Producer	-	1

As on date	Sanctioned post			
	2.	Composer		1
	3.	Instrumentalists		15
31.12.1988	1.	Programme Executive Music (converted from Producer's post)	_	1
•	2.	Composer		1
	3.	Instrumentalists		10

B. Details of the existing vacancies and since when:

Name of the post	Number of post	Since	when vacant
Composer	1		26.11.1987
Programme Executive	1		01.01.1988
Instrumentalists	5	(i)	21.06.1984
		(ii)	26.01.1986
		(iii)	27.03.1987
		(iv)	04.08.1987
		(v)	16.01.1989

Foreign Collaboration Proposals

3707. SHRI SYED SHAHABUDDIN: Will the Minister of INDUSTRY be pleased to state:

- (a) the number of foreign collaboration proposals approved during 1988;
- (b) the number included therein which involve foreign capital investment;
- (c) the number of proposals approved in 1986, 1987 and 1988 which have become operational on 1 January, 1989;

- (d) whether most of the proposals envisage collaboration with European countries, namely Federal Republic of Germany (FRG), France, Italy, Switzerland and U.K. apart from U.S.A. and Japan; and
- (e) if so, the percentage of each of these countries, year-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). During the year 1988, 926 foreign collaboration proposals were approved by the Government. Out of these, 282 involved

foreign capital investment.

(c) Total number of foreign collaborations approved during 1986, 1987 and 1988 are 957, 853 and 926 respectively. Follow up of the approvals and monitoring of their implementation is the responsibility of the Admn. Ministries. No centralised information is available about the number of foreign

collaborations which have become operational on 1 January, 1989.

(d) and (e). A statement showing the country-wise break-up of foreign collaboration approvals in respect of FRG, France, Italy, Switzerland and U.K., USA and Japan during the period 1986-88 and their respective share thereof is given below.

STATEMENT
Country-Wise Break-Up of the Foreign Collaboration Approvals Issued During the Period 1986 to 1988

Үөаг	Total No. of FC Approvals	Total	No. of FC Approv	als in Favour o	Total No. of FC Approvals in Favour of the Countries and Respective Percentage Thereof.	Respective	Percentage	Thereof.
		FRG	FRANCE	ITALY	SWITZERLAND	UK	USA	JAPAN
1	2	3	4		5	9	2	80
1986	957	183	39	58	32	130	189	111
		(19%)	(4%)	(%9)	(3%)	(14%)	(50%)	(12%)
1987	853	149	44	50	31	122	196	71
		(17%)	(2%)	(%9)	(4%)	(14%)	(23%)	(8%)
1988	926	178	42	53	4	134	191	96
		(19%)	(%9)	(%9)	(4%)	(14%)	(21%)	(10%)

issue of Commemorative and Postage Stamps

3708. SHRI SYED SHAHABUDDIN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the personalities/events/institutions which were proposed for commemoration by the issue of commemorative special postage stamps in 1988 but were not included in the programme; and
- (b) the programme for issue of such stamps during 1989 as has been finalised so

far?

THE MINISTER OF STATE IN THE MINISTER OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The information is being collected and will be laid on the Table of the House.

(b) Information in regard to commemorative/special postage stamps already issued so far during 1989 is given in the statement-I below. The tentative programme for issue of such stamps during 1989 finalised so far is given in the statement-II below.

STATEMENT- I

Commemorative/Special Postage Stamps already issued so far during 1989

	, ,	
1.	02.01.89	Harekrushna Mehtab
2.	02.01.89	Mannathu Padmanabhan
3.	10.01.89	Lok Sabha Secretariat
4.	11.01.89	State Museum Lucknow
5 .	17.01.89	Baldev Ramji Mirdha
6-9 .	20.01.89	India-89 (World Philatelic Exhibition)
10.	31.01.89	Don Bosco
11.	8.02.89	3rd Cavalry
12.	13.02.89	Dargah Sharif, Ajmer
13.	15.02 89	President's Review of the Naval Fleet.
14.	08.03.89	B.G. Kher

STATEMENT- II

Tentative stamp issue programme for rest of 1989

SI. No.	Name	Tentative cate
1	2	3
		March
1.	Laxman Nayak	29th
2.	Rao Gopal Singh of Kharwa	30th
		April
3.	Raj Kumari Amrit Kaur	13th
4.	S.D. Kitchlew	13th
5.	Allahabad Bank	24th
6.	Bishnu Ram Modhi	24th
7.	Punjab University, Chandigarh	to be decided
8.	Sydenham College, Bombay	to be decided
		Мау
9.	Sankaracharya	9th
10.	Asaf Ali	11th
11.	Military Farms	to be decided
		June
12.	DAV Movement	1st
13.	Kirloskar Group of Industries	20th
14.	Dakshin Gangotri PO	21st
15.	Indian Cinema	to be decided
16.	Sayaji Rao Gaekwad III	to be decided

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1	2		3
			July
17.	CRPF		to be decided
			August
18.	Mohun Gagan A	hthletic Club/Football	18th
19.	Namakkal Kavig	nar	24th
			September
20.	Dr. S. Radhakris	shnan	5th
			October
21.	Shyamji Krishan	Verma	4th
22.	Wild Life		6th
23.	Acharya Narend	era Devji	31st
24.	Epilepsy Confer	ence	to be decided
			November
25.	Acharya Kriplani		11th
26-27.	Pt. Jawaharlal N	ehru	14th
28.	Sir Gurunath Bo	woor	20th
29.	Walchand Hiracl	nand	23rd
			December
30.	Balkrishna Navir	1	8th
31.	Sunder Lal Shar	ma	20/21st
32.	Kamal Ataturk		to be decided
33.	Folk/Tribal Danc	es/Arts of India	to be decided

[Translation]

Electrification of Villages in Jalsalmer, Rajasthan

3709. SHRI VIRDHI CHANDER JAIN: Will the Minister of ENERGY be pleased to state:

- (a) the number of villages in Jaisalmer district of Rajasthan electrified so far under the rural electrification programme;
- (b) the number of proposals for electrification of villages in Jaisalmer district sent by the Rajasthan State Electricity Board to Union Government under rural electrification programme which are still under consideration;
- (c) whether the headquarters of Jaisalmer district is not connected with 132 K.V. line:
- (d) if so, the schemes formulated and steps taken therefor; and
- (e) the time by which 132 K.V. line would be connected to Jaisalmer?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):

- (a) In Jaisalmer district of Rajasthan, 83 villages have been electrified by the end of February, 1989.
- (b) No proposal is pending with Rural Electrification Corporation for financial assistance for rural electrification programme.
- (c) to (e). At present Jaisalmer is not connected to the 132 KV transmission system of Rajasthan and power to Jaisalmer is fed over 33 KV lines. The proposal for establishment of 1x6 MVA, 132/33 KV sub-station at Jaisalmer and construction of 132 KV Pokaran-Jaisalmer S/C line was covered by

Rajasthan State Electricity Board in their Seventh Plan Project Report for transmission and transformation works. This project report at an estimated cost of Rs. 9121 lakhs has been accorded techno-economic clearance of Central Electricity Authority. The work on the 132 KV lines are taken up by Rajasthan State Electricity Board in a phased manner depending upon inter-se priority fixed by the Board and the resources available with them.

Additional Transmission line from Singrauli

3710. SHRI VISHNU MODI: Will the Minister of ENERGY be pleased to state:

- (a) whether the existing transmission lines from Singrauli inadequate to evacuate power when Singrauli power station works to its full installed capacity; and
- (b) if so, the steps taken or proposed to be taken to provide additional transmission lines?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI): (a) No, Sir.

(b) Does not arise.

Allocation of Power of Rajasthan from Central Power Stations

- 3711. SHRI VISHNU MODI: Will the Minister of ENERGY be pleased to state:
- (a) whether the allocation of power of Rajasthan from Central Power Stations has been reduced considerably;
 - (b) if so, the reasons therefor; and
- (c) the details of the criteria adopted for allocation of power to various States/Union

Territories from the Central Power Stations?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALP NATH RAI):

(a) to (c). There is no reduction in the firm allocation to Rajasthan from the Central Power Stations. The supply of power to Rajasthan from out of the 'unallocated' portion has varied from about 7% to about 20% during the current financial year so far, keeping in view the relative power position in the various States/Union Territories of the Region.

The criteria adopted for the allocation of power from the Central Stations are shown in the statement below.

STATEMENT

Central Sector Thermal Power Projects

- (i) 15% power is kept unallocated at the disposal of the Centre to meet the urgent requirements of individual States in the Region from time to time.
- (ii) 10% power is allocated to the "Home State" in which the power station is located,
- (iii) The balance 75% power is distributed amongst the beneficiary States in the Region, including the "Home State", in accordance with the energy consumption by, and the Central Plan assistance to, the States during the last five years. The needs of the Union Territories are also met by appropriate allocation.

Central Sector Hydro-Electric Power Projects

(i) 15% of the generation capacity

- is kept as "unallocated" at the disposal of the Central Government to be distributed within the Region or outside, depending upon overall requirements;
- (ii) The "Home State" i.e. where the project is located is supplied 12% of power from the energy generated by the power station, free of cost. The 'energy generated' figures for the purpose is calculated at the bus-bar level, i.e. after discounting the auxiliary consumption but without taking into account the transmission line losses; and
- (iii) The remaining power (73%) is distributed between the States of the Region (including the "Home State") on the basis of Central assistance given to various States in the Region during the last five years and on the basis of consumption of electricity in the States in the Region in the last five years, the two factors being given equal weightage.

Funds Raised by ONGC from Japanese Capital Market

3712. DR. KRUPASINDHU BHOI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the total amount raised by the Oil and Natural Gas Commission from Japanese capital market during the last three years;
- (b) whether the Oil and Natural Gas Commission has taken steps to raise more funds from Japanese capital market; and
 - (c) if so, the projections made therefor

for 1989-90?

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THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM ADUTT): (a) to (c). During the last three financial years, Oil and Natural Gas Commission has raised in the Japanese Capital market different loans for a total of about Yen 74 Billion. Oil and Natural Gas Commission also proposes to issue 2nd Samurai Bond shortly. The projections for the year 1989-90 are yet to be finalised.

Expansion of Petroleum Sector in Eighth Plan

3713. DR. KRUPASINDHU BHOI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state the details of the various schemes drawn up for the expansion of petroleum sector in the Eighth Five Year Plan?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): Details of schemes for expansion of the petroleum sector in the Eighth Five Year Plan have not yet been finalised.

Investment in Petrochemical Sector

- 3714. DR. KRUPASINDHU BHOI: Will the Minister of INDUSTRY be pleased to state:
- (a) whether Government have a proposal to give major thrust to the petrochemical sector during the Eighth Plan; and
 - (b) if so, the total investment proposed

to be made in this sector in the Eighth Plan?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

(b) The Eighth Five Year Plan is yet to be formulated

Setting up of Telephone Exchanges during Seventh Plan

3715. SHRI HARIHAR SOREN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of telephone exchanges set up in different States during the last three years;
- (b) whether Government propose to set up more telephone exchanges under the tele-communication programme for the Seventh Plan; and
- (c) if so, the number of telephone exchanges proposed to be set up during the remaining period of the Seventh Plan, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) About 2267 telephone exchanges were set up in different States during the last three years.

- (b) Yes, Sir.
- (c) The number of exchanges planned to be set up during 1989-90 is given in the statement below.

STATEMENT

Number of Exchanges Planned to be set up during 1989-90 in various States

1. Andhra Pradesh

60

20

2. Bihar

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3.	Gujarat		8	30
4.	Jammu & K	ashmir	1	10
5.	Karnataka		17	70
6.	Kerala		٨	Nil
7.	Madhya Pra	adesh	4	1 5
8.	Maharashtr	a	15	52
9.		rn States (Manipur, Meghalaya, ⁻ agaland and Arunachal Pradesh)	·	15
10.	Assam		3	30
11.	Haryana		6	60
12.	Himachal P	radesh	2	25
13.	Punjab		4	1 5
14.	Orissa		4	10
15.	Rajasthan		7	75
16.	Tamıl Nadu		5	53
17.	Uttar Prade	sh	7	75
18.	West Benga	al	2	25
19.	Delhi U.T.		100-100-100-100-100-100-100-100-100-100	6

Tyre and tube industry in Orlssa in collaboration with USSR

3716. SHRI HARIHAR SOREN: SHRIMATI JAYANTI PAT-NAIK:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have ap-

proved a proposal to set up a tyre and tube industry in Orissa in collaboration with USSR:

- (b) if so, the site selected therefor;
- (c) the cost of the plant; and
- (d) the expected time of its commercial production?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Government have not received any proposal to set up a tyre and tube industry in Orissa in collaboration with USSR.

(b) to (d). Do not arise.

[Translation]

Setting up of Public Sector Undertaking in Madhya Pradesh

3717. SHRI MAHENDRA SINGH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Union Government propose to set up any public sector undertaking in Madhva Pradesh in the near future; and
 - (b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) There is no proposal to set up any Central Public Sector Undertakings in Madhya Pradesh in the remaining period of the Seventh Plan period.

(b) Does not arise.

Setting up of Petrochemical Complex in Madhya Pradesh

3718. SHRI MAHENDRA SINGH: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Madhya Pradesh Government have requested for setting up a petrochemical complex in the State based on the natural gas from Bombay High; and
 - (b) if so, the present position thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

(b) Decision on such cases is taken on techno-economic considerations.

Allotment of LPG Agency in Tamluk, West Bengal

3719. SHRI SATYAGOPAL MISRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to refer to the reply given on 6 April, 1988 to Unstarred Question No. 5684 regarding LPG agency at Tamluk in District Midnapore, West Bengal and state:

- (a) whether a regular LPG dealer has been appointed there;
 - (b) if not, the reasons for delay; and
- (c) when a regular LPG dealer will be appointed there?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHMA DUTT): (a) and (c). Letter of Intent in respect of this distributorship has been issued on December 28, 1988.

(b) Does not arise.

Auto Dialling Facility for Local Calls in Satara District, Maharashtra

- 3720. SHRI PRATAPRAO B. BHOSALE: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) whether the subscribers of Wai area under Satara district in Maharashtra have to depend upon telephone exchange for their local calls causing hardships to them;
- (b) whether Government have received any requests to provide auto dialling facility for local calls to the subscribers of Satara District; and

(c) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) Yes, Sir, Wai being a Manual Exchange, local calls are put through by telephone exchange operators as in case of any other manual exchange.

- (b) No specific request has been received.
- (c) There are a number of manual exchanges in Maharashtra Circle with capacity more than that of Wai which are yet to be automatised. In Satara District there are 6 manual exchanges to be automatised. These will be automatised in their turn during the Eighth Plan period.

Waiting List for Telephone Connections at Bhuinj in Maharashtra

- 3721. SHRI PRATAPRAO B. BHOSALE: Will the Minister of COMMUNI-CATIONS be pleased to state:
- (a) whether there is a long waiting list for telephone connections in Bhuinj area under Satara District of Maharashtra:
- (b) if so, the details thereof as on 15th March, 1989;
- (c) whether there is a proposal for expansion of the existing capacity of telephone exchange at Bhuinj; and
- (d) if not, how Government propose to wipe out the waiting list?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) and (b). As on 15.3.89, 66 persons are on the waiting list for telephone connections in Bhuinj under Satara District of Maharashtra. All these applicants are in General category.

(c) and (d). The present 45 lines exchange is proposed to be expanded by 45 lines during the year 89-90 which will give relief to about 40 waiting list subscribers. The remaining applicants shall be provided with telephone connections in early Eighth Plan period after augmentation of the Exchange capacity.

Opening of Post Offices in Villages

- 3722. SHRI KAMLA PRASAD SINGH: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether during the Sixth Plan it was targeted to extend the postal and telecommunication services to all parts of the country:
- (b) if so, whether the target has been achieved and all villages with population of 1000 and above provided with post offices;
- (c) if not, the details of the villages in Jaunpur district of Uttar Pradesh having population of 1000 and above which have still not been provided with post offices; and
- (d) the steps taken to open post offices in such villages?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) The Sixth Plan (1980-85) envisaged (i) opening of 8000 new post offices and (ii) provision of telecommunication facilities to practically all the villages with a population of 5,000 in ordinary areas and 2500 or more in hilly/backward areas depending upon feasibility.

(b) 85.25% of the postal targets and 93% of the telecom, targets were achieved. Post Offices are opened on the basis of a grouped population 3,000 in rural areas and 1500 in hilly/tribal areas, subject to the nearest available post office being not nearer

than 3 Kms. A single village with a population of 1,000 does not by itself constitute a unit for opening of a Post Office.

(c) and (d). The Information is being collected and will be laid on the Table of the House.

Departmental S.T.D. Call Offices in Delhi

- 3723. SHRIMATI D.K. BHANDARI: Will the Minister of COMMUNICATIONS be pleased to state:
- (a) whether some departmental S.T.D. call offices have been set up in Delhi;
- (b) if so, the details regarding functioning of these offices;
- (c) whether Government propose to set up more such offices in Delhi in future;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether Government propose to set up such offices in other States also; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): (a) to (f). The information is being collected and will be laid down on the Table of the House.

Award for T.V. Serials on Educational and Cultural Values

- 3724. SHRIMATI D.K. BHANDARI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether Government propose to award best serial shield to T.V. Serials for

their educational and cultural values;

- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken or proposed to encourage the producers of such T.V. Serials?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): (a) to (d). A scheme already exists in Doordarshan under which awards (Cash awards and running shields) are given to various categories of programmes, including programmes on educational and cultural themes, produced by Doordarshan. It is also envisaged to bring sponsored programmes produced by private producers under this scheme.

Registration of Titles

3725. SHRI SYED SHAHABUDDIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of applications for registration of titles pending with the Registrar of Newspapers of India on 1st January 1986, 1st January, 1987 and 1st January, 1988;
- (b) the number of fresh applications received during 1986, 1987 and 1988;
- (c) the number of applications disposed of during 1986, 1987 and 1988; and
- (d) the number of fresh titles registered during 1986, 1987 and 1988?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT):

Written Answers

	1986	1987	1988
(a)	Nil@	654	657
(b)	15,008@	14,659	15,283
(c)	14,354	14,656	15,229
(d)	6,246	7,511	7,625

@ Although the Title cell had no application pending as on 1.1.1986, some applications were in the pipeline. The same were received in the Title Cell after 31.12.1985 and treated as fresh receipts for the year 1986.

Accidents in Mines of BCCL

3726. SHRIR.P. DAS: Will the Minister of ENERGY be pleased to state:

- (a) the number of persons killed in accidents in the mines of the Bharat Coking Coal Limited since nationalisation, particularly, in the East Basseniya Colliery;
- (b) the number of cases where dependents of the deceased were given employment and the cases where employment was not given; and
- (c) the reasons for denying employment to them?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINIS-TRY OF ENERGY (SHRI C.K. JAFFER SHARIEF): (a) In all, 829 persons have died due to to accidents in the mines of the Bharat Coking Coal Limited since nationalisation. Of these, six persons died in East Bassuriya Colliery between 1973 and as of now.

(b) and (c). As a policy, the coal companies do provide employment and other rehabilitation assistance to dependents of those who die in accidents, except in cases where there is succession dispute or dependents, being minor, cannot be offered employment immediately. In such cases also, on resolution of the dispute and the minor having come of age, jobs are provided at appropriate time. In case of East Bassuriya Colliery, employment has been given in four cases; in one case nobody has turned up to claim employment. In the sixth case, relating to an accident of 1973, the dependent of the deceased employee was only of five years of age at the time of the accident. He has now come of age and his case for employment is being processed by the company.

[Translation]

Increase in Price of DMT/PTA

3727. SHRI DINESH GOSWAMI: SHRI BALWANT SINGH RA-**MOOWALIA:**

Will the Minister of INDUSTRY be pleased to state:

- (a) whether the financial burden on the polyester staple fibre and yarn industry has increased due to the recent increase in prices of Di-methyl Terepthalye and Purified Terepthalye Acid (DMT, PTA);
- (b) whether ployester staple fibre industry had to bear additional financial burden due to the increase in prices of these

commodities a few months back as well;

(c) whether Government propose to take some effective steps to check the continuous increase in the prices of this raw material; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b). The DMT and PTA manufacturers increased their selling prices more than once between August, 1988 to February, 1989. This in turn resulted in increase in cost of production of polyester staple fibre, ployester filament year etc.

(c) and (d). Effective from March 1, 1989 the import duty on paraxylene has been reduced and as a sequel to this, the DMT and PTA manufacturers have reduced their selling prices recently to some extent.

[English]

Shortage of raw materials for Zinc Sulphate Industry

3728. SHRI VISHNU MODI: Will the Minister of INDUSTRY be pleased to state:

- (a) whether Zinc Sulphate Industry is facing acute shortage of raw material like Zinc Ash; and
- (b) if so, the steps taken or proposed to be taken by Government to make available adequately the raw materials to the Industry on reasonable rates?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVEL-OPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir, there have been reports about shortage of Zinc Ash.

(b) Import of Zinc Ash which is a main

raw material for Zinc Sulphate Industry has been allowed under OGL, Custom duty on Zinc Ash has also been reduced.

Diversification of Business by Peerless General Finance and Investment Company

3729. KUMARI MAMATA BANERJEE: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Management of the Peerless General Finance and Investment Company Limited is trying to close its main and original business of small savings and diversifying into various fields;
- (b) if so, the fields in which the Company is trying to make a dent;
- (c) whether the Company has sought permission from Government in this regard and whether the permission has since been granted; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) to (d). Necessary information is being collected and will be laid on the Table of the House.

12.05 hrs.

(Interruptions)

[English]

MR. SPEAKER: I have allowed not anybody.

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur): We are keeping quiet. Please bring

the House to order and then we will raise the procedural point.

MR. SPEAKER: Only you are keeping quiet and not others.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): We are keeping quiet. Call one by one.

PROF. MADHU DANDAVATE: I will open my mouth when you call me. Please bring the House to order. (*Interruptions*)

MR. SPEAKER: How am I to do it? All of you are shouting.

PROF. MADHU DANDAVATE: They are Ruling Party Members. They have no responsibility for conducting the House? What is the Parliamentary Affairs Minister doing? Has he no responsibility to help you in conducting the House? I want to ask has the Parliamentary Affairs Minister no responsibility to help the Speaker to conduct the House? (Interruptions)

KUMARI MAMATA BANERJEE (Jadavpur): You are not our guardian. (Interruptions)

PROF. MADHU DANDAVATE: I assure you, I will take the responsibility for maintaining order as far as Opposition Members are concerned. Ask the Parliamentary Affairs Minister to take the responsibility for the Ruling Party Members.

MR. SPEAKER: All right. One by one...

(Interruptions)

MR. SPEAKER: What a spectacle, my God!..

(Interruptions)

MR. SPEAKER: I think I should adjourn the House now. Should I adjourn the House, If you don't want to work? Nobody wants to work here.

SHRI BASUDEB ACHARIA: We want to work. (Interruptions)

MR. SPEAKER: Without rhyme or reason, points of order or disorder, all the time are there. I can settle anything within the bounds of the rules. That is what I can do. If you just change the rules and say that there should be a free for all, it might be all right for you. But what can I do?

(Interruptions)

MR. SPEAKER: I do not know what is going to happen in Tamil Nadu or anywhere else; I only know what is going to happen in the Parliament here. That is my responsibility. And the simple thing is that any point of order or anything else from any side can be done within the bounds of the rules. But if you do not listen and you just want to shout and think that whatever you say is right, then it is up to you.

(Interruptions)

AN HON. MEMBER: We agree with you.

MR. SPEAKER: You do not agree; you agree when you need it. All right, sit down now.

Now, let us see what it is. I will ask somebody, if he is allowed to speak by others, to say what he wants and what he puts under the rules. I will first ask him, under what rule, what section he is going to do it. If it is permissible under the rules, I will allow that, otherwise I will disallow that. So simple it is. But if you go on shouting, I have no choice except to adjourn the House and go to my chamber.

(Interruptions)

MR. SPEAKER: I have not asked anyone so far.

KUMARI MAMATA BANERJEE: Sir. under the rules. I want to raise one point of order.

MR. SPEAKER: Under which rule?

KUMARI MAMATA BANERJEE: Under Rule 193.

MR. SPEAKER: What is that?

(Interruptions)

MR. SPEAKER: Why are you laughing? You make a mockery of everything. Rule 193 says:

> "Any member desirous of raising discussion on a matter of urgent public importance may give notice..."

Give me a notice. If it is permissible under the rules, I will allow it.

KUMARI MAMATA BANERJEE: I have given notice because there is total constitutional breakdown in different parts of the country.

MR. SPEAKER: I do not know. Not like this; it is not an explanation here. I will take it into consideration; if it is permissible under the rules to admit that motion, I will admit it.

KUMARI MAMATA BANERJEE: I have already given notice.

MR. SPEAKER: That is all right. Now, Prof. Madhu Dandavate.

(Interruptions)

PROF. MADHU DANDAVATE: As you

have rightly said, silently you listen to us...(Interruptions)

MR. SPEAKER: Yes, that is what I am doing.

(Interruptions)

[Translation]

MR. SPEAKER: Please don't shout. Take your seat.

(Interruptions)

MR. SPEAKER: He has heard it once. He should also be heard once. (Interruptions) You are snouting too much.

[English]

PROF. MADHU DANDAVATE: Sir, I have given notice...(Interruptions)

[Translation]

MR. SPEAKER: Please do your work. I am bound by rules.

[English]

PROF. MADHU DANDAVATE: Sir. 1 have given notice under Rule 222 and 223... (Interruptions) I will only tell them that these are not the numbers of the Criminal Procedure Code, but these are from the Lok Sabha Rules...(Interruptions)

Under Rules 222 and 223, I have given a notice. Yesterday, you were kind enough to tell us that all the documents which were submitted will be laid on the Table of the House. That is what the Hon. Minister also said. I have with me actually the interim report and on page 7, at 1.8.3 they have said that the Commission...

AN HON. MEMBER: Under what rule,

is he making his submission?

PROF. MADHU DANDAVATE: Under Rule 222 and 223...

[Translation]

MR. SPEAKER: Please listen to me. I am saying the same thing.

(Interruptions)

[English]

MR. SPEAKER: Why are you unnecessarily interrupting? I have allowed him. I will over-rule or sustain it. Prof. Saheb, do not argue with them.

PROF. MADHU DANDAVATE: Sir, on page 7 of the interim report, at 1.8.3...

MR. SPEAKER: I have got your notice.

PROF. MADHU DANDAVATE: Please listen to me.

MR. SPEAKER: I have got your notice. The simple question is...

PROF. MADHU DANDAVATE: It is stated in the interim report that the Commission has given four volumes and we have got only two volumes. That means, two volumes have not been laid. It is a breach of privilege. I have given a notice of breach of privilege.

MR. SPEAKER: Now, listen to me. I have received your notice. I have already started and initiated action on it and I will be letting you know.

(Interruptions)

MR. SPEAKER: You are not to decide on it. It is my job to do it. Why should you shout without rhyme or reason?

(Interruptions)

MR. SPEAKER: What is the matter with you?

(Interruptions)

SHRI S. JAIPAL REDDY (Mahbubnagar): Sir, I have given you a notice.

MR. SPEAKER: Mr. Jaipal Reddy under no Rule correspondence is laid and I have rejected your motion.

SHRI S. JAIPAL REDDY: No, Sir...

MR. SPEAKER: Don't argue with me now. I have listened and over-ruled it. That is all.

SHRI S. JAIPAL REDDY: Prof. Dandavate referred to Interim Report.

MR. SPEAKER: I have over-ruled.

SHRIS JAIPAL REDDY: You have not heard me.

SHRI AMAL DATTA (Diamond Harbour): Sir, will you initiate proceedings of privilege against Mr. Buta Singh for having misled the House?

[Translation]

MR. SPEAKER: I have already replied him. You also make him understand

[English]

PROF. MADHU DANDAVATE: The Speaker is on record. Speaker has said that on my privilege notice he has already initiated action.

MR. SPEAKER: I have already started my action. As usual, everything will be done.

SHRI THAMPAN THOMAS (Mavelikara): Sir, I have given a notice. (Interruptions)

MR. SPEAKER: Why are you butting in unnecessarily? You take your seat.

(Interruptions)

MR. SPEAKER: I will take my own decision.

SHRI. BASUDEB ACHARIA: Sir, I want to know whether this Parliament is at the mercy of the Government. We wanted the full Report...

MR. SPEAKER: No question. Overruled. Nothing doing, you please sit down.

(Interruptions)

[Translation]

MR. SPEAKER: You had promised, Professor Dandavate...

[English]

You have promised me that you will keep them in order.

SHRI BASUDEB ACHARIA: Sir, the Report is not complete.

MR. SPEAKER: That is what I have already said. I am looking into it.

(Interruptions)

MR. SPEAKER: I have allowed Dr. Bhoi.

(Interruptions)

[Translation]

MR. SPEAKER: You were saying just

now. I am listening to one person

(Interruptions)

[English]

MR. SPEAKER: I have allowed Dr. Bhoi. Whatever other Hon. Members are saying will not go on record.

(Interruptions)

[Translation]

MR. SPEAKER: Please help me by making him understand.

SHRI BASUDEB ACHARIA: We want to help you.

MR. SPEAKER: You do not want to help me, rather you always do otherwise.

[English]

DR. KRUPASINDHU BHOI (Sambalpur): Sir, I have tabled a motion under Rule 184. (Interruptions)

Article 75 (3) of the Constitution refers to the joint responsibility of the Council of Ministers and Clause (4) refers to the secrecy of oath. This has been violated.

MR. SPEAKER: That is the Constitutional provision. This does not refer to any privilege of the House.

DR. KRUPASINDHU BHOI: Under Rule 184 you have allowed me. (Interruptions)

MR. SPEAKER: I have already stated that I am taking action.

PROF. MADHU DANDAVATE: Sir, he says that he is not able to get a copy of the report. I am supporting his complaint.

[Translation]

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MR. SPEAKER: I am not afraid of you. Whatever is possible under the rule.

[English]

Whatever is under the Rule that will be laid and what is not, will not be laid.

[Translation]

I shall not change the ruling on your say SO.

(Interruptions)

[English]

MR. SPEAKER: You give me some Rule and I will do it.

SHRI BASUDEB ACHARIA: You first listen to us.

MR. SPEAKER: I have already listened to you. You are always shouting unnecessarily. Mr. Acharia, you are supposed to be a Professor, but you study the least and make the most noise in the House and without rhyme or reason. I am very shocked about it.

SHRI BASUDEB ACHARIA: We want you to listen to us and then give your ruling.

MR. SPEAKER. I have already listened and I can only listen on reasons.

SHRIS. JAIPAL REDDY: We have not even got copies of the Report, Sir. What kind of Parliament is this? (Interruptions)

MR. SPEAKER: I cannot be browbeaten by you....

(Interruptions)

[Translation]

MR. SPEAKER: Your threat well not vield any result.

[English]

What is wrong with you?

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): We want the copies of these two volumes.

PROF. MADHU DANDAVATE: Kindly ask the Minister Sir.

(Interruptions)

SHRI BASUDEB ACHARIA: We have not received the copies of the Report till now. The Minister told us that the copies would be available. Where are they?

[Translation]

MR. SPEAKER: Buta Singhii if you are to give the copies,

[English]

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): Yesterday, I assured the hon. Hou, a that we had placed more number of copies than what was required. (Interruptions)

Let me complete please.

SHRI SAIFUDDIN CHOWDHARY (Katwa): There were ten holidays. Why were the copies not ready. .(Interruptions)

S. BUTA SINGH: I will ascertain from the Secretary General how many more copies are required. I will get them immediately. I will give them to the Secretary General. I will give them by tomorrow morning. There will be no problem.

[Translation]

MR. SPEAKER: Everyone will get a copy tomorrow.

[English]

SHRI BASUDEB ACHARIA: We must have today.

[Translation]

MR. SPEAKER: Copies can be had tomorrow. What is the problem?

(Interruptions)

[English]

MR. SPEAKER: I am ashamed of the way you are behaving.

(Interruptions)

DR. DATTA SAMANT(Bombay South Central): Two days are over and we have not yet received the copies. The Government should be ashamed of it...(Interruptions)

SHRI SAIFUDDIN CHOWDHARY: Government have announced that the Report will be placed before the House in full...

MR. SPEAKER: I have already initiated action on that. Now i am dealing with something else.

SHRI M. RAGHUMA REDDY (Nalgonda):I would like to know whether the Government would give us an assurance that the copies would be supplied today...(Interruptions)

[Translation]

MR. SPEAKER: Copies shall be given tomorrow. What is the problem?

[English]

DR. DATTA SAMANT: It should be complete.

[Translation]

MR. SPEAKER: The complete Report shall be given tomorrow.

(Interruptions)

MR. SPEAKER: It cannot be according to your viewpoint.

[English]

Whatever is under the law and whatever is under the rules will be placed on the Table of the House.

(Interruptions)

[Translations]

MR. SPEAKER:I cannot run the House according to your whims and fancies. If the House is to run at your whims and facies, you take the responsibility to run to House. Let me go. Whosoever amongst you wants to run the House, may come forward.

SHRI BASUDEB ACHARIA: It is you who has to run the House.

MR. SPEAKER: But you are not allowing me to do so. What should I do?

[English]

You want to take the law into your own hands!

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY: The House was adjourned for ten days. What were they doing?

[Translation]

MR. SPEAKER: What are talking? (Interruptions) I am giving a ruling. If you want to listen...(Interruptions) You will get the copies tomorrow. I know you will not even read it.

(Interruptions)

SHRI INDRAJIT GUPTA(Basirhat): I cannot understand what is going on in the House because of the shouting. Maybe, yesterday I understood you wrongly. I do not know. You supported the suggestion which was made that at least one copy each of these documents should be supplied to the leaders of various Parties if not to all the members because you said that you might not be able to supply the copies to all the members. But copies must be given to the leaders of various groups. We have received anything upto now.

MR. SPEAKER: He has given an assurance that he will give it by tomorrow.

S. BUTA SINGH: As you have kindly asked me, I have checked it up. Tomorrow I will be making the copies available to the leaders of the opposition parties. (Interruptions)

Sir, the Report is under print and it will take sometime. By tomorrow let the Secretary-General tell me as to how many copies will be required and I will supply them. (Interruptions)

[Translation]

MR. SPEAKER: Please listen to what he wants to say.

[English]

I have never seen such kind of behaviour.

(Interruptions)

SHRI BASUDEB ACHARIA: You should supply copies to every Member.

MR. SPEAKER: You give me in writing that everybody will read it.

(Interruptions)

SHRI BASUDEB ACHARIA: They took ten days. But they could not supply the

copies. (Interruptions)

You supply the copies to each of the Members, not only to Leaders.

[Translation]

MR. SPEAKER: I fail to understand why you are wasting time over such a trivial matter.

[English]

It is really childish, nothing more than that.

(Interruptions)

SHRI S. JAIPAL REDDY: May I speak for a minute? there

[Translation]

are two issues.

MR. SPEAKER: You have been taking for an hour.

[English]

SHRI S. JAIPAL REDDY: Substantial part of the Report has been withheld from the House.

(Interruptions)

MR. SPEAKER: That question is already under my consideration.

[Translation]

Please make him understand.

(Interruptions)

[English]

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): What measures have you taken to see that the rest of the documents is

also placed on the Table of the House (Interruptions)

[Translation]

MR. SPEAKER: Professor Saheb I shall pass on whatever is given to me.

[English]

SHRI ARIF MOHAMMAD KHAN(Bahraich): it is a privilege issue. You are the custodian of the dignity of this House.

MR. SPEAKER: Whatever can be laid under the rules will be laid.

(Interruptions)

SHRI ARIF MOHAMMAD KHAN: That is what we want to point out because it has not been laid in full. (*Interruptions*)

MR. SPEAKER: I cannot tinker with the rules. I can only say that whatever can be done under the rules will be done. That is all.

(Interruptions)

PROF. MADHU DANDAVATE: Mr. Speaker, Sir, your observation may be misunderstood. You said that whatever is permissible under the rules will be laid. Now, it may imply that what they have not laid is not allowed to be laid on the Table of the House under the rules. Kindly don't make such observations that will give a handle to conceal the Report from us. You have said that whatever is permissible under the rules they are laying on the Table. That means whatever they have concealed, they are doing so under the rules. (Interruptions)

SHRI A. CHARLES (Trivandrum): Whatever he has said without your permission should not form part of the record. We can also shout. We are waiting here. We seek your protection. We want a clarification from you. (Interruptions)

SHRI CHANDRA PRATAP NARAIN SINGH(Padranna): You should not allow all

these things to go on record. (Interruptions)

[Translation]

SHRI MANVENDRA SINGH (Mathura): Farmers have incurred heavy losses due to rain and hailstorm. I request the Government to give them full compensation....

MR. SPEAKER: You have to give a notice for this.

SHRI MANVENDRA SINGH: And a discussion should be held in the House on this matter...

MR. SPEAKER: Please give it in writing.

SHRI MANVENDRA SINGH: Farmers have incurred heavy losses due to hailstorm. Please ask the Government....

MR.SPEAKER: Please give it in writing. This is not the way to do it. A strong man.

[English]

SHRI C.K. JAFFAR SHARIEF (Bangalore North): You are the custodian of this House. You also preside over the Conferences of the Presiding Officers. You preside over this House...

[Translation]

MR. SPEAKER: That does not seem to be the case these days.

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C. K. JAFFAR SHARIEF): I would like to seek your guidance. The modesty of Indian women is being attacked in the open House in Tamilnadu. Have you got something to tell about that? (Interruptions)

[Translation]

MR. SPEAKER: You please talk to him.

Announcement by

[ENGLISH]

SHRI C. K. JAFFAR SHARIEF: What about you?

MR. SPEAKER: I cannot do anything.

SHRIC, K. JAFFAR SHARIEF: You are the custodian of this House. You preside over the Conferences of the Presiding Officers and guide them.

(Interruptions)

MR. SPEAKER: You are not in a mood to run this House at all. You are wasting the money of the public exchequer without any rhyme or reason. There is nothing which I can do about this. I adjourn the House till 2 P.M.

12.32 hrs

The Lok Sabha adjourned till Fourteen of the Clock.

14.03 hrs

The Lok Sabha re-assembled after Lunch at three minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

[English]

ANNOUNCEMENT BY DEPUTY-SPEAKER

Re: Report of the Thakkar Commission

MR. DEPUTY-SPEAKER: Hon. Members, the Speaker has discussed with the Home Minister and the leaders of the Opposition the question whether the complete report of the Thakkar Commission has been placed on the Table of the House. There was difference of opinion on what constituted the complete report of the Commission. The Speaker has therefore, decided to seek the advice of the Attorney-General in the matter and thereafter give his final ruling.

(Interruptions)

MR. DEPUTY-SPEAKER: Now we take up Papers to be laid on the Table.

(Interruptions)

DEPUTY-SPEAKER: MR. The Speaker has already given his ruling.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): You give a ruling.

MR. DEPUTY-SPEAKER: I have already given.

SHRI BASUDEB ACHARIA. You are sitting in the Chair. (Interruptions)

MR. DEPUTY-SPEAKER: You can see the Speaker.

(Interruptions)*

MR. DEPUTY SPEAKER: **Nothing** goes on record.

(Interruptions)*

MR. DEPUTY-SPEAKER: You can go and see the Speaker.

(Interruptions)*

MR. DEPUTY-SPEAKER: Shri J. Vengal Rao.

^{*}Not recorded.

14.02 hrs.

PAPERS LAID ON THE TABLE

[English]

Statement re: Review on and Annual Report of Tyre Corporation of India Ltd., Calcutta for 1987-88 and a statement showing reasons for delay in laying these papers.

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): I beg to lay on the Table:—

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Tyre Corporation of India Limited, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library -See No. LT-7592/89]

Detailed Demands for Grants (Ministry of energy) for 1989-90

THE MINISTER OF ENERGY (SHRI VASANT.SATHE): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1989-90.

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[Placed in Library. See No. LT-7593/

Annual Report etc. of and Review on ONGC and its Subsidiary Hydrocarbons India Ltd., New Delhi for 1387-88

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT AND DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI P. NAMGYAL): On behalf of Shri Brahm Dutt, I beg to lay on the Lable:—

- (i) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1987-88 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi, for the year 1987-88 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1987-88 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi for the year 1987-88. [Placed in Library. See No. LT-7594/89]

Review on and Annual Report of Rural Electrification Corporation Limited, New Delhi for 1987-88, National Hydroelectric Power Corporation Limited, New Delhi, for 1987-88 and two statement re: delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT): On behalf of Shri Kalpnath Rai, I beg to lay on the Table:—

 A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

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- (a) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Rural electrification Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7595/89]

- (b) (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1987-88.
- (iii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-7596/89]

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7595 and 7596/89]

Notification under Industries (Development and Regulation) Act and MRTP, Act Annual Report of and Statement *re:* Review on Central Machine Tool Institute, for 1987-88, Annual Report on working of Administrative of the Companies Act-for period ending 31.3.88 and Half yearly Report of Coir Board, Cochin, for period 14.88 to 30.9.88

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to

lay on the Table:-

- (1) A copy of the Notification No. S.O. 324 (E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1988 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited, Calcutta upto 31st March, 1989 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (2) A copy of the Notification No. S.O. 325 (E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1988 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore upto 31st March, 1989 under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.

[Placed in Library. See No. LT-7597/89]

(3) A copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) (Amendment) Rules, 1989 (Hindiand English versions) published in Notification No. G.S.R. 86 (E) in Gazette of India dated the 7th February, 1989 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1696.

[Placed in Library. See No. LT-7598/89]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1987-88 along with Audited Accounts. (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1987-88.

[Placed in Library. See No. LT-7599/89]

(5) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1988 under section 638 of the said Act.

[Placed in Library. See No. LT-7600/89]

(6) A copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Cochin, for the period from 1st April, 1988 to 30th September, 1988, under section 19 of the Coir Industry Act, 1953.

[Placed in Library See No. LT-7601/89]

14.04 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) Demand for reviewing Finance Ministry's direction to States for withdrawal of Central subsidy for setting up industries in the 'no industry' districts

[Translation]

SHRI BHISHMA DEV DUBE (Banda): Mr. Deputy Speaker, Sir, there was a provision to provide 25 per cent central subsidy for the undeveloped and no industry districts in U.P. under which a number of industries were set up by small entrepreneurs in such

districts but now an administrative order has been issued by the Finance Ministry of State Government for withdrawal of this Central subsidy in respect of about two dozen such industries. This is also mentioned in the order that a subsidy which has been sanctioned but has not yet been disbursed be deemed as cancelled. Thus hundreds of industries in no industry districts have been affected by this order and are now on the verge of their closure.

Therefore, it is requested to the Government to withdraw such order and make a review of the cases in which subsidy has been sanctioned and thus provide relief to the industries facing financial crisis. (Interruptions)

[English]

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): Sir, I am on a point of order...(Interruptions)

MR. DEPUTY SPEAKER: No point of order on Matters under Rule 377.

(Interruptions)

MR. DEPUTY-SPEAKER: You meet the Speaker. It is the Speaker's ruling. I cannot reopen it.

(ii) Demand for effective steps to check harassment of the public by taxi and scooter-rickshaw drivers at the New Delhi Railway Station

[Translation]

SHRI GANGA RAM (Firozabad): Mr. Deputy Speaker, Sir, it has been found that transport arrangements are not satisfactory at the New Delhi Railway Station. People have to face a number of difficulties and inconvenience when they come out of the station as a lot of harassment is caused to them by taxi and scooter-rickshaw drivers. They are never ready to go a short distance. The difficulties and inconvenience faced by

[Sh. Ganga Ram]

the passengers during night hours are undescribable. Even traffic policemen on duty are helpless as the taxi and scooter-rickshaw drivers refuse to obey them and thus the traffic policemen cannot help but they become silent-viewers of the tortures and inconvenience caused to the passengers. The behaviour of these drivers with the general public is highly objectionable and intolerable. If sometimes these taxi and scooterrickshaw drivers are prepared to carry the passengers on the insistence of the trafficpolicemen, then on the false pretexts of mechanical dis-order of their vehicle, they leave the passengers in midway at such a place where no other transport-facilities to reach the places of their destination are available to them and such passengers being the helpless lot, have to face the mental torture. Such a situation is very shameful for the administration. A lot of mismanagement is prevalent at New Delhi Railway Station and that much perhaps cannot be seen at any other place. It is a matter of great regret that in this matter. administration has turned a deaf ear to the repeated reminders of people's representatives. If the same situation continues, it will incite the feelings and wrath of the people which will go beyond control of the administration. In view of the seriousness of this matter, I would, therefore, request the Ministry of Home Affairs and Surface Transport to take urgent and effective steps in this regard.

(iii) Demand for declaring Bikaner city of Rajasthan a B-2 grade City

SHRI MANPHOOL SINGH CHAUDHARY (Bikaner): Mr. Deputy Speaker, Sir, the population of Bikaner city of Rajasthan was 4,49,870 in the year 1981-82 according to the census figures for the district. As per the mid-term census, estimated on the average per year increase of 10 per cent, today the population of Bikaner city comes to 5.50 lakh.

According to the Presidential notifica-

tion, any city developed in an industrial region with a high cost of living and heavy influx of tourists along with its importance as a place of pilgrimage may be upgraded. Recently, Jamangar has been declared as a B-2 grade city. Similarly, according to mid-term census, Gwalior, Jamnagar, Nasik, Vijaywada and Ajmer etc. have been declared B-2 grade cities.

Therefore, from religious and industrial point of view Bikaner should also be declared a B-2 grade city.

[English]

(iv) Demand for instructing Rajasthan Government for aerial sowing of indigenous plants in the soil erosion affected requires in the State's Haroti region

SHRI JUJHAR SINGH (Jhalawar): If there is any State in the country which is in greatest need for the preservation and entargement of Forests, it is Rajasthan. Being a desert State with less than 11 per cent area under Forest Department and a meagre 1.75 per cent under actual Forest cover it needs to grow more Forests at a much faster rate than what is being done at present.

The western part of Rajasthan is a desert. The south eastern and eastern parts have hills full of rivers and nallas causing serious soil erosion all over the region. HAROTI region is most seriously affected by soil erosion. It has more than 60 per cent of the total eroded area of the State and the annual rate of erosion in that area is increasing as a result of loss of forest cover and faulty land use policy. The programme of afforestation is slow, expensive and wasteful.

In view of the above facts I request the Hon'ble Minister of Forest and Environment to kindly ask the State Government for aerial sowing of indigenous plants on a large scale in the ravine areas of HAROTI Region along the rivers, as in Madhya Pradesh. The palet-

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ised seed of indigenous variety sown by air crafts has shown good prospects of growth in Madhya Pradesh and it needs to be followed in Rajasthan also on a big scale.

> Demand for limiting the margin profit of the Mica Trading Corporation of India

SHRI P. PENCHALLIAH (Nellore): India is one of the few countries in the world which produce and export large quantity of mica. A good number of labourers, processores and dealers work round the clock to produce mica for export to earn foreign exchange for the country.

Unfortunately, Mica Trading Corporation of India, the premier trading organisation, which was set up with a view to help all those who are engaged in the industry and promote export of mica, is gradually deviating from its cherished goal. Through MITCO is earning more than 100 per cent profit, the workers and small traders are put to a lot of suffering. The major share of profit is being used for maintenance of its staff, leaving very little for the actual producer and processor. While one can appreciate a profit of 20 per cent for Mica Trading Corporation of India for its services, any margin above it, is unjust and unfair and at the cost of small producers and processors. What is more important is that private traders pay a higher price than the price offered by Mica Trading Corporation of India, thus making Mica Trading Corporation of India uncompetitive.

I request the Government to intervene in the matter and fix a policy of how much Mica Trading Corporation of India deserves to take out of the value of ready-to export material. This policy pronouncement will go a long way in doing justice to all concerned and would boost mica industry as a whole.

(Interruptions)*

MR. DEPUTY SPEAKER: I am listening to only 377. Nothing is going on record except 377.

[Translation]

(vi) Demand for a uniform and Joboriented education system throughout the country

SHRI RAMASHRAY PRASAD SINGH (Jahanabad): Mr. Deputy Speaker, Sir, education plays a leading role in changing the structure of a country and it is a must in the case of our country. Today, a feeling of dissatisfaction among the people is rapidly mounting in absence of a uniform pattern of education in our country. As the education being imparted to the children of poor people in rural areas in not job-oriented, it is causing the increasing incidence of unemployment among the youth and resulting in other diversified forms i.e. terrorism, extremism and anarchy which has endangered the unity and integrity of the nation. In absence of one national language for the entire country. language disputes are rapidly emerging. All these things find their expression in the form of communal riots. I, therefore, urge upon the Government to bring in a uniform pattern of education and language so as to preserve the unity and integrity of the country and to maintain the steady progress of our country.

[English]

Demand for increasing the (vii) number of judges and filling up vacancies in the Allahabad **High Court**

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad): The number of pending cases is increasing in Uttar Pradesh. The object of Government to provide speedy and cheap justice to millions of litigants seems to be defeated. No proper and concrete effort has been made so far to fill up the existing vacancies. Government has not evolved any specific formula for appointment of judges in High Courts in accordance with the popula tion of States. It is surprising that Kerala, with a population of 2 crores, is having 19 judges in High Court whereas UP which has a population of 13 crores has only 62 judges.

^{*}Not recorded.

[Dr. Chandra Shekhar Tripathi]

I, therefore, request the hon. Law Minister to increase the strength of judges and fill up vacancies at the earliest so that people of Uttar Pradesh may get cheaper and quick justice.

(vili) Demand for supporting the people of Afghanistan and PANP leader Walikhan, for their grave fighting against the imperialist and fundamentalist forces

SHRI AZIZ QURESHI (Satna): Sir, Pakistan Awami National Party Leader, Wali Khan has sought intervention of the United Nations' Secretary General to stop bloodshed in Afghanistan and help create a broad government through an intra-Afghan dialoque.

Wali Khan personifies the noble traditions of the brave freedom struggle under the stewardship of Frontier Gandhi, Badshah Khan. Although the dreams of Badshah Khan for a united India were shattered, yet Wali Khan continues to fight a valiant battle for the cherished ideals of his father. In him we can witness the 'Red Shirt Movement' (Khudai Khidamatgars), still struggling for a new social order for the people of that region which includes Afghanistan too.

It is a great tragedy that imperialist powers are trying to break their country through their vast supplies of arms, while the bleeding Afghanistan in the dire need of food, medicines, milk and clothes.

While condemning this kind of intervention by imperialist and fundamentalist forces, I call upon the Government of India, through this august House, to initiate immediate action and render every possible support to Wali Khan and his people in his brave fight against the forces of darkness and doom and thus uphold the banner of Shrimati Indira Gandhi aloft

[English]

MR. DEPUTY SPEAKER: Now we shall take up the Resolution. Shri C. Janga Reddy...

(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): Sir. we have not got copies of the two volumes of the Report. When we shall get them? (Interruptions)

SHRI ARIF MOHAMMAD KHAN (Baharaich): This is the property of the House. It is your responsibility...(Interruptions)

SHRI SOMNATH CHATTERJEE: When shall we get it?....(Interruptions)It is your responsibility to take up with the Government. What is your responsibility?. (Interruptions)

MR. DEPUTY SPEAKER: Already steps are being taken...

(Interruptions)

SHRI SOMNATH CHATTERJEE: When shall we get it, we want to know... (Interruptions)

SHRI ARIF MOHAMMAD KHAN: It is our right as a Member to get the copies(Interruptions)

MR. DEPUTY SPEAKER: I have called Mr. Janga Reddy now...

(Interruptions)

MR. DEPUTY SPEAKER: We will take up your request...

(Interruptions)

SHRI BASUDEB ACHARIA: When are we going to get the copies?

SHRI SAIFUDDIN CHOWDHARY: Now it is your responsibility to get the copies...(Interruptions)

SHRI ARIF MOHAMMAD KHAN: Sir, it is your responsibility now to make the copies available to us.

MR. DEPUTY SPEAKER: We will provide the copies.

SHRI ARIF MOHAMMAD KHAN: When will you provide?

MR. DEPUTY SPEAKER: We will definitely provide the copies.

SHRI SAIFUDDIN CHAUDHARY: How definitely? What does it mean?

MR. DEPUTY SPEAKER: We have to get them printed and give to you...

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY: Are we going to get this evening? (Interruptions)

MR. DEPUTY SPEAKER: We will take the responsibility of providing it to you...

(Interruptions)

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Mr. Deputy Speaker, Sir, this morning when the hon. Speaker asked and Shri Indrajit Gupta asked that the hon. leaders of the Opposition should be given copies of the Report...(Interruptions)

SOME HON. MEMBERS: No, no...(Interruptions).

S. BUTA SINGH: Let me complete. Sir, what I am saying is a matter of fact, proceedings of this House....(Interruptions)

Sir, if they allow me, I can complete and meet their point. In the meeting itself, I physically delivered the copies to the hon. Leaders of the Opposition myself this morning. (Interruptions) Let me complete. Sir, in the morning when Shri Arif Mohammad Khan came to the House, he came with the Report in his hands and now he is shouting at the top of his voice that he does not have a copy...(Interruptions) As I assured this House in the morning, by tomorrow I will be

able to provide copies to mort of the Members who are participating. The copies are under print. As soon as the printed copies are available, they will be made available to almost all the Members who wish to participate...(Interruptions) I will place them with the Secretary-General and those who want to participate can have it. But, Sir, this, I should say, is in continuation of their smear campaign against the Government. The copies are there in their hands. Shri Arif Mohammad Khan is having a copy in his hands and he is shouting that he does not have the copy. This is something which this House can't approve of. (Interruptions)

SHRI ARIF MOHAMMAD KHAN: Sir, I got this copy from the Library. Shall I take it away for taking photostat copy? Will the Home Minister speak to the Library? I have taken this from the Library and I have to return it to the Library now. But I need one copy. (Interruptions)

S. BUTA SINGH: I can get one copy for you.

SHRI ARIF MOHAMMAD KHAN: Then all right. Thank you very much. (*Interruptions*)

S. BUTA SINGH: Sir, as I said yesterday, if a reasonable point is made, we can look into that. Today, Shri Indrajit Gupta has made a reasonable point and I immediately complied with his point. Now, I wonder whom should I listen to? Every party has different issues and every party has different views. I have already made available the copies to the leaders of the opposition parties. But this kind of slanderous speaking will not help. (Interruptions)

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, a few weeks back, the Opposition Members were suspended from attending the House for raising this issue. For three days they had been suspended. Now, why don't you supply the Xerox copies of the report to the Members? So long as the machine is available in the Office, why can't you get the copies of the report? (Interruptions)

SHRI M. RAGHUMA REDDY (Nalgonda): Sir, once this report is laid on the Table of the House, it becomes the property of this House. It is the responsibility of the Lok Sabha to supply copies of the report to the Members. (Interruptions)

SHRI THAMPAN THOMAS (Mavelikara): Sir, I have tabled a moti-on against the Home Minister. The motion is pending against him. (Interruptions)

SHRI P.R. KUMARAMANGALAM (Salem): Sir, ask them whether they want to run the House or not. Professor Sahib, you don't want to allow this House to function. (Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa): Sir, you are the custodia. House. (Interruptions)

MR. DEPUTY-SPEAKER: No no.

SHRI SAIFUDDIN CHOWDHARY: Sir, he says that copies will be made available to the hon. Members. But we want copies of the report from the Lok Sabha Secretariat. (Interruptions)

MR. DEPUTY-SPEAKER: First, all of you may please sit. Then only I can listen to you one by one.

(Interruptions)

MR. DEPUTY-SPEAKER: First you take your seat.

(Interruptions)

MR. DEPUTY-SPEAKER: Go to your seat. Please listen to me. Already the Minister has replied.

(Interruptions)

MR. DEPUTY-SPEAKER: You listen to me. They are providing adequate number of cooles tomorrow.

SHRI SAIFUDDIN CHOWDHARY: Why did you allow him to say like that?

(Interruptions)

MR. DEPUTY-SPEAKER: No, they are providing copies tomorrow.

(Interruptions)

MR. DEPUTY-SPEAKER: Tomorrow they will provide. What more assurance do you want?

(Interruptions)

MR. DEPUTY-SPEAKER: Tomorrow you will get the copies. What more assurance do you want?

SHRI SAIFUDDIN CHOWDHARY: Tomorrow will every one get a copy?

MR. DEPUTY-SPEAKER: You will get. please sit down.

SHRI SAIFUDDIN CHOWDHARY: Not only myself, but every one should get.

MR. DEPUTY-SPEAKER: He will provide copies to others also. Please take your seat. Mr. Janga Reddy.

(Interruptions)

MR. DEPUTY-SPEAKER: Mr. Thampan Thomas, we will provide you with copies. Take your seat.

(Interruptions)

MR. DEPUTY-SPEAKER: We assure you that you will be provided copies.

(Interruptions)

MR. DEPUTY-SPEAKER: I assure you that you will get copies.

(Interruptions)

MR. DEPUTY-SPEAKER: We will give you copies.

(Interruptions)

SHRI THAMPAN THOMAS: We are elected by the people to this House. The House is supreme. Do you want to refer the privilege question raised by us to the Attorney General? It is not fair, Sir.

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): I want to make a submission.

MR. DEPUTY-SPEAKER: Yes, what is your submission now?

(Interruptions)

SHRIV. KISHORE CHANDRAS. DEO: If you permit me, I will make a submission.

MR. DEPUTY-SPEAKER: What do you want?

SHRIV. KISHORE CHANDRAS. DEO: Mr. Deputy-Speaker, Sir, you called me to make a submission. Just now the hon. Minister said and you also said that the Leaders met in the Speakers Chamber and discussed some thing. I do not know that happened between the Leaders and the Speaker. (Interruptions)

MR. DEPUTY-SPEAKER: Do you want it once again to be read?

SHRIV. KISHORE CHANDRAS. DEO: Sir, thanks to this Government... (Interruptions) Sir, thanks to these Members including Mr. Charles for not having defected. For having defected, our Party has been derecognised. Therefore, nobody from my Party has been called to the Chamber. For having defected from the Ruling Party, they treat us as unattached Members. (Interruptions). So, I would like to make my submission here.

Mr. Deputy-Speaker, Sir, first of all I would like to mention that once a report has been placed on the Table of the House, it is your responsibility to see that every Member

gets a copy. I don't think the Home Minister has any right to say this. It is now the property of the House.

S. BUTA SINGH: Sir, as I said this morning also, every Member is going to get this copy. It is under print. Immediately, as soon as the copies are available, we will give them. Why this thing is kept on, I do not understand.

SHRI SAIFUDDIN CHOWDHARY: What do you not understand? (Interruptions)

S. BUTA SINGH: This morning I said. (Interruptions)

MR.DEPUTY-SPEAKER: Order, please.

(Interruptions)

SHRIV. KISHORE CHANDRAS. DEO: My next point is, while it would have been well within the right of the Government or of the Home Minister to refer the matter to the Attorney-General before laying it on the Table of the House, after it has been laid here, it becomes the property of the House. So, you cannot let the Attorney-General encroach upon the rights and privileges of the House. (Interruptions) You cannot dilute the dignity of the House. I want a Ruling.

MR. DEPUTY-SPEAKER: Mr. Janga Reddy

SHRI SAIFUDDIN CHOWDHARY: What is your Ruling on that, Sir? (Interruptions)

MR. DEPUTY-SPEAKER: I am not opening a discussion on these things. Now, Mr. Janga Reddy.

14.29 hrs.

STATUTORY RESOLUTION RE DISAP-PROVAL OF INCOME-TAX (AMEND-MENT) ORDINANCE, 1989

[English]

SHRI C. JANGA REDDY (Hanamkonda): Sir,I beg to move:

"That this House disapproves of the Income-tax (Amendment) Ordinance, 1989 (Ordinance No. 1 of 1989) promulgated by the President on the 24th January, 1989."

(Interruptions)

MR. DEPUTY-SPEAKER: Shri Janga Reddy.

(Interruptions)

[Translation]

SHRI C. JANGA REDDY: Mr. Deputy Speaker, Sir, the ordinance that has been issued by the hon. Minister....(Interruptions)

[Enalish]

SHRI THAMPAN THOMAS (Mavelikara): Sir, I am on a point of order. Our privilege cannot be at the mercy of the Attorney General. Before we go to the Statutory Resolution, I would like you to give a ruling on that. Can the privileges of the Members of this House be at the mercy of the Attorney General? Kindly give a ruling on that. We are elected to this august House by the people. It is a very important issue.

MR. DEPUTY-SPEAKER: There is nothing wrong in seeking the advice of the Attorney General. That is my ruling. I have given my ruling. Please sit down.

SHRI THAMPAN THOMAS: My privilege cannot be decided by the Attorney General. On the people's will, I am here. Attorney General is appointed by the Government. A government servant cannot dictate my privileges. It cannot be decided by a Government servant. I want a ruling from you on this. (Interruptions)

MR. DEPUTY-SPEAKER: I gave the ruling. There is nothing wrong in seeking the advice of the Attorney General. That is my ruling.

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): The dignity of this House is being compromised. The rights of this House are being compromised.

THE MINISTER OF HOME AFFAIRS(S BUTA SINGH): All these things said about the Attorney General should not goon record.

PROF. MADHU DANDAVATE (Rajapur): let it be clear. The ruling will be that of the Speaker. The ruling has to be the Speaker's ruling. Nothing is made conditional, whether he will accept the advice of the Attorney General or not. There is no question. The Speaker has made it clear that he will give the ruling.

MR. DEPUTY-SPEAKER: Do you want to hear the ruling?

SHRITHAMPAN THOMAS: Yes, I want to hear.

MR. DEPUTY-SPEAKER: This is Kaul and Shakdher's practice and Procedure of Parliament, Third edition, Page 126:

"In order to help Lok Sabha and the Speaker to decide issues with reference to legislative proposals before the House, the Attorney-General has no occasions addressed the House at the suggestion of the Speaker or of the House and given his opinion on the legal and constitutional aspects of the matters before the House."

SHRI V. KISHORE CHANDRA S. DEO: It is not a legislative matter.

SHRI ARIF MOHAMMAD KHAN (Bah-

Disapproval of

raich): It is not a legislative issue.

SHRI THAMPAN THOMAS: This is the supreme power of this House and dignity of this House. (Interruptions)

MR. DEPUTY-SPEAKER: You please further hear me.

> "...The Attorney-General may attend the House...on a motion passed by the House or in response to a request by the Speaker if he wishes to hear him on any matter before the House."

So, what is wrong is that? There is nothing wrong. On any matter before the House, the speaker can seek the advice of the Attorney General. There is nothing wrong. No. question. Please sit down.

(Interruptions)

MR. DEPUTY-SPEAKER: Do not challenge the ruling. Already I have given my ruling. Do not raise a point of order on the same ruling.

(Interruptions)

SHRI THAMPAN THOMAS: It is not on your ruling that I raise the point. The right of privilege is germane to a Member. That is a right which he gets as privilege. It is not a legislative business coming before the House. On a legislative matter which is pending in the House, you can seek advice from the Attorney General. But a matter which is a right, an in-born right by virtue of being a Member cannot be sanctioned, an opinioncannot be sought or it from the Attorney General. Therefore, that clause is not applicable here.

(Interruptions)*

MR. DEPUTY-SPEAKER: Nothing goes on record.

(Interruptions)*

MR. DEPUTY-SPEAKER: You cannot

discuss my ruling. I gave my ruling. Shri C. Janga Reddy to speak.

(Interruptions)*

MR. DEPUTY-SPEAKER: Nothing goes on record. I am not allowing. I am not giving my permission. I have given my ruling.

(Interruptions)*

S. BUTA SINGH: Mr. Deputy Speaker. Sir, let me make a very humble submission. This morning, when this House was adjourned by the Hon. Speaker, there was a meeting in his Chamber in which the Leaders of the Opposition, myself, the hon. Minister for Parliamentary Affairs, were all discussing together, and we came to a conclusion unanimously which you were pleased to read as soon as you entered this House. I do not know whether this way we are going to run this country and this Parliament. It was a unanimous decision which was arrived at.

SHRLV, KISHORE CHANDRA'S, DEO: What was the unanimous decision?

S. BUTA SINGH: What I am putting before you and this House is that a unanimous decision was arrived at. The hon. Leaders of the Opposition are sitting here. After that, the Hon. Speaker disposed of that matter by giving you that message which you had kindly read in this House. I do not think that beyond that and after that there is any point.

SHRI RASUDEB ACHARIA: There was no unanimous decision on the matter. We wanted that Government should clarify the position on that.

S. BUTA SINGH: If that is their interpretation, I have nothing to do with it. I took it that it was a unanimous decision and I repeat that it was a unanimous decision in which Shri Basudeb Acharia, Prof. Madhu Dandavate, Shri Inderjit Gupta were there and everybody was present. The hon. Speaker was pleased to say that this was an end of the matter and that he would come to the House

[S. Buta Singh]

after talking to the Attorney-General, Now, I do not know for what the House is being held to ransom and not being allowed to dispose of its business. I would request you to kindly prevail upon the Opposition. If this is the fashion, we cannot run the business of this House and for that matter the country will stand to lose. (Interruptions)

SHRI INDRAJIT GUPTA (Basirhat): I was a participant in that meeting this morning. Now the hon. Home Minister has chosen to say something about it. He should have spoken earlier. I was waiting for that. Anyway, if there is any misunderstanding, I should make clear what happened in that meeting. There is a difference of opinion between the Government and the Members of the Opposition. (Interruptions) There is a difference regarding what is meant by the 'Report'. The Report has been laid on the Table of the House and, as Members here have said, there is reference in the Report itself to a certain number of volumes containing so many pages and all that. I cannot say what that contains because I have not had the opportunity to look at that Report yet. Then, Sir, the hon. Home Minister explained as he has explained now. I requested him then also that he should explain it in the House also. He said that according to him a new case was going to be started against certain people on the basis of the investigations of the SIT held after the Commission's Report was submitted. And, as a result of that some evidence has been found, according to him, to start a new case of a wider conspiracy behind the murder of Mrs. Indira Gandhi and certain people will be prosecuted and proceeded against and therefore the Government feels that certain portions of the Report, it made public, may prejudice those proceedings which they are going to start. Now, we do not know what these things are. Then, we were insisting, as Members are insisting here, that now that it has been decided to put the Report on the Table, the entire Report should be made public. But the Government and the hon. Home Minister went on insisting that so as not to prejudice the proceedings in the case which is going to begin now, certain matters may have to be kept confidential. This was the difference which could not be resolved. I also want to ask these hon. Members who are my colleagues one thing. If the hon. Speaker decides that he wants the advice of the Attornev-General on this point, if he wants to show him those records and documents and ask him whether in this opinion these things cannot be revealed because they will prejudice the further proceedings, can we prevent him?

SHRI G. M. BANATWALLA (Ponnani): That is a new point that has now been brought before this House. (Interruptions)

SHRI INDRAJIT GUPTA: This is a new point as to what is to be done. Suppose the hon. Speaker in his wisdom feels that he must consult the Attorney-General and seek his advice, can we prevent him? We cannot prevent him. So, whether he will accept the Attorney-General's advice or not accept his advice, that is the hon. Speaker's prerogative and that is not ours. Ultimately, it is not the Attorney-General who can decide and deliver a decision in this House. It is the hon. Speaker who will have to give his ruling (Interruptions)

SHRI G. M. BANATWALLA: It has got nothing to do with breach of privilege. Breach of privilege is different from jeopardising the case. That is a different aspect altogether. (Interruptions)

SHRIINDRAJITGUPTA: If it is a breach of privilege for which there is a good case one can argue that there is a breach of privilege. The hon. Speaker is also, I suppose, conscious of that, otherwise, he will give a ruling which will amount to breach of our privilege.

SHRI G. M. BANATWALLA: There is more confusion.

SHRI INDRAJIT GUPTA: There is no confusion. They have decided on a certain course. The hon. Speaker has decided that he cannot resolve this difference between the Government and the Opposition without first consulting the Attorney-General and taking his advice. (*Interruptions*) There is no question of the Attorney-General encroaching upon the rights and privileges of this House.

SHRIBASUDEB ACHARIA: We are not a party to that decision. (Interruptions)

SHRI INDRAJIT GUPTA: Whatever advice the Attorney General wants to give, it is up to the Speaker to accept it or not. The Speaker will have to come to the House and give his ruling. (Interruptions)

S. BUTA SINGH: Mr. Deputy-Speaker, Sir, I do not wish to add to what Shri Indrajit Gupta has said. This is according to him. This is the version of Shri Indrajit Gupta. But I stated before the hon. Speaker that what has constituted the report had been placed before the House.

SOME HON. MEMBERS: No, no.

S. BUTA SINGH: There is no portion which has been left out. And the hon. Speaker wanted to consult the Attorney General and at that point of time, Shri Indrajit Gupta and all others. (Interruptions)

After the hon. Speaker gives me the permission, I will tell before this House. We are not hiding anything. It is not correct to say like that. I repudiate what Shri Acharia is saying. At the appropriate time, when the

Speaker permits, I will come to this House. (Interruptions)

But, Sir, what I was trying to submit to this august House is that if the opposition leaders, hon. Speaker and the Government sitting together evolve a common approach, then I do not think this august House should waste its time and continue this thing. (Interruptions)

It is a common approach, unanimously accepted and about which the Speaker has sent you the message. I fail in argument when my hon. Members opposite. This was the common approach agreed to in the presence of hon. Speaker. The formulation was read out to the hon. Members and they made verbal corrections and this formulation was accepted unanimously. This is my submission. (Interruptions)

MR. DEPUTY-SPEAKER: If you on speaking like this, I have to adjourn the House. I cannot go on sitting like this.

(Interruptions)

MR. DEPUTY-SPEAKER: I adjourn the House. The House stands adjourned to reassemble tomorrow at 11.00 A.M.

14.46 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 29, 1989/Chaitra 8, 1911 (Saka)

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